BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

(Original Application No. 1007 of 2019)

IN THE MATTER OF:

Priyanka Modern Sr. Secondary School **....Applicant**

Versus

U.P.P.C.B & Ors. **....Respondents**

INDEX

S.NO.	PARTICULARS	PAGE NO.
1.	Reply /Submissions filed on behalf of the Respondent No.2 i.e. M/s Dhampur Sugar Mills Limited	1-19
2.	Affidavit	20
3.	**Annexure: R2/A** Board Resolution dated 27.01.2016	21
4.	**Annexure: R2/B** Copy of the Order dated 13.11.2019 issued by this Hon'ble Tribunal in the captioned Original Application being O.A. No. 1007 of 2019	22-23
5.	**Annexure: R2/C** Print-out of the Article dated 23.01.2020 titled as *"5 Common Winter Diseases With Symptoms and How To Prevent Them?"* published on the web-site of SRL Diagnostics	24-31
6.	**Annexure: R2/D** Print-out of the News Article dated 10.12.2019 titled as "Very Poor Air Quality in Delhi for 7th Day" published on the web-site of India Today	32-36
7.	**Annexure: R2/E (Colly)** Photographs of the three – layer net to cover the bagasse dropping points arranged by the Respondent No.2	37,38
8.	**Annexure: R2/F** Copy of the Notice dated 24.01.2020 issued by the Respondent No.1 under Section 31A of the Air (Prevention and Control of Pollution) Act, 1981	39-41

9.	**Annexure: R2/G** Copy of the Letter dated 07.02.2020 issued by the Respondent No.2	42-44
10.	**Annexure: R2/H (Colly)** Copies of the Purchase Orders issued by the Respondent No.2	45-57
11.	**Annexure: R2/I** Copy of the Original Suit No. 347 of 2017 titled as *"Priyanka Modern School Society & Anr. Vs. The Dhampur Sugar Mills Ltd."* filed by the Applicant before the Hon'ble Civil Judge, Senior Division, District – Bijnor (U.P.)	58-64
12.	**Annexure: R2/J** Copy of the Amendment Application dated 04.02.2019 filed by the Applicant before the Hon'ble Civil Judge, Senior Division, District – Bijnor (U.P.)	65-67
13.	**Annexure: R2/K** Copy of the Order dated 28.05.2019 passed by the Hon'ble Civil Judge, Senior Division, District – Bijnor (U.P.) in the Original Suit No. 347 of 2017 titled as *"Priyanka Modern School Society & Anr. Vs. The Dhampur Sugar Mills Ltd."*	68-77
14.	**Annexure: R2/L** Copy of the Appeal being Appeal No. 02 of 2019 filed by the Applicant before the Hon'ble District Judge, District – Bijnor (U.P.)	78-87
15.	**Annexure: R2/M** Copy of the Public Interest Litigation (P.I.L.) bearing No.2474 of 2019 titled as *"Shanu Kumar & Others vs. State of U.P. & Others"* filed before the Hon'ble High Court of Judicature at Allahabad	88-101
16.	**Annexure: R2/N** Copy of the Order dated 14.01.2020 passed by the Hon'ble High Court of Judicature at Allahabad in the said Public Interest Litigation (P.I.L.) bearing No.2474 of 2019	102,103
17.	Application filed by the Respondent No.2 seeking exemption from filing the affirmed /attested affidavits along-with the Reply and Applications filed by the Respondent No.2 along-with supporting Affidavit	104-106

18.	Application filed by the Respondent No.2 seeking exemption from filing the English Translation of the annexures/documents which are in Hindi language along-with the supporting Affidavit	107-110
19.	Vakalatnama	111
20.	Proof of Service	112, 113

ANUBHAV ANAND ARON
(Advocate for the Respondent No.2)
Office: P-14/A, Basement,
Jangpura Extension, New Delhi – 110 014
Mob: 9811764256; **Tel:** (011) 49865164
E-mail: abhinav.legal@gmail.com

Place:
Date:

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

(Original Application No. 1007 of 2019)

IN THE MATTER OF:

Priyanka Modern Sr. Secondary School **....Applicant**

Versus

U.P.P.C.B & Ors. **....Respondents**

REPLY /SUBMISSIONS FILED ON BEHALF OF THE RESPONDENT NO.2 i.e. M/S DHAMPUR SUGAR MILLS LTD

MOST RESPECTFULL SHEWETH:

1. That the Respondent No.2 i.e. M/s Dhampur Sugar Mills Ltd. is a company registered under the Companies Act, 1956 having its Industrial Unit at: Dhampur, District – Bijnor (U.P.) apart from other places. That the Respondent No.2 industry was established in the year 1933 and has been operating since then. That the Respondent No.2 has a Sugar Unit (cane crushing capacity 14,000 T.C.D.), Distillery Unit (Capacity 220 KL/day) and Co-generation Power Plant (capacity 60 MW) within its industrial premises situated at Dhampur, District – Bijnor (U.P.). That the Distillery Unit and Co-generation Power Plant were established and has been in operation since the year 1991 and 2006 respectively.

2. That the Respondent No.2 is filing this present Reply /Representation through Sh. Somesh Rattan who is working as Senior Manager (Legal) with the Respondent No.2 and who has been, vide Board Resolution dated 27.01.2016, duly authorized to sign & verify this

present Reply /Representation, to file documents, to sign Vakalatnama, to depose before the Hon'ble Tribunal and to do all such other act(s) as may be necessary for this present Reply /Representation. Board Resolution dated 27.01.2016 is annexed as **Annexure: R2/A**.

3. That the Applicant i.e. Priyanka Modern Sr. Secondary School has filed the captioned Original Application being O.A. No. 1007 of 2019 against the Respondent No.2 inter-alia praying to direct the Respondent Nos. 1 & 2 to shift the boiler of the Distillery Unit of the Respondent No.2 to some other place which have effective distance from the Applicant's School and also praying to stop the operation of the said boiler of the Respondent No.2 on the pretext that the pollution from the said boiler of the Respondent No.2 is affecting the health of the students of the Applicant School.

4. That this Hon'ble Tribunal, vide Order dated 13.11.2019, has directed the Respondent Nos.1 & 3 to look into the matter and to take action in accordance with law. That this Hon'ble Tribunal, vide the said Order dated 13.11.2019, has also directed the Respondent Nos.1 & 3 to furnish an factual and action taken report in the said matter within one month of the said Order dated 13.11.2019. Copy of the Order dated 13.11.2019 issued by this Hon'ble Tribunal in the

captioned Original Application being O.A. No. 1007 of 2019 is annexed as **Annexure: R2/B**.

5. That in compliance to the aforesaid directions issued by this Hon'ble Tribunal vide the said Order dated 13.11.2019, a committee was constituted by the District Magistrate, District Bijnor by Office Order No. 1128/D-5/Bijnor-2019 dated 18.11.2019 comprising of the below-mentioned three departmental members:

A) Chief Medical Officer, District – Bijnor;

B) SDM – Dhampur, District – Bijnor;

C) Regional Officer, U.P. Pollution Control Board, Bijnor.

6. That the unit of the Respondent No.2 was inspected by the said Committee on 10.12.2019 and thereafter, the unit of the Respondent No.2 was once again inspected by the District Magistrate, Bijnor on 28.12.2019. That thereafter, on 19.06.2020, a Joint Inspection Report dated 14.01.2020 was filed by the Respondent Nos.1 & 3 before this Hon'ble Tribunal.

7. **Submissions with respect to the "Observations" made by the said Committee in its said Joint Inspection Report dated 14.01.2020**:

a) That the *"Observation No.2"* of the said Joint Inspection Report dated 14.01.2020 contains a brief history of the establishment of the industrial unit(s) of the Respondent No.2. That further, the

"Observation No.4" of the said Joint Inspection Report dated 14.01.2020 contains a brief history of the establishment of the School and/or Colleges of the Applicant.

b) That a comparative perusal of the aforesaid *"Observation Nos.2 & 4"* of the said Joint Inspection Report dated 14.01.2020 shows that the Sugar Unit (established in 1933) as well as the Distillery Unit (established in 1991) of the Respondent No.2 has been established much prior to the School and/or Colleges of the Applicant [Priyanka Modern Senior Secondary School (established in 1994); Priyanka College of Medical and Research Center ((established in 2012) and Priyanka College of Professional Education (established in 2014)].

c) That, therefore, it is the Applicant who has established its aforesaid School and Colleges adjacent to the industrial units of the Respondent No.2. That as a matter of fact, one college of the Applicant i.e. *"Priyanka College of Medical Science and Research Center"*, which is at the back side of the premises of the Applicant and towards the distillery unit of the Respondent No.2, was established by Applicant just recently in July, 2012. That, moreover, another college of the Applicant i.e. *"Priyanka College of Professional Education"*, which is also nearby to the distillery unit of the Respondent No.2, has been established by the Applicant in September, 2014.

d) That the aforesaid fact clearly shows that it is the Applicant itself, who willingly and knowingly established its aforesaid School and Colleges in vicinity to the industrial units of the Respondent No.2. That, therefore, it is the Applicant itself, who, due to its expansion policies, has knowingly and willingly put its students to the risk of the possibility of exposure to industrial pollution, if any.

e) That a perusal of the *"Observation No.8"* of the said Joint Inspection Report dated 14.01.2020 shows that the boiler-in-question is a Slop fired Boiler of steam generating capacity of 75 tons/hour with stack of 84 meter height from ground level. That perusal of the aforesaid *"Observation No.8"* of the said Joint Inspection Report dated 14.01.2020 further shows that the Air Pollution Control System (bag filter) was dully attached with the boiler-in-question and the said Air Pollution Control System was found operational at the time of the inspection of unit of the Respondent No.2.

f) That a perusal of the *"Observation No.9"* of the said Joint Inspection Report dated 14.01.2020 shows that the Respondent No.2 has installed the boiler-in-question after getting all the required permissions/NOCs, namely, NOC from the Respondent No.1 and permission from the Director of Boilers. It is submitted that during the process of obtaining the NOC from the Respondent No.1 for the boiler-in-question, the Respondent

No.1 has inspected the unit of the Respondent No.2 on 26.04.2017 and it is after the Respondent No.1 is satisfied with respect to the location of the boiler-in-question and all other related aspects, the Respondent No.1 has issued the NOC dated 02.05.2017 to the Respondent No.2 for the installation of the boiler-in-question. It is further submitted that the boiler-in-question has been installed by the Respondent No.2 in compliance to the directions of MoEF/CPCB and also of this Hon'ble Tribunal for incinerating concentrated spent wash of the Distillery Unit of the Respondent No.2 to achieve ZLD.

g) That a perusal of the *"Observation No.11"* of the said Joint Inspection Report dated 14.01.2020 shows that the boundary wall of the Applicant School is at 100 meters distance, the back gate of the Applicant School is about 125 meters distance and the building of the Applicant School is about 135 meters away from the boiler-in-question. It is, however, pertinent to mention here that in fact the boiler-in-question is about 216.46 meters (about 710 Feets) away from the boundary wall of the "Priyanka College of Medical Science and Research Center". That this fact was also confirmed by the Hon'ble Civil Judge, Senior Division, District – Bijnor vide Order dated 28.05.2019 passed in the Original Suit No.347 of 2017 filed by the Applicant School.

h) That a perusal of the *"Observation No.12"* of the said Joint Inspection Report dated 14.01.2020 shows that the Respondent

No.2, in order to control the emission of bagasse particles, has installed a green net of approximately 7 meters in height and approximately 200 meters in length towards the Applicant School. That a perusal of the *"Observation No.12"* of the said Joint Inspection Report dated 14.01.2020 further shows that the Respondent No.2 has also installed 3 numbers of water spray gun for spraying water so as to control the spread of bagasse particles, which water spray guns were found operational at the time of the inspection.

i) That the aforesaid fact as mentioned in aforesaid *"Observation No.12"* shows that, despite the fact that it is the Applicant itself who has established its aforesaid school and Colleges adjacent to the distillery unit of the Respondent No.2, the Respondent No.2 has taken the necessary required steps so as to control the spread of bagasse particles.

j) That the *"Observation No.13"* of the said Joint Inspection Report dated 14.01.2020 contains the details of the previous Consents under Water & Air Act of the Respondent No.2. It is submitted that the Consents under Water & Air Act of the Respondent No.2 has been renewed by the Respondent No.1 which are now valid till 31.12.2021.

k) That the *"Observation No.14"* of the said Joint Inspection Report dated 14.01.2020 contains the Health Examination Results of the students of the Applicant and also of the villagers residing

nearby the industrial unit of the Respondent No.2. That in this context, the Respondent No.2 submits as follows:

(i) That a perusal of the aforesaid *Observation No.14"* of the said Joint Inspection Report dated 14.01.2020 shows that out of the total 3085 numbers of students (whose health check-up was conducted) only 45 students were found facing health issues, which amounts to 1.5% of the total students whose health check-up was conducted. That similarly out of the total 155 numbers of villagers (whose health check-up was conducted), only 6 villagers were found facing health issues, which amounts to 3.9% of the total villagers whose health check-up was conducted.

(ii) That the aforesaid fact shows that there is no Air Pollution due to the boiler-in-question of the Respondent No.2 and the health issues of the aforesaid students and villagers cannot be attributed to the Respondent No.2. It is submitted that generally in cases of the spread of diseases/illness/health issues due to uncontrolled air pollution as a result of the industrial activities, the number of persons experiencing diseases/illness/health issues are quite large as compared to the number of students and nearby villagers having health issues in the present case. It is further submitted that there would be several other reasons for such common diseases in the area.

(iii) It is pertinent to mention here that as per the Letter dated 14.01.2020 issued by the CMO, District – Bijnor (Page No.40 of the said Joint Inspection Report dated 14.01.2020), the aforesaid health check-ups of the said students and nearby villagers was conducted on 06.01.2020 and 07.01.2020 i.e. during the extreme winter season. It is further submitted that the health issues found in the said students and nearby villagers during the said health check-ups are common diseases /health issues which generally occurred during such extreme winter seasons. Print-out of the Article dated 23.01.2020 titled as *"5 Common Winter Diseases With Symptoms and How To Prevent Them?"* published on the web-site of SRL Diagnostics is annexed as **Annexure: R2/C**.

l) That the *"Observation No.15"* of the said Joint Inspection Report dated 14.01.2020 contains two tables, namely, *"Table-1 – Stack Emission Monitoring Result"* and *"Table-2 – Ambient Air Quality Monitoring Result"*. That in this context, the Respondent No.2 submits as follows:

(i) That the *"Table-1 – Stack Emission Monitoring Result"* shows that the SPM parameters of all the boilers installed at the unit of the Respondent No.2, including the boiler-in-question, are with the prescribed norms.

(ii) That the *"Table-2 – Ambient Air Quality Monitoring Result"* shows that the SO_x and NO_x parameters within the school campus of the Applicant and also within the industrial premises of the Respondent No.2 are within the prescribed norms. That, however, the RSPM parameters within the school campus of the Applicant and also within the industrial premises of the Respondent No.2 were above the prescribed norms.

(iii) It is submitted that a perusal of the aforesaid *"Table-2 – Ambient Air Quality Monitoring Result"* shows that the RSPM parameters within the school campus of the Applicant are much higher as compared to the RSPM parameters within the industrial premises of the Respondent No.2. That the aforesaid fact regarding the RSPM parameters coupled with the fact that the SPM parameters of all the boilers installed at the unit of the Respondent No.2, including the boiler-in-question, are within the prescribed norms contradicts the claim of the Applicant that the air pollution within the school campus of the Applicant is due to the boiler-in-question.

(iv) It is submitted that the air pollution within the school campus of the Applicant as well as air pollution within the industrial premises of the Respondent No.2 is mostly attributable to the location of both the Applicant School as

well as the industrial unit of the Respondent No.2. It is submitted that a Railway Line (Howrah – Jammu Railway Line) is situated on the west side of both the Applicant School as well as the industrial units of the Respondent No.2. It is submitted that the State Highway No.49, which experiences heavy vehicular movement, is situated on the East side of both the Applicant School as well as that of the industrial unit of the Respondent No.2.

(v) It is submitted that the aforesaid State Highway No.49 is approximately 280 meters away from the industrial unit of the Respondent No.2 but, however, the Applicant School is situated adjacent to the said State Highway No.49 and the main gate of the Applicant School opens at the said State Highway No.49. It is further submitted that it is due to the fact that the Applicant School is situated adjacent to the said State Highway No.49, the RSPM parameters within the school campus of the Applicant are much higher as compared to the RSPM parameters within the industrial premises of the Respondent No.2.

(vi) That even the Respondent No.1 in the aforesaid *"Observation No.15"* of the said Joint Inspection Report dated 14.01.2020 has stated the heavy vehicular movement on the aforesaid State Highway No.49 as one of the reason for high RSPM parameters.

(vii) That it is pertinent to mention here that the Joint Inspection of the industrial unit of the Respondent No.2 was conducted by the said Committee on 10.12.2019 i.e. during the winter season. It is submitted that it is a known fact that there is deterioration in the air quality of the whole of India during the winter season and foggy conditions. That therefore, the climatic conditions prevailing on the date of inspection i.e. the winter season and foggy conditions has also played a major role in the RSPM parameter results. Print-out of the News Article dated 10.12.2019 titled as "Very Poor Air Quality in Delhi for 7th Day" published on the web-site of India Today is annexed as **Annexure: R2/D**.

8. **Compliance Status with respect to the directions as recommended by the Joint Committee in the said Joint Inspection Report dated 14.01.2020 and issued by the Respondent No.1 vide Notice dated 24.01.2020:**

a) Direction No.1: That the Respondent No.2 has always ensured operation and maintenance of the air pollution control systems in such a way so that the ambient air quality remains in accordance with the prescribed norms. That the RSPM parameters within the school campus of the Applicant and also within the industrial premises of the Respondent No.2 were above the prescribed

norms due to the reasons as mentioned in the paragraphs here-in-above.

b) Direction No.2: That the Respondent No.2 has already placed order to build a Bagasse shed. That the Respondent No.2 has already installed a green net of approximately 7 meters in height and approximately 200 meters in length towards the Applicant School (the fact which is also observed in *"Observation No.12"* of the said Joint Inspection Report dated 14.01.2020). That towards the other side, a precast wall is being constructed which initially was expected to be completed by the end of the April, 2020. That, however, due to COVID-19 Pandemic situation, the construction work of that said wall was stopped but now the construction work of the said wall has been resumed and is now expected to be completed by the mid of August, 2020.

That as far as the automatic water sprinklers are concerned, the Respondent No.2 has already installed 3 numbers of water sprinklers and the Respondent No.2 is also installing one moist cloud/spray machine.

c) Direction No.3: That the Respondent No.2 has arranged for a three – layer net to cover the bagasse dropping points on the conveyor belt completely. Photographs of the three – layer net to cover the bagasse dropping points arranged by the Respondent No.2 are collectively annexed as **Annexure: R2/E (Colly)**.

d) Direction No.4: That the Respondent No.2 has started covering the vehicles carrying fuel (bagasse) in its industrial premises.

e) Direction No.5: That the Respondent No.2 has already installed 4 numbers of water sprinklers, including one automatic fog machine, which are functioning properly. That with the help of these water sprinklers total bagasse is getting water sprinkled properly so that the ambient air quality of the area remains under the prescribed norms.

f) Direction No.6: That the Respondent No.2 has already started plantation in order to develop dense green belt of trees towards the boundary wall of the Applicant School.

9. That the details of various supply and job orders placed on different agencies so as to comply the aforesaid directions as recommended by the Joint Committee in the said Joint Inspection Report dated 14.01.2020 and issued by the Respondent No.1 vide Notice dated 24.01.2020 are enumerated here-in-below:

S.No	P.O. Date	Vendor's Name	Particulars of Job	Cost of Job (Rs.)
1.	11.03.2020	Unique Construction, Kanth (Moradabad)	Shuttering for Columns in Foundation, Insert Plate Fabrication and Fixing Work etc	1,20,967.70
2.	12.03.2020	Creative Concrete, Bijnor	Boundary Wall fixing & Expansion, Dismantling excavation work of pre-cast wall	6,28,215.00
3.	19.03.2020	Astone Metal Arc, Ghaziabad	Design, Fabrication, Construction of bagasse shed 110 M x 56 M of prefabricated steel	2,56,68,000.00

			and building wall and covered bagasse shed	
4.	19.03.2020	Astone Metal Arc, Ghaziabad	Installation and erection of bagasse shed etc	1,13,60,000.00
5.	29.04.2020	Clod Tech, New Delhi	Supply of fully automatic trolley mounted CTFC50 Fog machine	6,90,000.00
6.	18.05.2020	Kohinoor Safe India, Bijnor	Supply of materials for covering the bagasse/ dust dropping points by three layer PVC net and PVC Fiber net	4,91,700.00
7.	18.05.2020	Kohinoor Safe India, Bijnor	Job work of fabrication and construction of bagasse /dust dropping point by three layer net	1,34,100.00
[Three Crore Ninety Lakhs Ninety Two Thousand Nine Hundred and Eighty Two only]			**Total**	**3,90,92,982.00**

Copy of the Notice dated 24.01.2020 issued by the Respondent No.1 under Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 is annexed as **Annexure: R2/F**. Copy of the Letter dated 07.02.2020 issued by the Respondent No.2 is annexed as **Annexure: R2/G**. Copies of the Purchase Orders issued by the Respondent No.2 are collectively annexed as **Annexure: R2/H (Colly)**.

10. **Details of previous /parallel litigation(s) filed by the Applicant against the Respondent No.2 with respect to the same subject-matter i.e. removal of the boiler-in-question:**

a) That at this juncture it is important to bring to the kind notice of this Hon'ble Tribunal that the Applicant in its Original Application as well as in its Rejoinder has concealed the fact that the Applicant has filed previous /parallel litigation(s) against the

Respondent No.2 with respect to the same subject-matter i.e. removal of the boiler-in-question.

b) That on 30.08.2017, the Applicant filed a Civil Case bearing Original Suit No. 347 of 2017 titled as *"Priyanka Modern School Society & Anr. Vs. The Dhampur Sugar Mills Ltd."* before the Hon'ble Civil Judge, Senior Division, District – Bijnor (U.P.) thereby praying to stop the installation of the boiler-in-question by the Respondent No.2. That, however, since no interim stay on the installation of the boiler-in-question was imposed by the Hon'ble Civil Judge, Senior Division, District – Bijnor (U.P.) and the installation work of the boiler-in-question was completed by the Respondent No.2 during the pendency of the said Civil Case, the Applicant, on 04.02.2019, filed an Application for Amendment and thereby amended the prayer of the Original Suit No. 347 of 2017 thereby praying the removal of the boiler-in-question. Copy of the Original Suit No. 347 of 2017 titled as *"Priyanka Modern School Society & Anr. Vs. The Dhampur Sugar Mills Ltd."* filed by the Applicant before the Hon'ble Civil Judge, Senior Division, District – Bijnor (U.P.) is annexed as **Annexure: R2/I**. Copy of the Amendment Application dated 04.02.2019 filed by the Applicant before the Hon'ble Civil Judge, Senior Division, District – Bijnor (U.P.) is annexed as **Annexure: R2/J**.

c) That the Hon'ble Civil Judge, Senior Division, District – Bijnor (U.P.), vide Order dated 28.05.2019 dismissed the said

Application for Interim Injunction in the said Original Suit No. 347 of 2017 filed by the Applicant. Copy of the Order dated 28.05.2019 passed by the Hon'ble Civil Judge, Senior Division, District – Bijnor (U.P.) in the Original Suit No. 347 of 2017 titled as *"Priyanka Modern School Society & Anr. Vs. The Dhampur Sugar Mills Ltd."* is annexed as **Annexure: R2/K**.

d) That thereafter, on 15.07.2019, the Applicant has filed an Appeal being Appeal No. 02 of 2019 against the aforesaid Judgment dated 28.05.2019 before the Hon'ble District Judge, District – Bijnor (U.P.) which is still pending adjudication before the Hon'ble District Judge, District – Bijnor (U.P.). Copy of the Appeal being Appeal No. 02 of 2019 filed by the Applicant before the Hon'ble District Judge, District – Bijnor (U.P.) is annexed as **Annexure: R2/L**.

e) That it is pertinent to mention here that on the behest of the Applicant some villagers has also filed a Public Interest Litigation (P.I.L.) bearing No.2474 of 2019 titled as *"Shanu Kumar & Others vs. State of U.P. & Others"* before the Hon'ble High Court of Judicature at Allahabad thereby praying (a) to issue a writ, order or direction in the nature of mandamus commanding the Respondent No. 1 to 4 to take appropriate legal action against the Respondent No. 5 to 8 and also to remove the illegal encroachment by the Respondent No.5 to 8 upon the River Erada near the area of Village Naurangabad @ Alahepur, Tehsil

Dhampur district Bijnor and (b) to issue a writ, order or direction in the nature of mandamus commanding the Respondent No. 2 U.P. Pollution Control Board, Lucknow to initiate proceedings against the Respondent No.5 to 8 under the provisions of the Water(Prevention and Control of Pollution) Act, 1974. Copy of the Public Interest Litigation (P.I.L.) bearing No.2474 of 2019 titled as *"Shanu Kumar & Others vs. State of U.P. & Others"* filed before the Hon'ble High Court of Judicature at Allahabad is annexed as **Annexure: R2/M**.

f) That the Hon'ble High Court of Judicature at Allahabad, vide Order dated 14.01.2020, dismissed the said Public Interest Litigation (P.I.L.) bearing No.2474 of 2019 titled as *"Shanu Kumar & Others vs. State of U.P. & Others"*. Copy of the Order dated 14.01.2020 passed by the Hon'ble High Court of Judicature at Allahabad in the said Public Interest Litigation (P.I.L.) bearing No.2474 of 2019 is annexed as **Annexure: R2/N**.

11. That the aforementioned facts clearly shows that the Applicant has filed multiple legal cases on the same subject matter i.e. removal of the boiler-in-question just to harass and pressurize the Respondent No.2 so as to extract personal benefits.

12. That the balance of convenience is, thus, lies in favour of the Respondent No.2 and against the Applicant.

PRAYER:

In the facts and circumstances as stated above, it is therefore, most respectfully prayed that this Hon'ble Tribunal may be graciously pleased to:

1) Dismiss the captioned Original Application being O.A. No. 1007 of 2019 titled as *"Priyanka Modern Sr. Secondary School vs. U.P.P.C.B & Ors."* filed by the Applicant with exemplary cost;
2) Pass such other/further order(s) as this Hon'ble Tribunal may deem fit and proper in the facts & circumstances of the case.

For Dhampur Sugar Mills Ltd.

RESPONDENT NO.2
AUTHORISED SIGNATORY

THROUGH

ANUBHAV ANAND ARON
(Advocate for the Respondent No.2)
Office: P-14/A, Basement,
Jangpura Extension, New Delhi – 110 014
Mob: 9811764256; **Tel:** (011) 49865164
E-mail: abhinav.legal@gmail.com

Place: NEW DELHI
Date: 30/7/2020

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

(Original Application No. 1007 of 2019)

IN THE MATTER OF:

Priyanka Modern Sr. Secondary School **....Applicant**

Versus

U.P.P.C.B & Ors. **....Respondents**

AFFIDAVIT

I, Somesh Rattan aged about 41 years working as Senior Manager (Legal) with the *M/s Dhampur Sugar Mills Limited* having its corporate office at: 241, Okhla Industrial Estate, Phase – III, New Delhi – 110 020 (the Respondent No.2 herein) do hereby solemnly state and affirm as under:

1. That I am the Senior Manager (Legal) of the *M/s Dhampur Sugar Mills Limited* (the Respondent No.2 herein) and as such I am well conversant with the facts and circumstances of the present case and competent to swear the present Affidavit.
2. That the accompanying Reply has been drafted by my Counsel under my instruction and the content of the same have not been repeated herein for the sake of brevity and the same may kindly be read as part and parcel of the present Affidavit.
3. That I have read and understood the content of the accompanying Reply and the present Affidavit and the same are true and correct to my knowledge and nothing material has been concealed there from.

For Dhampur Sugar Mills Ltd

DEPONENT
AUTHORISED SIGNATORY

VERIFICATION

Verified at New Delhi on this 30th day of July, 2020 that the contents of Para No.1 to 3 of the above affidavit are true and correct to my knowledge, and nothing material has been concealed there from.

For Dhampur Sugar Mills Ltd

DEPONENT
AUTHORISED SIGNATORY

ANNEXURE - R2/A

Dhampur Sugar Mills Limited
241, Okhla Industrial Estate, Phase III
New Delhi - 110 020, India
Tel: +91-11-3065 9400, 4161 2456
Tele Fax: +91-11-2693 5697
E-mail: corporateoffice@dhampur.com
Website: www.dhampur.com

CERTIFIED TRUE COPY OF THE RESOLUTION PASSED IN THE FINANCE SUB-COMMITTEE MEETING (NO. JANUARY - 01/2016-17) OF THE DIRECTORS OF DHAMPUR SUGAR MILLS LIMITED HELD ON 27TH JANUARY, 2016 AT ITS CORPORATE OFFICE AT 241, OKHLA INDUSTRIAL ESTATE, PHASE –III, NEW DELHI-110020

"**RESOLVED THAT** Mr. Gaurav Goel, Managing Director, Mr. Gautam Goel, Managing Director, Mr. SK Bhatnagar, President (Corporate), Mr. B.N. Jha, Vice President (Corporate Office), Mr. Nalin K Gupta, Chief General Manager (Finance) or Mr. Somesh Rattan, Senior Manager (Legal) be and are hereby severally authorized to represent the Company before the Department of Company Affairs, Company Law Board, Courts of Law, Tribunal, Forum, Quasi-Judicial Bodies, Arbitrator(s) and / or other Adjudicating Authorities and Statutory Authorities and to appoint Advocate(s), Attorney (ies) at Law, Consultant(s) to represent the Company in connection with matters related thereto including legal cases pending before any of the aforesaid authorities, Board(s), Court(s) and write, sign, execute, Vakalatnama (s), application(s), form(s) and such other paper(s), document(s) and deed(s) for the purpose aforesaid.

RESOLVED FURTHER THAT Mr. Gaurav Goel, Managing Director, Mr. Gautam Goel, Managing Director, Mr. SK Bhatnagar, President (Corporate), Mr. B.N. Jha, Vice President (Corporate Office), Mr. Nalin K Gupta, Chief General Manager (Finance) or Mr. Somesh Rattan, Senior Manager (Legal) be and are hereby severally authorized to sign, execute all types of paper(s), agreement(s), document(s), undertaking(s), deed(s), other document(s) as may be required in the conduct of routine matters of business of the Company."

For Dhampur Sugar Mills Limited

Goel

Aparna Goel
Company Secretary
M.No : 22787

Dhampur Sugar Mills Limited New Delhi

ANNEXURE - R2/B

Item No. 14 Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 1007/2019

Priyanka Modern Sr. Secondary School Applicant(s)

Versus

Uttar Pradesh Pollution Control Board & Ors. Respondent(s)

Date of hearing: 13.11.2019

CORAM: **HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON**
HON'BLE MR. JUSTICE S.P WANGDI, JUDICIAL MEMBER
HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER
HON'BLE MR. SAIBAL DASGUPTA, EXPERT MEMBER

For Applicant(s): Mr. Sharad Chauhan and Mr. Akshay Rana, Advocates

ORDER

Grievance in this application is against operation of boilers of distillery unit operated by M/s Dhampur Sugar Mills in District Bijnor, Uttar Pradesh. The same is affecting the health of the students in the vicinity.

Let the Uttar Pradesh State Pollution Control Board (UPSPCB) and the District Magistrate, Bijnor look into the matter, take action in accordance with law and furnish a factual and action taken report in the matter within one month by e-mail at judicial-ngt@gov.in.

A copy of this order be sent to the UPSPCB and the District Magistrate, Bijnor by e-mail for compliance.

The applicant may furnish a set of papers to the UPSPCB and the District Magistrate, Bijnor and file affidavit of service within one week.

List for further consideration on 27.01.2020.

Adarsh Kumar Goel, CP

S.P Wangdi, JM

K. Ramakrishnan, JM

Dr. Nagin Nanda, EM

Saibal Dasgupta, EM

November 13, 2019
Original Application No. 1007/2019
DV

NATIONAL GREEN TRIBUNAL, NEW DELHI

ANNEXURE – R2/C 24

JANUARY 23, 2020 BY SRL WORLD

5 Common Winter Diseases With Symptoms and How To Prevent Them?

Winter is finally here. So is the sudden dip in temperature followed by a season of common winter ailments. While gearing up for the charming winters with everything necessary, we should not forget about its other side, the side that's not that welcoming or pleasant. Yes, winters also mean a season of health conditions that can pop up due to the sudden fall in temperature and other related factors.

At SRL Diagnostics, we believe that it is never too late to take care of yourself. So, without making any delay, let's take a look at some of the most common winter illnesses that can take a toll on your overall health.

Let's discuss about the **signs, symptoms, and prevention tips for each winter disease**. Let's read on!

Common Winter Ailments

- Strep Throat
- Norovirus

Everyone should have some basic information about winter-borne diseases.

In fact, it would be a great idea if you know about the signs, symptoms, and **prevention tips for each winter disease**.
It will help you deal with the issues efficiently.

1. Common Cold

What is it?

Often ignored as part and parcel of the season change, the common cold is a viral infection. It affects both children and adults alike and more likely to subside in 2 to 4 days. However, if it continues for a significant duration, seeking medical help is crucial.

Symptoms

Following are the **symptoms of Common Cold**:

- Headache
- Burning sensation in eyes
- Chest congestion
- Sore throat
- Runny nose
- Low-grade fever

Prevention

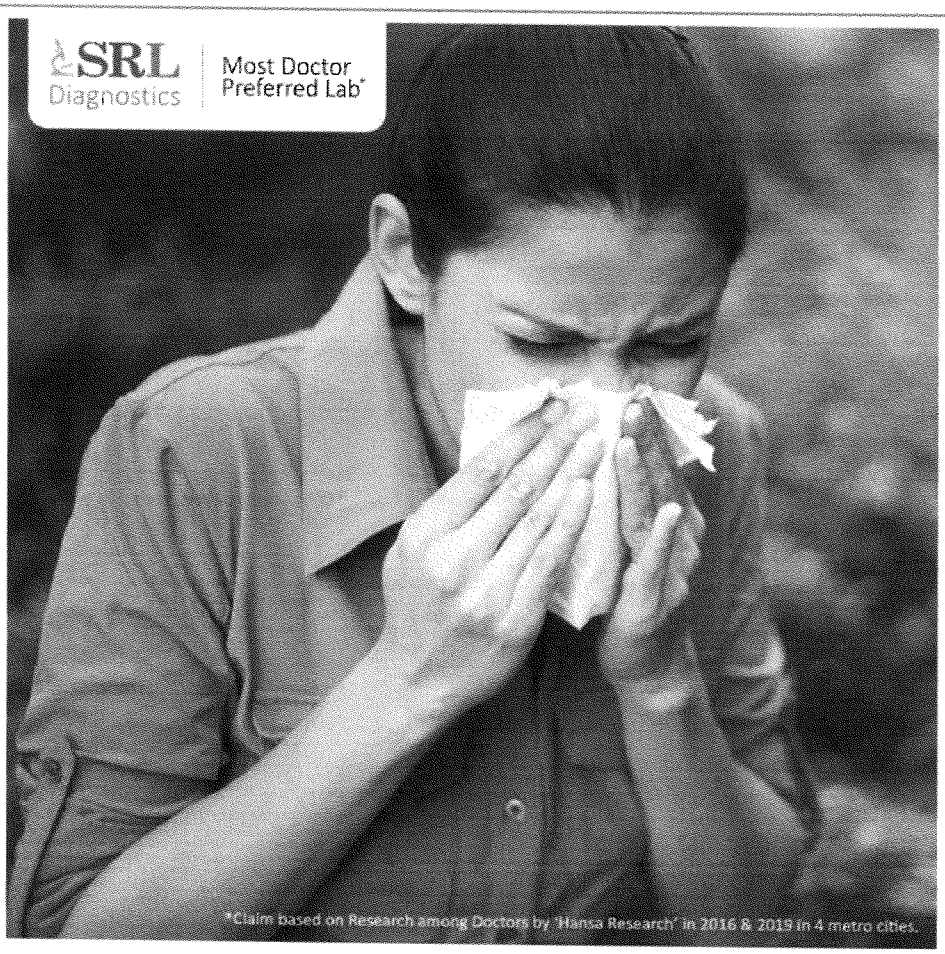
Some **preventive measures to fight the common cold**:

- Take plenty of rest
- Drink plenty of water and other fluids
- Have home-cooked food only
- Wash your hands properly to prevent spreading
- Seek medical intervention, if needed

2. Flu

What is it?

SRL Diagnostics | DOWNLOAD SRL Diagnostics App | Delhi NCR - Home Collection No. 0124-4412121 | Contact Us



Symptoms

The **symptoms of the flu** include the following:

- Nasal congestion
- Fever and chills
- Sore throat
- Runny nose
- Cough and cold
- Headache
- Body pain
- Pain in ear
- Fatigue
- Itchy eye
- Redness in eyes

Prevention

Below are some useful **tips to prevent from flu**:

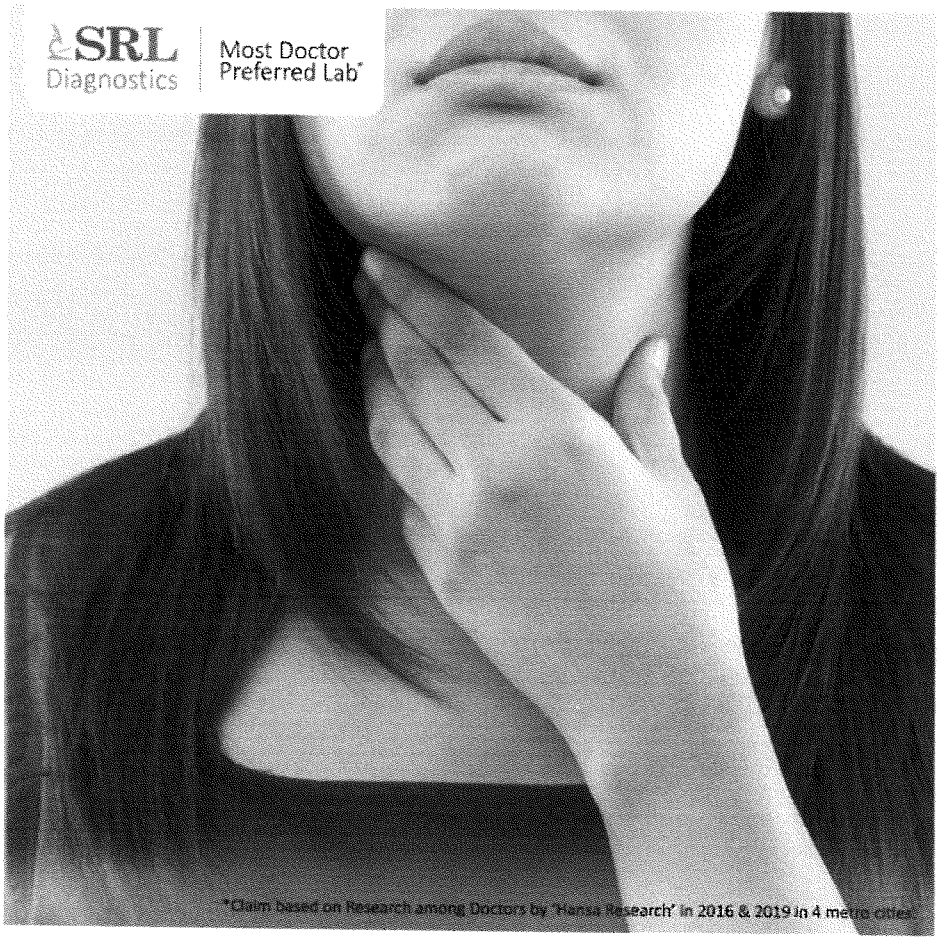
- Keep your mouth and nose covered while sneezing and coughing
- Maintain enough distance from the person suffering from the same
- Respiratory hygiene is important.
- Wash your hands to avoid the passage of germs to another person

SRL Diagnostics | DOWNLOAD SRL Diagnostics App | Delhi NCR - Home Collection No. 0124-4412121 | Contact Us

3. Bronchiolitis/RSV

What is it?

As the name suggests, it is an infection of the respiratory tract. It is caused by the Respiratory Syncytial Virus (RSV) that mainly affects children. In the beginning, the symptoms may resemble the common cold or flu. However, as the disease progresses, it can get more severe.



Symptoms

The **symptoms of Bronchiolitis/RSV** includes the following:

- Nasal congestion
- Low to high-grade fever
- Cough
- Difficulty breathing
- Wheezing
- Dehydration

Prevention

SRL Diagnostics | DOWNLOAD SRL Diagnostics App | Delhi NCR - Home Collection No. 0124-4412121 | Contact Us

- Seeking medical advice

4. Strep Throat

What is it?

Strep throat is a more critical version of a sore throat that's caused by a bacterial infection. It is quite common among school-going kids. The best treatment for this winter illness is antibiotics prescribed by a medical professional.

Symptoms

Below are some **symptoms of Strep throat**:

- Sore throat
- Pain in throat
- Difficulty swallowing
- Fever
- Headache

The **preventive measure of strep throat** are given as under:

- Wash your hands before eating
- Drink lots of water to keep yourself hydrated
- Drink warm to hot fluids
- Gargle, the moment you feel soreness in your throat
- Take proper rest

5. Norovirus

What is it?

Norovirus is also called the winter vomiting bug that infects the stomach. Norovirus is a very infectious virus that can affect people of all ages and strike throughout the year. However, norovirus infection is very common in the winter season.

It causes diarrhoea and vomiting and stays for 1 to 2 days.

Symptoms

- Stomach pain
- Fever and chills

Prevention

Below are the tips on **how to prevent Norovirus**:

- You should practice proper hand and oral hygiene.
- You should wash your food properly before cooking.
- Keep your home neat and clean.
- You should not cook if you are not well.

Why do we fall sick during winters?

Well, there could be a number of reasons behind the same. It includes –

- A sudden dip in the temperature
- Overeating and oversleeping owing to the weather
- A weak immune system, etc.

No matter what, seeking medical attention is highly advisable. At SRL Diagnostics, we offer a wide range of lab test packages including fever panels and infectious disease panels. Knowing your body parameters well will help you to keep health issues at bay.

Book Test

QUALITY OF LIFE (HEALTHCARE)

COMMON COLD, COMMON WINTER DISEASES, HOW TO PREVENT NOROVIRUS, PREVENTION TIPS FOR COMMON COLD, PREVENTION TIPS FOR WINTER DISEASES, PREVENTIVE MEASURE OF STREP THROAT, SIGNS OF WINTER DISEASES, SYMPTOMS OF BRONCHIOLITIS, SYMPTOMS OF COMMON COLD, SYMPTOMS OF FLU, SYMPTOMS OF NOROVIRUS, SYMPTOMS OF RSV, SYMPTOMS OF WINTER DISEASES, TIPS TO PREVENT BRONCHIOLITIS SYMPTOMS OF STREP THROAT, TIPS TO PREVENT FROM FLU

SRL Diagnostics

DOWNLOAD
SRL Diagnostics App

Delhi NCR - Home Collection No.
0124-4412121

Contact Us

*Hansa Research

© 2020 - SRL Diagnostics. All Rights Reserved | Privacy Policy | Disclaimer | Sitemap.

Book a test

ANNEXURE-R21D

32

Very poor air quality in Delhi for 7th day

The air quality remained in the "very poor" category in the national capital for the seventh consecutive day on Tuesday as the cold weather and calm winds allowed accumulation of pollutants.

ADVERTISEMENT

Press Trust of India
New Delhi December 10, 2019 UPDATED: December 10, 2019 11:07 IST

Any significant improvement in Delhi's air quality is likely only after December 10. (Photo: IANS)

The air quality remained in the "very poor" category in the national capital for the seventh consecutive day on Tuesday as the cold weather and calm winds allowed accumulation of pollutants.

The Air Quality Index (AQI) in the city was recorded at 356 at 8.45 am.

An AQI between 0-50 is considered "good", 51-100 "satisfactory", 101-200 "moderate", 201-300 "poor", 301-400 "very poor" and 401-500 "severe". An AQI above 500 falls in the "severe plus" category.

In the National Capital Region, Ghaziabad performed the worst as its AQI was recorded at 400. The AQI in Greater Noida, Gurgaon and Noida was 387, 326 and 382 respectively.

The minimum temperature in Delhi was 16 degrees Celsius while the humidity was recorded at 66 per cent.

READ | Delhi air in very poor category for 3rd day, AQI crosses 350 mark

ALSO READ | Smog returns to choke Delhi-NCR, air quality in very poor category

ALSO WATCH | Delhi witnesses coldest day of season, air quality dips further

Story in Audio

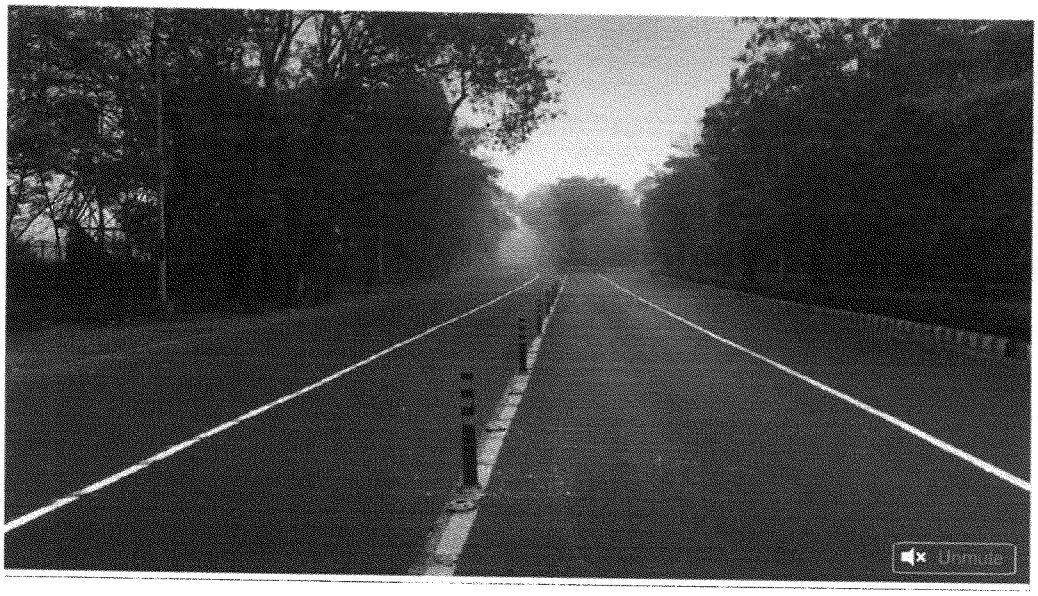
ALSO WATCH | Delhi witnesses coldest day of season, air quality dips further

IndiaToday.in has plenty of useful resources that can help you better understand the coronavirus pandemic and protect yourself. Read our comprehensive guide (with information on how the virus spreads, precautions and symptoms), watch an expert debunk myths, and access our dedicated coronavirus page.

Get real-time alerts and all the news on your phone with the all-new India Today app. Downlo Google play App Store

Story in Audio

POST A COMMENT



Sponsored

Help Them Survive from Hunger and Dehydration.
The Akshaya Patra Foundation | Sponsored

Born Between 1965-1985? Get Term Life Insurance Worth ₹1 Cr at Rs.1884/month*.
Term Plans -Compare & Buy Now! | Sponsored

34

Born Between 1965-1985? Get ₹1 Cr Term Plan at ₹1884/month*
Term Life Insurance - Get Quote | Sponsored

Revealed: Chris Hemsworth's secrets to well-being! Know More
Swisse India | Amazon | Sponsored

We Finally Know Why Jen Disappeared From 'Little People'
Student Sea | Sponsored

I've Already Lost A Son. I Can't Bear To Lose Another. Help
Ketto | Sponsored

ADVERTISEMENT

Story in Audio

READ THIS

What India suffered due to floods in 65 yrs as skies rained death & destruction

Kerala gold smuggling case: What has happened so far

Coronavirus vaccines in human trials: All your questions answered

Cong grounds Pilot after revolt, sacks him as R'than dy CM, state party chief

RECOMMENDED

Help Them Survive from Hunger and Dehydration.
The Akshaya Patra Foundation

11 ex-cops convicted for killing Bharatpur royal family head in 1985

Born Between 1965-1985? Get Term Life Insurance Worth ₹1 Cr at Rs.1884/month*.
Term Plans -Compare & Buy Now!

Milind Soman inspires fans to stay fit: Even 5 minutes a day is a good start

Born Between 1965-1985? Get ₹1 Cr Term Plan at ₹1884/month*
Term Life Insurance - Get Quote

Private lab data on people developing coronavirus antibodies triggers fresh debate

Revealed: Chris Hemsworth's secrets to well-being! Know More
Swisse India | Amazon

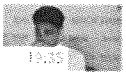
Nithiin invites Telangana CM K Chandrashekar Rao for his wedding on July 26. See pic

I Don't Want To Lose My mother. Please Save Her Life
Ketto

Sonu Sood's charter flight to rescue Indian students in Kyrgyzstan postponed due to weather conditions

Promoted Links by Taboola

WATCH RIGHT NOW

Rajasthan Speaker challenges HC order to defer action against Pilot camp 

Congress suspends 2 MLAs of Pilot camp over audio tapes

Top Jaish-e-Mohammed commander killed in Jammu and Kashmir's Kulgam

Two FIRs lodged in Rajasthan over Cong complaints of horse trading

Pakistan offers consular access to Kulbhushan Jadhav after outrage

Story in Audio

TOP TAKES

Rajasthan Speaker challenges HC order to defer action against Pilot camp

Congress councillor asks people to drink rum to fight coronavirus, video goes viral

Congress suspends 2 MLAs of Pilot camp over audio tapes

ADVERTISEMENT

DAILY NEWSLETTER
Get our best delivered to your inbox

Enter Your Name

Enter Your Email

India

I agree to receive newsletters and marketing communications from India Today via E- mail*

SUBSCRIBE

INDIATODAY.IN

ADVERTISEMENT

PUBLICATIONS:
Business Today
Cosmopolitan
India Today - Hindi
India Today
Mail Today
Money Today
Reader's Digest
Time

TELEVISION:
Aaj Tak
Delhi Aaj Tak
India Today TV
Tez

RADIO:
Ishq FM

EDUCATION:
India Today Education
Vasant Valley
Best Colleges India 2018
Best Universities India 2018

SYNDICATIONS:
India content
Headlines Today

EVENTS:
Agenda Aajtak
India Today Conclave
Robb Report India 2018
Sahitya Aaj Tak
The Red Lab

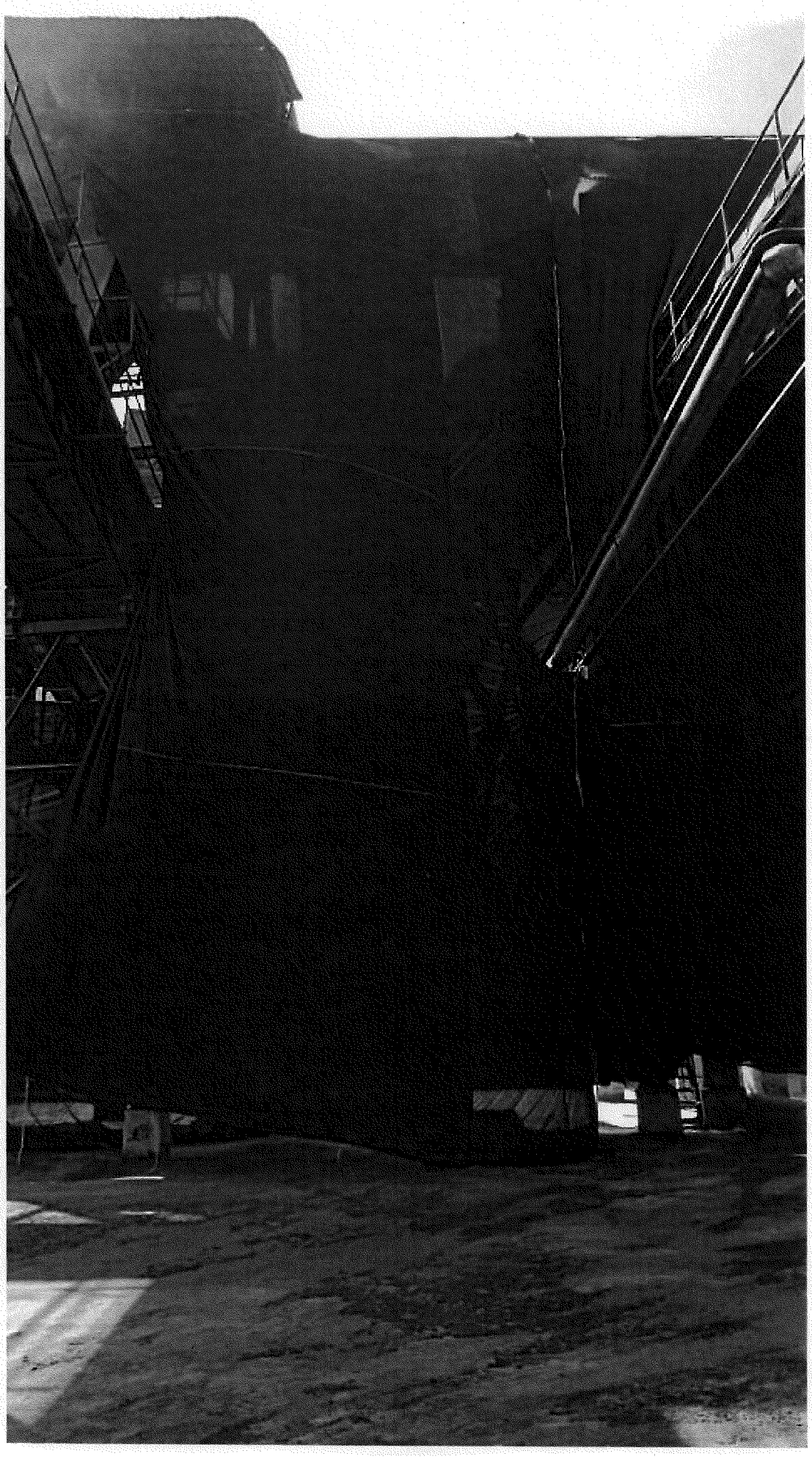
DISTRIBUTION:
Rate Card

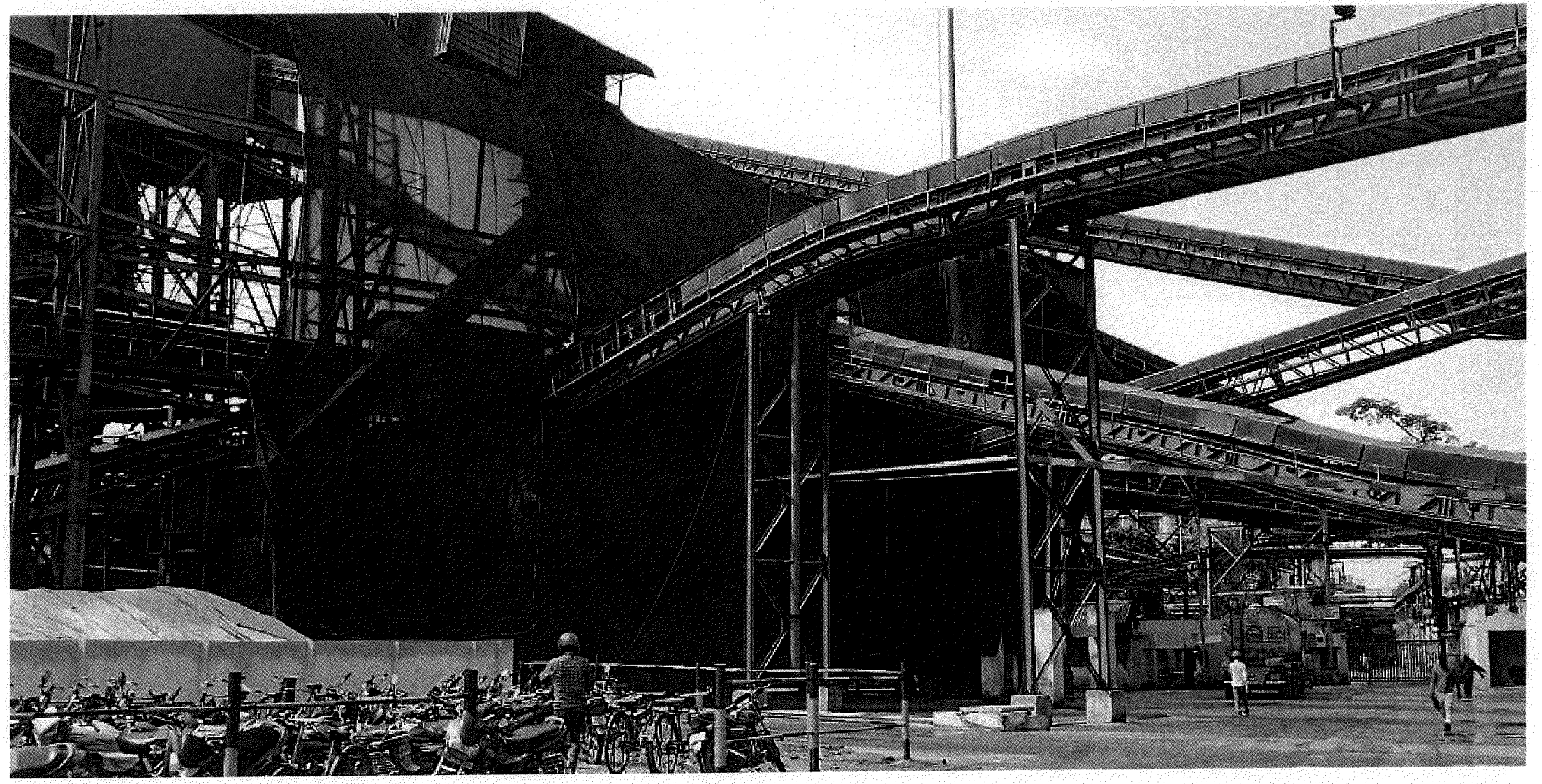
Story in Audio

Download App
Google play App Store

Copyright © 2020 Living Media India Limited. For reprint rights: Syndications Today

ANNEXURE - R2/E (colly)





ANNEXURE - R2/F

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या: H/6779 /वा-1/धाम-70/2020 दिनांक: 21-1-2020

सेवा में,

1. मै0 धामपुर शुगर मिल्स (शुगर इकाई) धामपुर बिजनौर।
2. मै0 धामपुर शुगर मिल्स (आसवनी इकाई) धामपुर बिजनौर।

विषय :उद्योग द्वारा मानको के अनुरूप वायु प्रदूषण नियत्रंण एवं परिवेशीय वायु गुणता का मान निर्धारत मानकों के अनुरूप रखें जाने हेतु, वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 की धारा 31ए के अर्न्तगत निर्देश।

यह कि मै मै0 धामपुर शुगर मिल्स (शुगर यूनिट) एवं आसवनी इकाई, धामपुर, बिजनौर, वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 की धारा 40 के अर्न्तगत एक कम्पनी है।

यह कि मै0 धामपुर शुगर मिल्स लि0 (शुगर इकाई), धामपुर, बिजनौर, मै0 धामपुर शुगर मिल्स लि0 (डिस्टलरी इकाई), धामपुर, बिजनौर के सम्बन्ध में मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 संख्या–1007/2019, प्रियंका मॉडर्न सीनियर सैकेण्ड्री स्कूल बनाम उ0प्र0 प्रदूषण नियन्त्रण बोर्ड एवं अन्य में दिनांक 13.11.2019 द्वारा निम्न आदेश पारित किये गये–

"Grievance in this application is against operation of boilers of distillery unit operated by M/s Dhampur Sugar Mills in District Bijnor, Uttar Pradesh. The same is affecting the health of the students in the vicinity.
Let the Uttar Pradesh State Pollution Control Board (UPSPCB) and the District Magistrate, Bijnor look into the matter, take action in accordance with law and furnish a factual and action taken report in the matter within one month by e-mail at judicial-ngt@gov.in.
A copy of this order be sent to the UPSPCB and the District Magistrate, Bijnor by e-mail for compliance.
The applicant may furnish a set of papers to the UPSPCB and the District Magistrate, Bijnor and file affidavit of service within one week.
List for further consideration on 27.01.2020."

यह कि मा0 अधिकरण के उपरोक्त पारित आदेश दिनांक 13.11.2019 के द्वारा जारी निर्देशों के क्रम में जिलाधिकारी, बिजनौर के कार्यालय आदेश दिनांक 18.11.2019 द्वारा संयुक्त जांच हेतु टीम का गठन किया गया है। उपजिलाधिकारी धामपुर बिजनौर, अपर मुख्य चिकित्साधिकारी एवं उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड बिजनौर के अधिकारियों द्वारा मैसर्स धामपुर शुगर मिल्स लि0, धामपुर, बिजनौर (शुगर एवं आसवनी) एवं प्रियंका मॉडर्न सीनियर सैकेण्ड्री स्कूल, धामपुर, बिजनौर का संयुक्त निरीक्षण एवं अनुश्रवण दि0 10.12.2019 को किया गया।

यह कि मै0 धामपुर शुगर मिल्स लि0, धामपुर, प्रशासनिक भवन के परिवेशीय वायु गुणता का अनुश्रवण दिनांक 05.01.2020 को किया गया जिसमें पी.एम.–10 का मान 159.66 माइक्रोग्राम/घन मीटर पाया गया जो कि निर्धारित मानक 100 माइक्रोग्राम/घन मीटर से अधिक है।

यह कि मै0 धामपुर शुगर मिल्स लि0, धामपुर, डी0एम0 प्लान्ट के समीप के परिवेशीय वायु गुणता का अनुश्रवण दिनांक 05.01.2020 को किया गया जिसमें पी.एम.–10 का मान 182.12 माइक्रोग्राम/घन मीटर पाया गया जो कि निर्धारित मानक 100 माइक्रोग्राम/घन मीटर से अधिक है।

.....2

टी.सी 12 वीं, विभूति खण्ड,
गोमती नगर, लखनऊ–226010
दूरभाष: 0522– 2720831,2720828,2720691,2720681
ई–मेल–info@uppcb.com

TC. 12 v. Vibhuti Khand,
Gomti Nagar, Lucknow-226010
Phone: 0522- 2720831,2720828, 2720691, 2720681
e-mail: info@uppcb.com

Scanned with CamScanner

यह कि मै0 धामपुर शुगर मिल्स लि0, धामपुर, ई0टी0पी0 प्लान्ट के परिवेशीय वायु गुणता का अनुश्रवण दिनांक 05.01.2020 को किया गया जिसमें पी.एम.–10 का मान 132.13 माइक्रोग्राम/घन मीटर पाया गया जो कि निर्धारित मानक 100 माइक्रोग्राम/घन मीटर से अधिक है।

यह कि प्रियन्का माडर्न स्कूल कैम्पस के परिवेशीय वायु गुणता का अनुश्रवण दिनांक 11.12. 2019 को किया गया जिसमें पी0एम0 10 का मान 208.59 माइक्रोग्राम/घन मीटर पाया गया जो कि निर्धारित मानक 100 माइक्रोग्राम/घन मीटर से अधिक है।

यह कि प्रियन्का माडर्न स्कूल कैम्पस के परिवेशीय वायु गुणता का अनुश्रवण पुनः दिनांक 05. 01.2019 को किया गया जिसमें पी0एम0 10 का मान 197.96 माइक्रोग्राम/घन मीटर पाया गया जो कि निर्धारित मानक 100 माइक्रोग्राम/घन मीटर से अधिक है।

यह कि मुख्य चिकित्सा अधिकारी, बिजनौर के पत्र. दिनांक 14.01.2020 द्वारा उक्त संस्थानों के विधार्थियों एवं समीपवर्ती गांव के निवासियों के स्वास्थ्य सम्बन्धी जांच की रिपोर्ट प्रेषित की गई है जिसके अनुसार विवरण निम्नवत् है–

Health Examination result of Priyanka College of Professional Education(75 Students)-

1) Irritation in eyes found in 18 students.
2) Respiratory disease found in 1 student (Upper Respiratory Tract Infection)
3) Headache found in 3 students.
4) Cough found in 4 students.
5) Abdominal pain found in 1 student.
6) Body ache found in 1 student.

Health Examination result of Priyanka Sr. Secondary School andPriyanka College of Medical Science & Research Center (3010Students)

1) Irritation in eyes found in 12 students.
2) Dysponea (Respiratory problem) found in 3 students.
3) Headache found in 1 student.
4) Allergy found in 1 student.

Health Examination result of Villagers (155), nearby Industry

1) Eye irritation found in 6 villagers.

यह कि संयुक्त समिति द्वारा रिपोर्ट दिनांक 10.12.2019 हस्ताक्षरित 14.01.2020 में वर्णित है कि उद्योग मै0 धामपुर शुगर मिल्स लि0 के परिसर एवं प्रियन्का माडर्न स्कूल में सस्पेन्डेड पार्टिकुलेट मैटर का मान निर्धारित मानकों से अधिक पाये जाने के मुख्य कारण बैगास का अनियन्त्रित हथालन, वाहनों का आवागमन, पलाई ऐश का हथालन एवं राज्य हाईवे–49 के समीप अधिक वाहनों का आवागमन है। संयुक्त समिति द्वारा धामपुर शुगर मिल्स लि0 (शुगर एवं आसवनी इकाई) धामपुर, बिजनौर को निम्नानुसार निर्देश जारी किये जाने की संस्तुति की गई है–

1. The operation and maintenance of air pollution control systems should be ensured by the industry in such a way so that the ambient air quality remains in accordance with the prescribed norms.

.....3

Scanned with CamScanner

2. The industry should make permanent wall/structure of adequate height and automatic water sprinkler etc. to ensure dust control towards the Priyanka Modern School.
3. The conveyor belts of bagasse should be kept 100 percent covered, so that dust emission from this source may be maintained with in prescribed limits.
4. The vehicles carrying fuel (bagasse) in the industry premise should be covered with green net /cloths.
5. It should be ensured by the industry that proper water sprinkling on the bagasse is to be donein such a wayso that ambiem air quality may be with in prescribed limits.
6. Unit should be develop dense Green Belt of tree towards PriyankaModern schoolboundary.
7. Industry should be operate in such a manner so that there is no adverse impact on the environment and public health in surrounding.

अतः माननीय राष्ट्रीय हरित अधिकरण के आदेश दिनांक 13.11.2019 के अनुपालन में गठित संयुक्त समिति की संस्तुतियों के दृष्टिगत मै0 धामपुर शुगर मिल्स लि0, (शुगर एवं आसवनी इकाई), धामपुर बिजनौर को सक्षम अधिकारी के अनुमोदनोपरान्त वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 की धारा 31ए के अन्तर्गत निम्न निर्देश जारी किये जाते है–

1. यह कि उद्योग मै0 धामपुर शुगर मिल्स की शुगर एवं आसवनी इकाईयों का संचालन बोर्ड से सहमति प्राप्त किये जाने के उपरान्त किया जाए।
2. यह कि उद्योग मै0 धामपुर शुगर मिल्स की शुगर एवं आसवनी इकाईयों में स्थापित वायु प्रदूषण नियंत्रण व्यवस्था का संचालन किया जाना इस प्रकार सुनिश्चित किया जाए जिससे परिवेशीय वायु गुणता प्रभावित न हो।
3. यह कि उद्योग मै0 धामपुर शुगर मिल्स की शुगर एवं आसवनी इकाईयों द्वारा प्रियन्का माडर्न स्कूल की ओर स्थायी दीवार/स्ट्रक्चर समुचित ऊंचाई तक स्थापित किया जाना सुनिश्चित किया जाए एवं आटोमेटिक वॉटर स्प्रिंकलर की स्थापना की जाए।
4. यह कि उद्योग मै0 धामपुर शुगर मिल्स की शुगर एवं आसवनी इकाईयों में बैगास के आवागमन हेतु कन्वेयर बेल्ट को शत प्रतिशत कवर किया जाए।
5. यह कि उद्योग मै0 धामपुर शुगर मिल्स की शुगर एवं आसवनी इकाईयों के बैगास यार्ड में समुचित जल छिड़काव किया जाए जिससे परिवेशीय वायुगुणता का मान निर्धारित मानकों के अनुरूप रहे।
6. यह कि उद्योग मै0 धामपुर शुगर मिल्स की शुगर एवं आसवनी इकाईयों द्वारा प्रियन्का माडर्न स्कूल की ओर सघन ग्रीन बेल्ट का निर्माण सुनिश्चित किया जाए।

आपको निर्देशित किया जाता है कि उक्त निर्देशो का अनुपालन सुनिश्चित करते हुए अनुपालन आख्या 30 दिन के अन्दर बोर्ड में प्रस्तुत करना सुनिश्चित करे। अनुपालन आख्या निर्धारित समयावधि मे प्राप्त न होने अथवा सन्तोषजनक उत्तर प्राप्त न होने की दशा में आपके उद्योग के विरूद्ध उक्त पर्यावरणीय अधिनियमों के अन्तर्गत कार्यवाही प्रारम्भ कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व स्वंय उद्योग एवं उद्योग स्वामी का होगा।

(अमित चन्द्रा)
मुख्य पर्यावरण अधिकारी, (वृत्त–7)

प्रतिलिपि–

1. जिलाधिकारी, बिजनौर को सूचनार्थ सादर प्रेषित
2. क्षेत्रीय अधिकारी उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड बिजनौर को इस निर्देश के साथ कि बोर्ड द्वारा जारी उक्त निर्देशों के क्रम में उद्योग का निरीक्षण करते हुए आख्या बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करे।

मुख्य पर्यावरण अधिकारी, (वृत्त–7)

Scanned with CamScanner

S.Gm(C)/1845/6

ANNEXURE - R2/G

42

dhampur
Dhampur Sugar Mills Limited
Unit: Dhampur
Dhampur, N. Rly. Dist. Bijnor (U.P.)
Pin Code: 246 761
Tel: 01344-220009
E-mail: dsmdhampur@dhampur.com
Website: www.dhampur.com

दिनांक 07.02.2020

Bijnaur Sugar Vs UOI - Misc matter. Correspondence.

सेवा में,

मुख्य पर्यावरण अधिकारी (वत्त–7),
टी0सी0 12 वी, विभूति खण्ड,
गोमती नगर, लखनऊ–226010 ।

विषयः' उधोग द्वारा मानको के अनुरूप वायू प्रदूषण नियन्त्रण बोर्ड गुणवत्ता का मान निर्धारण मानको के अनुरूप रखें जाने हेतु, वायु (प्रदूषण निवारण तथा नियन्त्रण) अधिनियम 1981 की धारा 31 ए के अर्न्तगत निर्देश ।

महोदय,

कृपया आपने पत्र संख्या एच 46779/सी–7/जल–70/2020 दिनांक 24.01.20 का सन्दर्भ ग्रहण करने का कष्ट करे। उपरोक्त के सम्बन्ध में आपको सादर अवगत कराना है कि दिनांक 18.11.2019 को जिलाधिकारी महोदय के सक्षंरण में एक टीम का गठन किया गया जिसमें उप जिलाधिकारी धामपुर, अपर मुख्य चिकित्साअधिकारी, बिजनौर एवं उत्तर प्रदेश प्रदूषण नियन्त्रण बोर्ड के क्षेत्रीय अधिकारी गण शागिल थे। इस टीम के द्वारा हमारे उधोग एवं प्रियंका मॉर्डन सीनियर सेकेण्ड्री स्कूल, धामपुर बिजनौर का सयुक्त निरीक्षण दि0 12.12.19 को किया गयां। निरीक्षण की तिथि से पूर्व ही धामपुर क्षेत्र में सधन कोहरा व सर्दी थी जिसके फलस्वरूप प्रियका मॉर्डन सीनियर सेकेण्ड्री स्कूल, धामपुर बिजनौर में छूटटी रही एवं स्कूल पुनः दि0 12.01.2020 से संचालित किया गया ।

अत्याधिक कोहरा होने के कारण क्षेत्र की वायू गणवत्ता में ह्रास आना स्वाभाविक था। उपरोक्त परिस्थितयो के बावजूद चीनी मिल प्रबन्धन के प्रयासो द्वारा वायू गुणवत्ता के मानको में बहुत ज्यादा ह्रास नही आया। यह तथ्य इस बात से इगिंत होता है कि निरीक्षण के दौरान धामपुर चीनी मिल परिसर की वायू गुणवत्ता प्रियका मॉर्डन स्कूल के परिसर से बहतर पायी गयी ।

धामपुर चीनी मिल एवं प्रियंका मॉर्डन सीनियर सेकेण्ड्री स्कूल, की पश्चिम दिशा में रेलवे लाईन व पूर्व दिशा में स्टेट हाईवे 49 स्थित है। रेलवे लाइन में प्रतिदिन लगभग 200 ट्रेनो का आवागमन रहता है तथा हाईवे पर हजारो की संख्या में छोटे बडे वाहनो का आवागमन निरन्तर रहता है जिसके फलस्वरूप स्कूल के परिसर में परिवेशिये वायू गणवत्ता का ह्रास होता है जो निर्धारित मानको से अधिक हो जाता है। धामपुर चीनी मिल स्टेट हाईवे–49 से लगभग 1 किलोमीटर की दूरी पर स्थित है जबकि प्रियंका मॉर्डन सीनियर सेकेण्ड्री स्कूल, का मुख्य द्वार स्टेट हाईवे–49 के मुहाने पर (बराबर) स्थित है। इस कारणवश प्रियंका मॉर्डन सीनियर सेकेण्ड्री स्कूल, पर आवागमन करने वाले हजारो वाहनो के फलस्वरूप वायु प्रदूषण होने की सम्भावना अधिक रहती है ।

डाक प्राप्ति रसीद
प्राप्ति दिनांक 12-2-20
प्राप्तकर्ता के हस्ताक्षर
उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ

CIN : L15249UP1933PLC000511
Corporate Office: 241, Okhla Industrial Estate, Phase-III, New Delhi-110 020
Tel.: +91-11-30659400, Fax: +91-11-26935697
Branch Office: 1/125, Vijay Khand, Gomti Nagar, Lucknow - 226 010, Tel.: +91-522-239243
Sugar Units : 1. Dhampur, 2. Mansurpur, 3. Asmoli, 4. Rajpura, 5. Meerganj
Distillery : Asmoli & Dhampur

Scanned with CamScanner

यहॉ पर यह भी उल्लेख करना उचित होगा कि धामपुर चीनी मिल की स्थापना सन् 1933 में हुई थी जबकि प्रश्नगत स्कूल सन 2006 से ही संचालित किया जा रहा है । स्कूल के शुरूआती दौर में केवल कक्षा 8 से लेकर कक्षा 12 तक का संचालन किया जाता था। स्कूल शनै–शनै कक्षा 1से कक्षा 12 तक बढा दिया गया , तदोपरान्त सन 2016 से मैडिकल कालेज भी संचालित किया जा रहा है। अधिक विस्तारीकरण के कारण स्कूल परिसर हाईवे संख्या–49 के मुहाने पर पहुँच गया व सन् 2016 मे स्कूल को उधोग परिसर के समीप तक पहुँचा दिया गया।

यहॉ पर उल्लेख करना उचित होगा कि प्रियंका मॉर्डन सीनियर सेकेण्ड्री स्कूल, धामपुर वं कालेज ऑफ मैडिकल साइन्स एण्ड रिसर्च सेन्टर एवं प्रोफैश्नल एज्यूकेशन सेन्टर में लगभग 3085 बच्चो का स्वास्थ परिक्षण किया गया जिसमें से लगभग 45 बच्चो की आखों में खुजली, सरदर्द, व शरीर में दर्द आदि की सूक्ष्म परेशानियॉ पाई गयी जो कुल संख्या का केवल 0.015 प्रतिशत है। इसके अतिरिक्त 155 निकटवर्ती ग्रामवासियों का भी स्वास्थ परिक्षण किया गया जिसमें से कुल 6 ग्राम वासियों की ऑखों में खुजली पाई गयइ जो परिक्षण का 0.039 प्रतिशत है ।

उपरोक्त तथ्यों से यह स्पष्ट होता है कि उधोग के द्वारा कोई वायु प्रदूषण नही फैल रहा है। यदि उधोग की तरफ से अनियन्त्रित वायु प्रदूषण एवं फ्लूगैस फैलती तो बिमारो की संख्या काफी अधिक होती। उपरोक्त वर्णित नगण्य बिमारीयों के लक्षण भी सम्भवत सर्द हवा व कोहरे के कारण होनी प्रतीत होती है ।

उधोग द्वारा बैगास के हथालन के लिये बैगास शेड के चारो तरफ ग्रीन नेट लगा दिया गया है तथा रेन गनो द्वारा बैगास पर जल छिडकावा कर सस्पैन्डिड पार्टिकुलेट मैटर्स को नियन्त्रित किया जाता है।

प्रशगत पत्र दिनांक 24.01.2020 में उल्लेखित निर्देशो के कम में बिन्दुवार आख्या निम्नवत् है:–

1–उधोग प्रदूषण नियन्त्रण बोर्ड से सहमति लेने के उपरान्त ही उत्पादन कार्य करता है। वर्तमान में उधोग ने अपनी सहमति के नवीनीकरण हेतु आवेदन पत्र बोर्ड में प्रस्तुत किया हुआ है ।

2–उधोग द्वारा स्थापित वायु प्रदूषण नियन्त्रण व्यवस्था का सचालन इस प्रकार किया जाता है जिससे परिवेशिये वायु गणत्ता प्रभावित न हो ।

3–उधोग आगामी 3 से 4 माह में प्रियकां स्कूल की ओर स्थाई दिवार समुचित उॅचाई तक स्थापित कर लेगा।

4–वर्तमान में रेन गनो के अलावा एक आटोमेटिक वाटर स्प्रिकलर की व्यवस्था भी यथाशीघ्र कर ली जायेगी।

Scanned with CamScanner

5– उद्योग द्वारा कन्वेयर बैल्टो को पूर्ण रूप से कवर किया हुआ है । इन बैल्टो का पुनः निरीक्षण कर इनको और अधिक सुदृढ कर लिया जायेगा ।

6– उद्योग द्वारा प्रतिदिन कुछ घन्टो के अन्तराल पर बैगास के चट्टो व आस–पास के क्षेत्र पर रेन गनो द्वारा सम्मुचित जल छिड़काव किया जाता है जिससे परिवेशिय वायू गुणवत्ता को मानको के अनुरूप किया जा सके ।

7– उद्योग द्वारा पूर्व मे ही प्रियंका स्कूल परिसर के समीप वृक्षारोपण किया हुआ है तथा सधन वृक्षारोपण का कार्य निरन्तर चल भी रहा है, आने वाली वर्षा ऋतु तक प्रियंका स्कूल परिसर की ओर सधन ग्रीन बैल्ट का विकास कर लिया जायेगा ।

यहाँ पर उल्लेख करना चाहेगें कि उद्योग द्वारा उपरोक्त निर्देशो का अक्षरशः अनुपालन सुनिश्चित किया जायेगा।

आशा है कि महोदय हमारे उपरोक्त उत्तर से सहमत होगें ।

भवदीय
कृते धामपुर शुगर मिल्स लि0,

उपाध्यक्ष

प्रतिलिपिः–

क्षेत्रीय अधिकारी, उत्तर प्रदेश प्रदूषण नियन्त्रण, बोर्ड बिजनौर।

Scanned with CamScanner

ANNEXURE-R2/H(Colly)

45

DHAMPUR SUGAR MILLS LTD.

UNIT-DHAMPUR , DISTT. BIJNOR - 246761 , UTTAR PRADESH
Phone: 01344-220985, Email: dsmdhampur@dhampur.com.CIN: L15249UP1933PLC000511
GSTIN: 09AABCT2827N1ZY **PAN: AABCT2827N**
GST Range: SECTOR-1,DHAMPUR Website - www.dhampur.com **CIN:**
GST Division: D.C. **SERVICE ORDER** **L15249UP1933PLC000511**
GST Comm: (JURISDICTIONAL OFFICE)

Service Provider:
50500097
UNIQUE CONSTRUCTIONS
NEAR SUNEHRI MASJID
KANTH (MORADABAD)-244501
Phone:9411268889
Email:
GSTIN: 09AACFU5171G1Z2
PAN No: AACFU5171G

Order No :6200001711
Date :11.03.2020
RFQ :6000045072
RFQ Date :07.03.2020

We are pleased to award the Service Order as detailed below. This order no. and Date must be quoted in your bills and in all correspondence in this connection with this office/factory.

SN	Description	UOM	Qty.	Rate	Disc	Amount
1	SAC Code:9954 .-SHUTTERING FOR COLUMN IN FDN PR No:6200001973	NO	6.000	160.00	0.00	960.00
2	SAC Code:9954 .-INSERT PLATE FABRICATION & FIXING PR No:6200001973	NO	50.000	20.00	0.00	1,000.00
3	SAC Code:9954 .-EXCAVATION 1.5 TO 3 MTR FOR RCC COLUMN PR No:6200001973	NO	6.760	70.00	0.00	473.20
4	SAC Code:9954 .-RCC 1:1.5:3 IN COLUMN IN FDN PR No:6200001973	NO	1.200	3830.00	0.00	4,596.00
5	SAC Code:9954 .-SHUTTERING FOR RAFT PR No:6200001973	NO	6.400	160.00	0.00	1,024.00
6	SAC Code:9954 .-SHUTTRING FOR SUPER STRCTURE PR No:6200001973	NO	9.600	180.00	0.00	1,728.00
7	SAC Code:9954 .-TOR STEEL CUTTING & BINDING PR No:6200001973	NO	0.500	4000.00	0.00	2,000.00
8	SAC Code:9954 .-BACK FILLING WITH AVAILABLE EARTH PR No:6200001973	NO	22.090	45.00	0.00	994.05
9	SAC Code:9954 .-TRANSPORTATION PR No:6200001973	NO	4.950	60.00	0.00	297.00
10	SAC Code:9954 .-MS GATE PROVIDING & FIXING COMPLETE PR No:6200001973	NO	400.000	75.00	0.00	30,000.00
11	SAC Code:9954 .-BRICK WORK FOR LEVELING UNDER PRECAST WA PR No:6200001973	NO	15.770	3595.00	0.00	56,693.15
12	SAC Code:9954	NO	13.520	15.00	0.00	202.80

Work Order No :6200001711
Date :11.03.2020

46

SN	Description	UOM	Qty.	Rate	Disc	Amount
	.-DISMENTLING OF OLD BRICK SOALING PR No:6200001973					
13	SAC Code:9954 .-EARTH WORK IN EXCAVATION 0 TO 1.5 MTR FO PR No:6200001973	NO	36.050	60.00	0.00	2,163.00
14	SAC Code:9954 .-PCC 1:4:8 PR No:6200001973	NO	1.000	3708.00	0.00	3,708.00
15	SAC Code:9954 .-RCC 1:1.5:3 IN FDN PR No:6200001973	NO	3.950	3830.00	0.00	15,128.50
					Total Amount	**120967,70**
	INR One Lakh Twenty Thousand Nine Hundred Sixty Seven and Paise Seventy Only					

Work Start Date :06.03.2020
Work End Date :05.05.2020

Terms and Conditions:

Taxes	GST Extra
Payment Terms:	Payable in 7 Days
LD clause:	In case of delay, pre-estimated liquidated damages will be charged @0.15% per Day
Inspection	We reserve our rights of inspection to carried out at any stage of Services
Order Acceptance-	You will send us the acceptance of the PO. within one week, otherwise it will be considered as accepted
Additional Info:	MOLASSES UNLOADING PLINTH WORK BOUNDARY WALL WITH GATE 228 MTR WALL GATE 4 MTR WIDE
Remarks:	1. IF CONTRACTOR FOUND TO USED ANY SECOND CLASS MATERIAL, HIS CONTRACT MAY BE CANCELLED SAME TIME AND CONSIDER HIM IN NEXT TIME ANY WORK. 2. IF CONTRACTOR FOUND TO NOT USED REQUIRED MACHNERY LIKE VIBRATOR AND MIXTURE THEN HIS WORK MAY BE CANCELLED SAME TIME AND DISMENTAL ALL HIS WORK ON HIS RISK AND COST ALSO HE IS CONSIDER AS A BLACK LIST. 3. CONTRACTOR HAS TO ENSURE HIS QUALITY AND HIS SPEED IF FOUND FOULTY ANY TIME WE ARE FREE TO CANCELLED HIS CONTRACT AND MARK HIS NAME IN BLACK LIST. 4. CONTRACTOR HAS TO TAKE APPROVAL FROM CIVIL TEAM BEFORE AND AFTER ANY WORK. 5. CEMENT AND TMT STEEL WILL BE IN DSM SCOPE. 6. WITHOUT TAKE APPROVAL FROM CIVIL TEAM NO ANY WORK STARTED OR COMPLETED
Applicable Laws	All disputes related to this Purchase Order shall in all respect, be construed & operate in conformity with the indian law & will subject to jurisdiction of law court in Bijnor.
Indemnity Clause	Vender will indemnify the buyer in case of any loss occurred on account of non - credit of GST due to non - mention / wrongly mention of HSN / SAC code of materials / services or GSTIN of the vender.

For Dhampur Sugar Mills Ltd

Prepared By | Checked By | Authorized Signatory

Receiver's Signature & Seal with Date

DHAMPUR SUGAR MILLS LTD.

47

UNIT-DHAMPUR , DISTT. BIJNOR - 246761 , UTTAR PRADESH
Phone: 01344-220985, Email: dsmdhampur@dhampur.com.CIN: L15249UP1933PLC000511

GSTIN: 09AABCT2827N1ZY **PAN: AABCT2827N**

GST Range: SECTOR-1,DHAMPUR Website - www.dhampur.com **CIN:**

GST Division: D.C. **SERVICE ORDER** **L15249UP1933PLC000511**

GST Comm: (JURISDICTIONAL OFFICE)

Service Provider:
50501051
CREATIVE CONCRETE
VILLAGE SARKTHAL SEOHARA ROAD DHAMPUR
DHAMPUR-246761
Phone:9837898700 94...
Email: creativeconcreteindia@gmail.com
GSTIN: 09AAKFC0560D1ZR
PAN No: AAKFC0560D

Order No	**:6200001714**
Date	**:12.03.2020**
RFQ	**:6000045154**
RFQ Date	**:12.03.2020**

We are pleased to award the Service Order as detailed below. This order no. and Date must be quoted in your bills and in all correspondence in this connection with this office/factory.

SN	Description	UOM	Qty.	Rate	Disc	Amount
1	SAC Code:9954 .-boundary wall fixing PR No:6200001972	NO	3621.000	105.00	0.00	380,205.00
2	SAC Code:9954 .-boundary wall expension PR No:6200001972	NO	2362.000	105.00	0.00	248,010.00
					Total Amount	**628215,00**
	INR Six Lakh Twenty Eight Thousand Two Hundred Fifteen Only					

Work Start Date **:12.03.2020**
Work End Date **:05.05.2020**

Terms and Conditions:

Taxes	GST Extra
Payment Terms:	Payable in 7 Days
LD clause:	In case of delay, pre-estimated liquidated damages will be charged @0.15% per Day
Inspection	We reserve our rights of inspection to carried out at any stage of Services
Order Acceptance-	You will send us the acceptance of the PO. within one week, otherwise it will be considered as accepted

Additional Info: PRECAST BOUNDARY WALL 228 MTR FOR MOLASSES UNLOADING PIT AREA

Remarks:

1. IF CONTRACTOR FOUND TO USED ANY SECOND CLASS MATERIAL, HIS CONTRACT MAY BE CANCELLED SAME TIME AND CONSIDER HIM IN NEXT TIME ANY WORK.
2. IF CONTRACTOR FOUND TO NOT USED REQUIRED MACHNERY LIKE VIBRATOR AND MIXTURE THEN HIS WORK MAY BE CANCELLED SAME TIME AND DISMENTAL ALL HIS WORK ON HIS RISK AND COST ALSO HE IS CONSIDER AS A BLACK LIST.
3. CONTRACTOR HAS TO ENSURE HIS QUALITY AND HIS SPEED IF FOUND FOULTY ANY TIME WE ARE FREE TO CANCELLED HIS CONTRACT AND MARK HIS NAME IN BLACK LIST.
4. CONTRACTOR HAS TO TAKE APPROVAL FROM CIVIL TEAM BEFORE AND AFTER ANY WORK.
5. CEMENT AND TMT STEEL WILL BE IN DSM SCOPE.
6. WITHOUT TAKE APPROVAL FROM CIVIL TEAM NO ANY WORK STARTED OR COMPLETED

Applicable Laws	All disputes related to this Purchase Order shall in all respect, be construed & operate in conformity with the indian law & will subject to jurisdiction of law court in Bijnor.
Indemnity Clause	Vender will indemnify the buyer in case of any loss occurred on account of non - credit of GST due to non - mention / wrongly mention of HSN / SAC code of materials / services or GSTIN of the vender.

Work Order No :6200001714
Date :12.03.2020 48

For Dhampur Sugar Mills Ltd

Prepared By | Checked By | Authorized Signatory

Receiver's Signature & Seal with Date

DHAMPUR SUGAR MILLS LTD

49

UNIT-DHAMPUR VILLAGE ALLEHAPUR , DISTT. BIJNOR - 246761 , UTTAR PRADESH
Phone- 01344-220985, Email- dsmdhampur@dhampur.com

GSTIN: 09AABCT2827N1ZY
GST Range: SECTOR-1,DHAMPUR
GST Division: D.C.
GST Comm: (JURISDICTIONAL OFFICE)

Website - www.dhampur.com

PURCHASE ORDER

PAN: AABCT2827N
CIN: L15249UP1933PLC000511

Vendor:
50500979
ASTONE METAL ARC
AO - 38 & 39, AMRIT STEEL COMPOUND, SSGT ROAD, INDUSTRIAL AR
GHAZIABAD-201001
Ph: 0120-2866117
Email:astonemetalarc@gmail.com
GSTIN:09ATLPS4821K1Z3

PO No	**:4100007152**
PO Date	**:19.03.2020**
RFQ	**:6000049393**
RFQ Date	**:19.03.2020**

With reference to your quotation we are pleased to place an order with you for the supply of the undernoted materials as per instructions specified below subject to general terms and conditions as mentioned below

SN	HSN Code	Description	Unit	Qty.	Basic Rate	Disc	Amount
1		Mat. Code :17003752 DESIGN, FABRICATION, CONSTRUCTION OF BAGASSE SHED 110 M X 56 M OF PREFABRICATED STEEL BUILDING Del to-DHAMPUR POWER-1.000(PR No-4100005075)Del Dt-15.09.2020	LOT	1.000	25668000.00		25668000.00
Total Amount					**INR**		**25,668,000.00**

Two Crore Fifty Six Lakh Sixty Eight Thousand Rupees Only

Terms and Conditions:

Incoterms	FOR DHAMPUR FACTORY
Payment Terms	50% advance against submission of same value PDC valid till commissioning date, 40% against proforma invoice with 100% GST after inspection at vendor workshop. 10% within 15 days after receipt of material but against submission of same value PBG on our format valid for one year and 50% PDC valid till commissioning date.
Taxes	GST Extra
LD Clause	1% FOR PER WEEK SUBJECT TO MAX LIMIT SHALL BE 5% ON TOTAL CONTRACT VALUE (SUPPLY AND SERVICE ORDER BOTH).
Dispatch Instructions	Please prepare separate invoice along with GST invoice for separate P.O. & will be the part of dispatch document. Otherwise invoices will not be entertained & material will not be unloaded.
Inspection	We reserve our rights of inspection to carried out at any stage of material.
Transit Insurance	Vendor scope
Order Acceptance-	You will send us the acceptance of the PO. within one week, otherwise it will be considered as accepted.
Warranty	One year
Remarks	1. P.O. placed against your quotation no. AMPL/QUO/1003, Rev. no.R3 dated 22.05.2020 and email dated 25.06.2020 2. If material will not find up to the mark then material will return to you for replacement / rectification then freight charge both side (to & fro) will be borne by you. 3. If you will not supply material in stipulated delivery period then we shall depute our responsible person for follow-up / expedite the delivery at your works & in such case all expenses (incurred by the person) will be borne by you. 4. The Purchase Order effective date will be treated from the date of purchase order. 5. No price escalation will be made up to delivery period. 6. If we found your progress seems slow we have reserve to right your P.O. to be cancelled and balance material to be procure from other vendors. 7. The impact of lockdown due to covid-19 on the delivery period shall not be considered in any case 8. Extension in time- vendor shall not be entitled to extension of time till completion period as mentioned in the PO. 9. Vendor will indemnify the buyer in case of any loss occurred on account of non-credit to GST due to non-mentioned / wrongly mentioned of HSN / SAC code of material / services or GSTIN of the vendor. 10. Material should be securely packed to avoid any damage during transit. 11. Please prepare separate GST invoice for separate PO and will be the part of dispatch document.

50

Otherwise invoices will not be entertained and materials will not be unloaded.
12. Plant will certify the actual quantity received at our store. in case any discrepancy is found, it will be notified and the same shall be deemed as final our weighbridge weighment shall be deemed as final.
13. Please quote our PAN-AABCT2827N & GSTIN No. 09AABCT2827N1ZYin your bill.
14. Technical annexure - A (page no.1 to 6) and commercial annexure B (page no. 1 to 5) will be the part of this purchase order.
15. Facilities : free boarding & lodging to be arranged at factory site for one engineers/experts being deputed by supplier at time for supervision purpose including vendors engineer during their stay at free of cost by us.
16. Marine cum erection cum testing insurance policy- vendor take this policy on his behalf & one copy will be submitted to DSML before erection work.
17. all consumable items i.e. Oxygen, LPG and Argon gas are in scope of vendor
18. PPES (Persons Protection Equipment's) is compulsory for engineers / workers of vendor / contractor on site.
19. All charges for mobile crane and hydra will be borne by you which will be required during erection and commissioning.
20. the electrode & filler wire will be used for fabrication ADOR / ESAB / L&T Make + Argon gas
21. Two coats of Red Oxide Primer and two coats of Synthetic Enamel paint is to be provided by vendor
22. vendor will follow strictly dispatch schedule/bar chart which has provided by vendor and approved by DSML
23. M.S. Colum will be covered up to 10 to 11 mtr. as per design through RCC and rest length of M.S. column will be painted through Anticorrosive paint (suggested by Berger Co.)
24. Vendor will provide side lower in 3 layer in side cladding area in two side (one width and one length)
25. Fiber mesh will be provided in 10 ft. height in two side
26. Party will provide the design of firefighting system also along with shed installation, material and job work of firefighting system in DSML scope.
27. DSML may, at its option, depute its own personnel or any third party for carrying out the inspections follow-up of the equipment's prior to dispatch whenever required. The vendor shall extend all necessary facilities for this purpose and arrange for such tests as are required, at its cost.
28. in the event of an inspection revealing any defect deficiency, the vendor shall rectify and make such changes, alternations/corrections/ replacement as may be required to make the equipment's conform fully to the provisions of the purchase order to the satisfaction of the company, whose decision shall be final and binding in this regard. Failure to rectify the defect(s) within a reasonable time fixed by the company shall entitle the company to reject the products outright/cancel the purchase order and make alternative.
29. The inspections by the DSML or by the third party appointed by DSML shall not relieve the vendor from its responsibility for adherence to specifications and standard as prescribed/applicable.
30. Design (civil & structural) will be checked by third party
31. You will provide QAP/ITP and will be approved by DSM. This will be the part of TPI.
32. You will provide manufacturing and Erection, Commissioning schedule bar chart to DSM.
33. You will provide us billing schedule and will be approved by DSM before start of supply.

Applicable Laws	All disputes related to this Purchase Order shall in all respect, be construed & operate in conformity with the Indian law & will subject to jurisdiction of law court in Bijnor.
Indemnity Clause	Vender will indemnify the buyer in case of any loss occurred on account of non - credit of GST due to non - mention / wrongly mention of HSN / SAC code of materials / services or GSTIN of the vender.

We reserve the right to increase or decrease the ordered quantity or cancel the order. Material rej by our Q.C. department will be returned to you at your freight , cost, risk & responsibility.

For DHAMPUR SUGAR MILLS LTD UNIT-DHAMPUR

Prepared By Checked By Authorized Signatory

A31 - 464

57

DHAMPUR SUGAR MILLS LTD.

dhampur

UNIT-DHAMPUR , DISTT. BIJNOR - 246761 , UTTAR PRADESH
Phone: 01344-220985, Email: dsmdhampur@dhampur.com.CIN: L15249UP1933PLC000511

GSTIN: 09AABCT2827N1ZY
PAN: AABCT2827N
GST Range: SECTOR-1,DHAMPUR
Website - www.dhampur.com
CIN:
GST Division: D.C.
SERVICE ORDER
L15249UP1933PLC000511
GST Comm: (JURISDICTIONAL OFFICE)

Service Provider:		
50500979 ASTONE METAL ARC AO - 38 & 39, AMRIT STEEL COMPOUND, SSGT ROAD, INDUSTRIAL AR GHAZIABAD-201001 Phone:0120-2866117 Email: astonemetalarc@gmail.com GSTIN: 09ATLPS4821K1Z3	Order No Date RFQ RFQ Date	:6200001818 :19.03.2020 :6000049394 :19.03.2020

We are pleased to award the Service Order as detailed below. This order no. and Date must be quoted in your bills and in all correspondence in this connection with this office/factory.

SN	Description	UOM	Qty.	Rate	Disc	Amount
1	SAC Code:9983 INSTALLATION OF-BAGASSE SHED 110 M X 56 M OF PRE FABRICATED STEEL BUILDING PR No:6200002125	NO	1.000	1200000.00	0.00	1,200,000.00
2	SAC Code:9983 JOB WORK OF-CIVIL AND ERECTION OF BAGASSE SHED 110 M X 56 M OF PRE FABRICATED STEEL BUILDING PR No:6200002125	NO	1.000	10160000.00	0.00	10,160,000.00
					Total Amount	11360000.00
	INR One Crore Thirteen Lakh Sixty Thousand Only					

Work Start Date :01.07.2020
Work End Date :15.11.2020

Terms and Conditions:

Taxes	GST Extra
Payment Terms:	20% ALONGWITH WORK ORDER AGAINST SAME VALUE PDC, VALID TILLCOMMISSIONING 70% AGAINST RUNNING BILL VERIFIED BY OUR CIVIL ENGINEERS WITHIN 15 DAYS, BALANCE 10% TO BE RELEASED AFTER ONE YEAR AGAINST SATISFACTORY PERFORMANCE OF WORK.
LD clause:	1% FOR PER WEEK SUBJECT TO MAX LIMIT SHALL BE 5% ON TOTAL CONTRACT VALUE (SUPPLY AND SERVICE ORDER BOTH).
Inspection	We reserve our rights of inspection to carried out at any stage of Services
Order Acceptance-	You will send us the acceptance of the PO. within one week, otherwise it will be considered as accepted
Remarks:	1. P.O. placed against your quotation no. AMPL/QUO/1003, Rev. no.R3 dated 22.05.2020 and email dated 25.06.2020 2. If material will not find up to the mark then material will return to you for replacement / rectification then freight charge both side (to & fro) will be borne by you. 3. If you will not supply material in stipulated delivery period then we shall depute our responsible person for follow -up / expedite the delivery at your works & in such case all expenses (incurred by the person) will be borne by you. 4. The Purchase Order effective date will be treated from the date of purchase order. 5. No price escalation will be made up to delivery period. 6. If we found your progress seems slow we have reserve to right your S.O. to be cancelled and balance material to be procure from other vendors. 7. The impact of lockdown due to covid-19 on the delivery period shall not be considered in any case 8. Extension in time- vendor shall not be entitled to extension of time till completion period as mentioned in the PO.

Scanned with CamScanner

9. Vendor will indemnify the buyer in case of any loss occurred on account of non-credit to GST due to non-mentioned / wrongly mentioned of HSN / SAC code of material / services or GSTIN of the vendor.
10. Material should be securely packed to avoid any damage during transit.
11. Please prepare separate GST invoice for separate PO and will be the part of dispatch document. Otherwise invoices will not be entertained and materials will not be unloaded.
12. Plant will certify the actual quantity received at our store. in case any discrepancy is found, it will be notified and the same shall be deemed as final our weighbridge weighment shall be deemed as final.
13. Please quote our PAN-AABCT2827N & GSTIN No. 09AABCT2827N1ZYin your bill.
14. Technical annexure - A (page no.1 to 6) and commercial annexure B (page no. 1 to 5) will be the part of this purchase order.
15. Facilities : free boarding & lodging to be arranged at factory site for one engineers/experts being deputed by supplier at time for supervision purpose including vendors engineer during their stay at free of cost by us.
16. Marine cum erection cum testing insurance policy- vendor take this policy on his behalf & one copy will be submitted to DSML before erection work.
17. all consumable items i.e. Oxygen, LPG and Argon gas are in scope of vendor
18. PPES (Persons Protection Equipment's) is compulsory for engineers / workers of vendor / contractor on site.
19. All charges for mobile crane and hydra will be borne by you which will be required during erection and commissioning.
20. the electrode & filler wire will be used for fabrication ADOR / ESAB / L&T Make + Argon gas
21. Two coats of Red Oxide Primer and two coats of Synthetic Enamel paint is to be provided by vendor
22. vendor will follow strictly dispatch schedule/bar chart which has provided by vendor and approved by DSML
23. M.S. Colum will be covered up to 10 to 11 mtr. as per design through RCC and rest length of M.S. column will be painted through Anticorrosive paint (suggested by Berger Co.)
24. Vendor will provide side lower in 3 layer in side cladding area in two side (one width and one length)
25. Fiber mesh will be provided in 10 ft height in two side
26. Party will provide the design of firefighting system also along with shed installation, material and job work of firefighting system in DSML scope.
27. DSML may, at its option, depute its own personnel or any third party for carrying out the inspections follow-up of the equipment's prior to dispatch whenever required. The vendor shall extend all necessary facilities for this purpose and arrange for such tests as are required, at its cost.
28. in the event of an inspection revealing any defect deficiency, the vendor shall rectify and make such changes, alternations/corrections/ replacement as may be required to make the equipment's conform fully to the provisions of the purchase order to the satisfaction of the company, whose decision shall be final and binding in this regard. Failure to rectify the defect(s) within a reasonable time fixed by the company shall entitle the company to reject the products outright/cancel the purchase order and make alternative.
29. The inspections by the DSML or by the third party appointed by DSML shall not relieve the vendor from its responsibility for adherence to specifications and standard as prescribed/applicable.
30.PRICE ARE INCLUSIVE OF SUPERVISION FOR ERECTION & COMMISSIONING BUT BOARDING & LODGING WITH LOCAL CONVENCE IS IN DSM SCOPE.
31. Design (Civil & Structural) will be checked by third party.

Applicable Laws	All disputes related to this Purchase Order shall in all respect, be construed & operate in conformity with the Indian law & will subject to jurisdiction of law court in Bijnor.
Indemnity Clause	Vender will indemnify the buyer in case of any loss occurred on account of non - credit of GST due to non - mention / wrongly mention of HSN / SAC code of materials / services or GSTIN of the vender.

For Dhampur Sugar Mills Ltd

Prepared By | Checked By | Authorized Signatory

Receiver's Signature & Seal with Date

Scanned with CamScanner

DHAMPUR SUGAR MILLS LTD

UNIT-DHAMPUR VILLAGE ALLEHAPUR , DISTT. BIJNOR - 246761 , UTTAR PRADESH
Phone- 01344-220985, Email- dsmdhampur@dhampur.com

S3

GSTIN: 09AABCT2827N1ZY
GST Range: SECTOR-1,DHAMPUR
GST Division: D.C.
GST Comm: (JURISDICTIONAL OFFICE)

Website - www.dhampur.com

PURCHASE ORDER

PAN: AABCT2827N
CIN: L15249UP1933PLC000511

Vendor:
50103411
Cloud Tech Pvt. Ltd.
207A 207A HSIIDC
Yamunanagar-135003
Ph:9903093322
Email:
GSTIN:06AAGCC4158A1Z3
PAN:

PO No	**:4100007010**
PO Date	**:29.04.2020**
RFQ	**:6000046748**
RFQ Date	**:29.04.2020**

With reference to your quotation we are pleased to place an order with you for the supply of the undernoted materials as per instructions specified below subject to general terms and conditions as mentioned below

SN	HSN Code	Description	Unit	Qty.	Basic Rate	Disc	Amount
1	8716	Mat. Code :17003667 Trolley Mounted CTFC50 Fog Cannon - Fully Automatic Del to-DHAMPUR POWER-1.000(PR No-4100004950)Del Dt-10.06.2020	NO	1.000	690000.00		690000.00
Total Amount						**INR**	**690,000.00**
Six Lakh Ninety Thousand Rupees Only							

Terms and Conditions:

Incoterms P and F	FOR DHAMPUR FACTORY INCLUSIVE IN PRICE
Payment Terms	30% ADVANCE ALONG WITH PO, BALANCE 70% AGAINST DISPATCH DOCUMENTS AFTERINSPECTION PRIOR TO DISPATCH, PARTY WILL SUBMIT 10% CORPORATE GUARANTEEOF ORDER VALUE ON OUR FORMAT VALID FOR THREE YEARS.
Taxes	GST Extra
LD Clause	In case of delay, pre-estimated liquidated damages will be charged @ 0.15% per day.
Dispatch Instructions	ANY RELIABLE GOODS CARRIER
Inspection	We reserve our rights of inspection to carried out at any stage of material.
Transit Insurance	Transit insurance will be done by us on receipt of your dispatch details. Material covered with New India Insurance Co.Ltd., Kashipur. Please note it should be invariably mentioned in the each invoice, otherwise responsibility will be yours.
Order Acceptance-	You will send us the acceptance of the PO. within one week, otherwise it will be considered as accepted.
Warranty	FOLLOWING ITEMS ONE YEAR WARRANTY - 1. CTFC CONTROL MODULE MAKE - SIEMENS/SCHENIDER/L&T 2. CTFC CANNON STRUCTURE WITH IMPELLER MAKE - CLOUD TECH 3. INDUCTION MOTORS MAKE - SIEMENS/CG/MARATHON 4. BOOSTER PUM MAKE - KIRLOSKAR FOR FOLLOWING ITEMS THREE YEARS !1) CTFC50 blower with high volume and high pressure fan" Steel fabricated - 1 Nos (2) Air straighten and inbuilt silencer 4-6 type - 1 Nos. (3) SS nozzles ring with nozzles 1", 100 bars - 1 Nos (4) Solid cone nozzles 1/4" 3 LPM - 36 Nos (5) Fan safeguard mesh Steel Mesh 1 Nos (6) Elevation mechanism 0 # 60 deg - 1 Nos (7) Rotation mechanism 0 # 360 deg - 1 Nos (8) Control Panel IP-55, Double door 1 Nos (9) High pressure multistage pump 6 m3/hr, 16 bars - 1 Nos (10) Discharge hose 1" Hyd Hose, 500 PSI - 1 Nos (11) Inlet Strainer with SS mesh 1", 100 microns - 1 Nos (12) AAHM- Automatic adjustable Horizontal Movement 0-360 deg - 1 Nos (13) AAE- Automatic Adjustable Elevation 0-60 deg 1 Nos (14) WRC-Wireless Remote control 100 mtrs - 1 Nos (15) Heavy duty Trolley with tow rod 3 wheel off-road 1 Nos (16) High Speed Fan motor 15 HP 1 Nos (17) Pump power 4 HP - 1 Nos (18) Cannon fan- PAG-Fiber Glass MOC 29000 CFM - 1 Nos
Applicable Laws	All disputes related to this Purchase Order shall in all respect, be construed & operate in conformity with the indian law & will subject to jurisdiction of law court in Bijnor.
Indemnity Clause	Vender will indemnify the buyer in case of any loss occurred on account of non - credit of GST due to non - mention / wrongly mention of HSN / SAC code of materials / services or GSTIN of the vender.

PO No :4100007010
PO Date :29.04.2020

54

We reserve the right to increase or decrease the ordered quantity or cancel the order. Material rej by our Q.C. department will be returned to you at your frieght , cost, risk & responsibility.

For DHAMPUR SUGAR MILLS LTD UNIT-DHAMPUR

Prepared By

Checked By

Authorized Signatory

DHAMPUR SUGAR MILLS LTD

UNIT-DHAMPUR VILLAGE ALLEHAPUR , DISTT. BIJNOR - 246761 , UTTAR PRADESH

Phone- 01344-220985, Email- dsmdhampur@dhampur.com

GSTIN: 09AABCT2827N1ZY
GST Range: SECTOR-1,DHAMPUR
GST Division: D.C.
GST Comm: (JURISDICTIONAL OFFICE)

Website - www.dhampur.com

PURCHASE ORDER

PAN: AABCT2827N
CIN: L15249UP1933PLC000511

Vendor:
50103054
KOHINOOR SAFE INDIA
MOHALLA SALAM NAGAR, DHAMPUR ROAD,
NINDRU, BIJNOUR (U.P.)-246761
Ph:9412418510/9837973305
Email:akramsafetynet@gmail.com
GSTIN:09AHXPA2091H2Z2
PAN:AHXPA2091H

PO No	**:4200029081**
PO Date	**:18.05.2020**
RFQ	**:6000047365**
RFQ Date	**:18.05.2020**

With reference to your quotation we are pleased to place an order with you for the supply of the undernoted materials as per instructions specified below subject to general terms and conditions as mentioned below

SN	HSN Code	Description	Unit	Qty.	Basic Rate	Disc	Amount
1		Mat. Code :18007363 PVC NET PVC FIBER NET Del to-DHAMPUR POWER-2235.000(PR No-4200023872)Del Dt-15.06.2020	M	2235.000	220.00		491700.00
Total Amount					**INR**		**491,700.00**
Four Lakh Ninety One Thousand Seven Hundred Rupees Only							

Terms and Conditions:

Incoterms	EX- WORKS
P and F	NA
Payment Terms	Payable in 7 Days
Taxes	GST Extra
LD Clause	In case of delay, pre-estimated liquidated damages will be charged @ 0.15% per day.
Dispatch Instructions	TH. TPT
Inspection	We reserve our rights of inspection to carried out at any stage of material.
Transit Insurance	Transit insurance will be done by us on receipt of your dispatch details. Material covered with New India Insurance Co.Ltd., Kashipur. Please note it should be invariably mentioned in the each invoice, otherwise responsibility will be yours.
Order Acceptance-	You will send us the acceptance of the PO. within one week, otherwise it will be considered as accepted.
Additional Information	PLEASE SEND YOUR BILL ALONG WITH MATERIAL
Remarks	P.O. PLACE SAME RATE AS PER OFFER
Applicable Laws	All disputes related to this Purchase Order shall in all respect, be construed & operate in conformity with the indian law & will subject to jurisdiction of law court in Bijnor.
Indemnity Clause	Vender will indemnify the buyer in case of any loss occurred on account of non - credit of GST due to non - mention / wrongly mention of HSN / SAC code of materials / services or GSTIN of the vender.

We reserve the right to increase or decrease the ordered quantity or cancel the order. Material rej by our Q.C. department will be returned to you at your frieght , cost, risk & responsibility.

For DHAMPUR SUGAR MILLS LTD UNIT-DHAMPUR

Prepared By

Checked By

Authorized Signatory

DHAMPUR SUGAR MILLS LTD.

56

UNIT-DHAMPUR , DISTT. BIJNOR - 246761 , UTTAR PRADESH
Phone: 01344-220985, Email: dsmdhampur@dhampur.com.CIN: L15249UP1933PLC000511

GSTIN: 09AABCT2827N1ZY **PAN: AABCT2827N**

GST Range: SECTOR-1,DHAMPUR Website - www.dhampur.com **CIN:**
GST Division: D.C. **SERVICE ORDER** **L15249UP1933PLC000511**
GST Comm: (JURISDICTIONAL OFFICE)

Service Provider:
50103054
KOHINOOR SAFE INDIA
MOHALLA SALAM NAGAR, DHAMPUR ROAD,
NINDRU, BIJNOUR (U.P.)-246761
Phone:9412418510/9837973305
Email: akramsafetynet@gmail.com
GSTIN: 09AHXPA2091H2Z2
PAN No: AHXPA2091H

Order No	**:5200021281**
Date	**:18.05.2020**
RFQ	**:6000047368**
RFQ Date	**:18.05.2020**

We are pleased to award the Service Order as detailed below. This order no. and Date must be quoted in your bills and in all correspondence in this connection with this office/factory.

SN	Description	UOM	Qty.	Rate	Disc	Amount
1	SAC Code:9954 .-PVC FIBER NET LABOUR RATE PR No:5200015879	NO	2235.000	60.00	0.00	134,100.00
					Total Amount	**134100,00**
	INR One Lakh Thirty Four Thousand One Hundred Only					

Work Start Date **:18.05.2020**
Work End Date **:15.06.2020**

Terms and Conditions:

Taxes	GST Extra
Payment Terms:	Payable in 7 Days
LD clause:	In case of delay, pre-estimated liquidated damages will be charged @0.15% per Day
Inspection	We reserve our rights of inspection to carried out at any stage of Services
Order Acceptance-	You will send us the acceptance of the PO. within one week, otherwise it will be considered as accepted
Additional Info:	FIXING OF PVC FIBER NET LABOUR CHARGES
Remarks:	1. IF CONTRACTOR FOUND TO USED ANY SECOND CLASS MATERIAL, HIS CONTRACT MAY BE CANCELLED SAME TIME AND CONSIDER HIM IN NEXT TIME ANY WORK. 2. IF CONTRACTOR FOUND TO NOT USED REQUIRED MACHNERY LIKE VIBRATOR AND MIXTURE THEN HIS WORK MAY BE CANCELLED SAME TIME AND DISMENTAL ALL HIS WORK ON HIS RISK AND COST ALSO HE IS CONSIDER AS A BLACK LIST. 3. CONTRACTOR HAS TO ENSURE HIS QUALITY AND HIS SPEED IF FOUND FOULTY ANY TIME WE ARE FREE TO CANCELLED HIS CONTRACT AND MARK HIS NAME IN BLACK LIST. 4. CONTRACTOR HAS TO TAKE APPROVAL FROM CIVIL TEAM BEFORE AND AFTER ANY WORK. 5. CEMENT AND TMT STEEL WILL BE IN DSM SCOPE. 6. WITHOUT TAKE APPROVAL FROM CIVIL TEAM NO ANY WORK STARTED OR COMPLETED
Applicable Laws	All disputes related to this Purchase Order shall in all respect, be construed & operate in conformity with the indian law & will subject to jurisdiction of law court in Bijnor.
Indemnity Clause	Vender will indemnify the buyer in case of any loss occurred on account of non - credit of GST due to non - mention / wrongly mention of HSN / SAC code of materials / services or GSTIN of the vender.

Work Order No :5200021281
Date :18.05.2020

57

For Dhampur Sugar Mills Ltd

Prepared By | Checked By | Authorized Signatory

Receiver's Signature & Seal with Date

ANNEXURE - R2/I

58

न्यायालय सिविल जज सी0डी0 बिजनौर।

वाद नं0 3417 /2017

1-- प्रियंका मार्डन स्कूल सोसाइटी ग्राम मोहड़ा, परगना व तहसील धामपुर जिला बिजनौर (द्वारा अध्यक्षा श्रीमती शान्ति देवी पत्नी स्व0 श्री होरी सिंह)

2-- राणा प्रियंकर सिंह उम्र 28 वर्ष पुत्र श्री अशोक कुमार राणा प्रबन्धक प्रियंका गार्डन स्कूल सोसाइटी निवासी ग्राम ठाठ जट, परगना व तहसील धामपुर, जिला बिजनौर।

.....वादीगण

बनाम

दि धामपुर शुगर मिल्स लिमिटेड, परगना व तहसील धामपुर, जिला बिजनौर द्वारा प्रबन्धक।

.....प्रतिवादी

वादीगण निवेदन करते हैं कि--

1-- यह कि वादीगण नं0 1 व 2 द्वारा संचालित सोसाइटी प्रियंका मार्डन स्कूल सोसाइटी प्री-प्राईमरी से कक्षा-12 तक सी0बी0एस0सी0 से मान्यता प्राप्त स्कूल व प्रियंका कालेज ऑफ मेडिकल साईन्स एण्ड रिसर्च सेन्टर व प्रियंका कालेज ऑफ प्रोफेशनल ऐजुकेशन संचालित करती है। उक्त स्कूल/कालेज सम्पत्ति खसरा नं0 356-अ, 356-ब, 379 स्थित ग्राम/मौजा मोहड़ा में है, जिसका विवरण वाद पत्र के अन्त में सम्पत्ति सूची-अ मे दिया गया है।

2-- यह कि उक्त प्रियंका मार्डन सोसाइटी द्वारा संचालित शिक्षण संस्थान में हजारों छात्र-छात्रायें शिक्षा ग्रहण करते हैं।

3-- यह कि उक्त प्रियंका मार्डन सोसाइटी द्वारा संचालित शिक्षण संस्थान के दक्षिण में मिली हुई प्रतिवादी दि धामपुर शुगर मिल्स लि0 की आराजी खसरा

शान्ति देवी राणा प्रियंकर सि

नम्बर–381 स्थित ग्राम मोहड़ा में है जिसे वाद पत्र के अन्त में विवरण विवादित सम्पत्ति सूची–ब में दिखाया गया है। जिसमें प्रतिवादी दि धामपुर शुगर मिल्स लि0 बायलर का निर्माण करने की जुरतजु में है जिससे प्रियंका मार्डन सोसाइटी द्वारा संचालित शिक्षण संस्थानों में शिक्षा ग्रहण कर रहे छात्र/छात्राओं के स्वास्थ्य पर बहुत प्रतिकूल असर पड़ेगा व बायलर में कभी भी विस्फोट हो सकता है जिससे छात्र/छात्राओं की जिन्दगी खतरे में पड़ सकती है। बॉयलर के संचालन से बहुत अधिक प्रदूषण होता है। बॉयलर से निकलने वाली राख व गैस से बहुत ही गम्भीर बीमारियां होने का खतरा हमेशा बना रहेगा व बॉयलर संयन्त्र से होने वाले शोर शराबे व प्रदूषण से स्कूल में शिक्षा ग्रहण कर रहे छात्र/छात्राओं को काफी डिस्टर्बैंस होगा। जिससे उनके शिक्षा ग्रहण करने में बाधा उत्पन्न होने से उनका भविष्य बर्बाद होने का खतरा हमेशा बना रहेगा।

4– यह कि किसी भी स्कूल कालेज, अस्पताल के निकट बॉयलर जैसे खतरनाक संयन्त्र स्थापित नहीं किये जा सकते हैं।

5– यह कि प्रतिवादी वादीगण के बार–बार बॉयलर स्कूल से लगी भूमि पर बनाने से मना करने पर सुनवा नहीं हो रहा है। आमादा फिसाद है। प्रतिवादी दि धामपुर शुगर मिल्स लि0 उक्त शिक्षण संस्थान में शिक्षा ग्रहण कर रहे छात्र/छात्राओं की जिन्दगी से खिलवाड़ करने पर आमादा है। जिसके लिये प्रतिवादी दि धामपुर शुगर मिल्स लि0 को रोका जाना अत्यन्त आवश्यक है वरना प्रतिवादी दि धामपुर शुगर मिल्स लि0 के ऐसे कृत्य से भविष्य में कभी भी कोई अनहोनी हो सकती है।

6– यह कि वाद का कारण वादीगण को प्रतिवादी दि धामपुर शुगर मिल्स लि0 द्वारा उक्त प्रियंका मार्डन सोसाइटी द्वारा संचालित शिक्षण संस्थान से

शान्ति देवी राणा प्रिंकर सिंह

लगी भूमि पर बॉयलर निर्माण करने की धमकिया देने से तथा अन्तिम बार दिनांक 25.08.2017 को वादीगण द्वारा रागझाने पर प्रतिवादी के सुनवा न होने से उत्पन्न हुआ है।

7– यह कि वाद का मूल्यांकन बगरज अख्तयार समात अदालत मु0 5,50,000/– रूपये पर किया जाता है तथा कोर्ट फीस वावत निर्णय दादरसी–अ स्थाई निषेधाज्ञा पर नियमानुसार अधिकतम निश्चित 500/– रूपये अदा की जाती है।

8– यह कि विवादित सम्पत्ति प्रस्तुत न्यायालय के क्षेत्राधिकार में स्थित है इसलिए इस न्यायालय को इस वाद को सुनने व निर्णीत करने का अधिकार प्राप्त है।

वादीगण प्रार्थी है कि–

अ– यह कि स्थाई निषेधाज्ञा वनाम प्रतिवादी इस आशय की प्रदान की जाये कि प्रतिवादी दि धामपुर शुगर मिल्स लि0 स्वयं अथवा अपने किसी ऐजेन्ट या सर्वेन्ट या अन्य किसी के द्वारा प्रियंका मार्डन सोसाइटी द्वारा संचालित शिक्षण संस्थान स्थित खसरा नं0 356–अ, 356–ब, 379 सम्पत्ति से लगी दि धामपुर शुगर मिल्स लि0 की आराजी खसरा नं0–381 जिसका विवरण विवादित सम्पत्ति सूची–ब मे उल्लेखित है, में बॉयलर संयन्त्र निर्माण करने व कराने से बाज रहे।

ब– यह कि खर्चा प्रस्तुत वाद वादीगण को प्रतिवादी से दिलाया जाये।

स– यह कि अन्य दादरसी जो न्यायालय उचित समझे बहक वादीगण प्रदान की जाये।

विवरण सम्पत्ति सूची–अ

खसरा नं0 356–अ, 356–ब, व 379 स्थित ग्राम मोहड़ा, परगना व तहसील धामपुर, जिला बिजनौर

शान्ति देवी

61

सीमाये

पूरब– आराजी व मकान मल्लू सिंह

पश्चिम– आराजी नत्थू सिंह, टीकाराम व कमल

उत्तर– धामपुर–स्योहारा रोड

दक्षिण– आराजी दि धामपुर शुगर मिल लि0

विवरण विवादित सम्पत्ति सूची–ब

आराजी–0007 खसरा नं0 381 स्थित ग्राम मोहडा, परगना व तहसील धामपुर, जिला बिजनौर

सीमायें–

पूरब– आराजी दि धामपुर शुगर मिल लि0

पश्चिम– आराजी दि धामपुर शुगर मिल लि0

उत्तर– प्रियंका मार्डन स्कूल

दक्षिण– आराजी दि धामपुर शुगर मिल लि0

आज दिनाक 30.08.2017 स्थान बिजनौर तसदीक की जाती है कि उक्त वाद पत्र में वर्णित प्रस्तर सं0 1 ता 6 का समस्त विवरण बइल्म मेरे सही है तथा अन्य मजमून वाद पत्र बराय कानूनी है।

शान्ति देवी

वादीगण

प्रियंका मार्डन स्कूल

सोसाइटी आदि

द्वारा–

तिलक सिंह एडवोकेट

सिविल कोर्ट, बिजनौर।

तिलक सिंह Advocate
यू० पी० - 12828/2005

शान्ति देवी राणा प्रियंका सिंह

62

न्यायालय सिविल जज सी0डी0 बिजनौर।

वाद न0 /2017

प्रियंका मार्डन स्कूल सोसाइटी आदि बनाम दि धामपुर शुगर मिल्स लि0

प्रार्थना पत्र अन्तर्गत आदेश 39 नियम 1 व 2 सी0पी0सी0।

श्रीमान जी,

सेवा में निवेदन है कि वादीगण ने यह वाद प्रतिवादी के विरूद्ध स्थाई निषेधाज्ञा का दायर किया है जिसमे वादीगण को सफलता की पूर्ण आशा है। सत्यता यह है कि वादीगण न0 1 व 2 द्वारा संचालित सोसाइटी प्रियका मार्डन स्कूल सोसाइटी प्री--प्राईमरी से कक्षा--12 तक सी0बी0एस0सी0 से मान्यता प्राप्त स्कूल व प्रियंका कालेज ऑफ मेडिकल साईन्स एण्ड रिसर्च सैन्टर व प्रियंका कालेज ऑफ प्रोफेशनल ऐजुकेशन संचालित करती है। उक्त स्कूल/कालेज सम्पत्ति^खसरा न0 356--अ, 356--ब, 379 स्थित ग्राम/मौजा मोहडा मे है, जिसका विवरण वाद पत्र के अन्त मे सम्पत्ति सूची--अ मे दिया गया है। उक्त प्रियंका मार्डन सोसाइटी द्वारा संचालित शिक्षण संस्थान मे हजारो छात्र--छात्रायें शिक्षा ग्रहण करते हैं। उक्त प्रियंका मार्डन सोसाइटी द्वारा संचालित शिक्षण संस्थान के दक्षिण में मिली हुई प्रतिवादी दि धामपुर शुगर मिल्स लि0 की आराजी^खसरा नम्बर--381 स्थित ग्राम मोहडा में है जिसे वाद पत्र के अन्त में विवरण विवादित सम्पत्ति सूची--ब में दिखाया गया है। जिसमे प्रतिवादी दि धामपुर शुगर मिल्स लि0 बायलर का निर्माण करने की जुरतजु मे है जिससे प्रियंका मार्डन सोसाइटी द्वारा संचालित शिक्षण संस्थानों में शिक्षा ग्रहण कर रहे छात्र/छात्राओं के स्वास्थ्य पर बहुत प्रतिकूल असर पडेगा व बायलर में कभी भी विस्फोट हो सकता है जिससे छात्र/छात्राओं की जिन्दगी

शान्ति देवी 21 वां बिजनौर

खतरे में पड़ सकती है। बॉयलर के संचालन से बहुत अधिक प्रदूषण होता है। बॉयलर से निकलने वाली राख व गैस से बहुत ही गम्भीर बीमारियां होने का खतरा हमेशा बना रहेगा व बॉयलर संयन्त्र से होने वाले शोर शराबे व प्रदूषण से स्कूल में शिक्षा ग्रहण कर रहे छात्र/छात्राओं को काफी डिस्टर्बेंस होगा, जिससे उनके शिक्षा ग्रहण करने में बाधा उत्पन्न होने से उनका भविष्य बर्बाद होने का खतरा हमेशा बना रहेगा। किसी भी स्कूल कालेज, अस्पताल के निकट बॉयलर जैसे खतरनाक संयन्त्र स्थापित नहीं किये जा सकते है। प्रतिवादी, वादीगण के बार-बार बॉयलर स्कूल से लगी भूमि पर बनाने से मना करने पर सुनवा नही हो रहा है। आमादा फिसाद है। प्रतिवादी दि धामपुर शुगर मिल्स लि0 उक्त शिक्षण संस्थान में शिक्षा ग्रहण कर रहे छात्र/छात्राओं की जिन्दगी से खिलवाड़ करने पर आमादा है। जिसके लिये प्रतिवादी दि धामपुर शुगर मिल्स लि0 को रोका जाना अत्यन्त आवश्यक है वरना प्रतिवादी दि धामपुर शुगर मिल्स लि0 के ऐसे कृत्य से भविष्य में कभी भी कोई अनहोनी हो सकती है। वादीगण का गुड प्राईमा फेसाई केस है तथा सुविधा सन्तुलन का सिद्धान्त भी वादीगण के हक मे है।

अतः प्रार्थना है कि दौरान मुकदमा अस्थाई निषेधाज्ञा बनाम प्रतिवादी इस आशय की प्रदान की जाये कि प्रतिवादी दि धामपुर शुगर मिल्स लि0 स्वयं अथवा अपने किसी ऐजेन्ट या सर्वेन्ट या अन्य किसी के द्वारा प्रियका मार्डन सोसाइटी द्वारा संचालित शिक्षण संस्थान स्थित खसरा नं0 356-अ, 356-ब, 379 सम्पत्ति से लगी दि धामपुर शुगर मिल्स लि0 की आराजी खसरा नं0-381 जिसका विवरण विवादित सम्पत्ति सूची-ब में उल्लेखित है, मे बॉयलर संयन्त्र निर्माण करने व कराने से बाज रहे।

आशा देवी

64

विवरण सम्पत्ति सूची–अ

खसरा नं0 356–अ, 356–ब, व 379 स्थित ग्राम मोहड़ा, परगना व तहसील धामपुर, जिला बिजनौर

सीमायें

पूरब– आराजी व मकान मल्लू सिंह

पश्चिम– आराजी नत्थू सिंह, टीकाराम व कंगल

उत्तर– धामपुर–स्योहारा रोड

दक्षिण– आराजी दि धामपुर शुगर मिल लि0

विवरण विवादित सम्पत्ति सूची–ब

खसरा नं0 381 स्थित ग्राम मोहड़ा, परगना व तहसील धामपुर, जिला बिजनौर

सीमायें–

पूरब– आराजी दि धामपुर शुगर मिल लि0

पश्चिम– आराजी दि धामपुर शुगर मिल लि0

उत्तर– प्रियका गार्डन स्कूल

दक्षिण– आराजी दि धामपुर शुगर मिल लि0

दिनांक– 29.08.2017

वादीगण

प्रियका गार्डन स्कूल

सोसाइटी आदि

द्वारा–

तिलक सिंह एडवोकेट

सिविल कोर्ट, बिजनौर।

तिलक सिंह एडवोकेट
यू० पी० - 12825 [illegible]

शान्ति देवी राजा सिंह

ANNEXURE- R 2/J

न्यायालय सिविल जज सी0डि0 बिजनौर।

वाद नं0 347/2017

प्रियंका मार्डन स्कूल सोसाईटी आदि बनाम दि धामपुर शुगर मिल लि0

प्रार्थना पत्र अन्तर्गत आदेश 6 नियम 17 सी0पी0सी0

श्रीमान जी,

सेवा में निवेदन है कि वाद उपरोक्त वादीगण ने प्रतिवादी के खिलाफ स्थाई निषेधाज्ञा का इस आशय का योजित किया है कि प्रतिवादी वाद पत्र में वर्णित सम्पत्ति सूची–ब खसरा नं0 381 स्थित ग्राम मोहड़ा परगना व तहसील धामपुर जिला बिजनौर में प्रियंका मार्डन सोसाइटी द्वारा संचालित शिक्षण संस्थानों के निकट बॉयलर का निर्माण न करें। लेकिन प्रतिवादी ने वाद योजित करने के बाद विवादित सम्पत्ति में प्रियंका मार्डन सोसाइटी द्वारा संचालित शिक्षण संस्थानों के निकट अभी हाल ही में बॉयलर का निर्माण व संचालन कर दिया है जिसके कारण वाद हाजा में संशोधन की आवश्यकता पेश आई क्योंकि वाद दायरे के बाद विवादित सम्पत्ति की स्थिति में परिवर्तन हुआ जिस कारण उक्त संशोधन का वाद पत्र में अंकित किया जाना कानूनन आवश्यक है।

अतः श्रीमान जी से प्रार्थना है कि वाद हाजा में निम्नलिखित संशोधन करने की अनुमति प्रदान की जाये।

1– यह कि वाद पत्र के पैरा नं0 3 के बाद पैरा नं0 "3अ" एड करने की अनुमति दी जाये।

"3अ– यह कि अब दौरान वाद प्रतिवादी ने अनाधिकारपूर्वक प्रियंका मार्डन सोसाइटी द्वारा संचालित शिक्षण संस्थानों के निकट बॉयलर का निर्माण व संचालन कर लिया है जिसका हटाया जाना न्यायहित में आवश्यक है।"

2– यह कि वाद पत्र के पैरा नं0 6 की अन्तिम लाईन में लिखे शब्द "से" के बाद "तथा प्रतिवादी द्वारा अभी हाल ही में दौरान वाद प्रियंका मार्डन सोसाइटी द्वारा संचालित शिक्षण संस्थानों के निकट बॉयलर का निर्माण व संचालन करने से" लिखने की अनुमति प्रदान की जाये।

Scanned with CamScanner

66

3– यह कि वाद पत्र के पैरा नं0 7 के अन्त में निम्न इबारत एड करने की अनुमति प्रदान की जाये।

"तथा दादरसी–ब बाबत आदेशात्मक निषेधाज्ञा वाद का मूल्यांकन 10 हजार रूपये पर किया जाता है और कोर्ट फीस बाबत निणर्य दादरसी–व आदेशात्मक निषेधाज्ञा की नियमानुसार अदा की जाती है"

4– यह कि दादरसी–ब को "स" तथा दादरसी–स को "द" लिखने की अनुमति प्रदान की जाये तथा दादरसी–ब निम्न प्रकार से लिखने की अनुमति प्रदान की जाये।

"व– यह कि आदेशात्मक निषेधाज्ञा इस आशय की फरमाई जाये कि प्रतिवादी स्वयं अथवा अपने किसी ऐजेन्ट या सर्वेन्ट के द्वारा न्यायालय द्वारा निश्चित अवधि के अन्दर आराजी सम्पत्ति सूची–ब खसरा नं0 381 स्थित ग्राम मोहड़ा परगना व तहसील धामपुर जिला बिजनौर में प्रियंका मार्डन सोसाइटी द्वारा संचालित शिक्षण संस्थानों के निकट नवनिर्मित बॉयलर को हटाकर उक्त आराजी को पूर्व की भांति कायम करें और तब तक प्रतिवादी स्वयं अथवा अपने कर्मचारियों द्वारा उक्त बॉयलर का संचालन न करे। यदि प्रतिवादी ऐसा न करे तो न्यायालय बजरिये अमीन अदालत जिम्मे खर्चे प्रतिवादी उक्त तामीरात को हटवाकर पूर्व की भांति करवा दें।"

प्रार्थी–वादीगण
प्रियंका मार्डन स्कूल सोसाईटी आदि
द्वारा–
राजीव चौहान एडवोकेट
सिविल कोर्ट, बिजनौर।

आज दिनांक 5-2-19 स्थान बिजनौर तसदीक की जाती है कि उक्त प्रार्थना पत्र संशोधन में वर्णित समस्त विवरण मेरे अपने ज्ञान से सही है।

Scanned with CamScanner

न्यायालय सिविल जज सी0डि0 बिजनौर।

वाद नं0 347/2017

प्रियंका मार्डन स्कूल सोसाईटी आदि बनाम दि धामपुर शुगर मिल लि0

शपथ पत्र मिनजानिब– राणा प्रियंकर सिंह पुत्र श्री अशोक कुमार राणा प्रबन्धक प्रियंका मार्डन स्कूल सोसाईटी निवासी ग्राम ठाठ जट, परगना व तहसील धामपुर, जिला बिजनौर।

1– मैं शपथपूर्वक बयान करता हूं कि मैं इस वाद में वादी नं0 2 हूं तथा मैं हालात मुकदमा से बखूबी वाकिफ हूं।

2– मैं शपथपूर्वक बयान करता हूं कि संलग्न प्रार्थना पत्र अन्तर्गत आदेश 6 नियम 17 सी0पी0सी0 मेरी हिदायत के अनुसार तैयार व टाईप कराया गया है। संलग्न प्रार्थना पत्र अन्तर्गत आदेश 6 नियम 17 सी0पी0सी0 में लिखित कथन सही हैं, जो मेरे इस शपथ पत्र का भाग माने जाते हुए पढ़े जाने योग्य है।

3– मैं शपथपूर्वक तसदीक करता हूं कि शपथ पत्र के पैरा सं0 1 व 2 में वर्णित तथ्य मेरे निजी ज्ञानानुसार सही है। इसमें कुछ झूठ नहीं है और न ही कुछ छिपाया गया है, ईश्वर मेरी मदद करे।

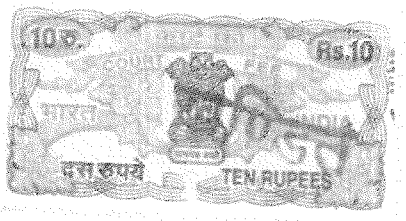
ग0 श0

ह0.....

ह0.....

Scanned with CamScanner

ANNEXURE-R2/K



12
06-7-17

पापालन सिविल जज (सी०डि०) बजाना

O.S.No. 347/2017

प्रतिलिपि का निरीक्षण
अधिप्रमाणन का दिनांक 06-7-17
जारी करने का दिनांक 06-7-17

पुपेका मेडिन स्कूल सोमाइटी आदि

बनाम

ईश्वरी प्रसाद द्यामपुर शुगर मिल्स आदि

जबकि सत्य प्रतिलिपि निम्नांकित 6 भाग में संलग्न है

69

CNR No. UPBJ050008142017

न्यायालय सिविल जज सीनियर डिवीजन, बिजनौर
मूलवाद संख्या 347 सन 2017
प्रियंका गार्डन स्कूल सोसाइटी आदि **बनाम** दि धामपुर शुगर मिल्स आदि

28–05–2019

निस्तारण प्रार्थना पत्र 6–ग

पत्रावली पेश हुई।

उभय पक्ष के विद्वान अधिवक्तागण उपस्थित आए। विगत तिथि पर प्रतिवादीगण को प्रार्थना पत्र कागज सं0 6–ग पर प्रस्तुत आपत्ति कागज सं0 31–ग पर विस्तारपूर्वक सुना जा चुका है। विगत तिथि पर वादी की ओर से कोई उपस्थित नहीं था तथा न्यायालय द्वारा वादी को निर्देशित किया गया था कि वह नियत दिनांक से पूर्व प्रार्थना पत्र कागज सं0 6–ग पर लिखित बहस दाखिल कर सकता है। परन्तु वादी की ओर से कोई लिखित बहस अथवा मौखिक बहस नहीं की गयी। पत्रावली आज वास्ते आदेश कागज संख्या 6–ग व आपत्ति कागज सं0 31–ग नियत है।

वादीगण की ओर से प्रार्थना पत्र कागज संख्या 6–ग मय शपथ पत्र ग–7 द्वारा कथन किया गया कि वादीगण द्वारा संचालित सोसाइटी प्रियंका मार्डन स्कूल सोसाइटी प्री–प्राईमरी से कक्षा 12 तक सी0बी0एस0सी0 से मान्यता प्राप्त स्कूल व कॉलेज ऑफ मेडिकल साईन्स एण्ड रिसर्च सेन्टर व प्रियंका कॉलेज ऑफ प्रोफेशनल ऐजुकेशन है। उक्त स्कूल/कॉलेज सम्पत्ति खाता नं0 00077 खसरा नं0 356–अ, 356–ब, 379 स्थित ग्राम/मौजा मोहड़ा में है, जिसका विवरण वादपत्र के अन्त में सम्पत्ति सूची–अ में दिया गया है। उक्त प्रियंका मार्डन सासाइटी द्वारा संचालित शिक्षण संस्थान में हजारों छात्र–छात्रायें शिक्षा ग्रहण करते हैं। उक्त प्रियंका मार्डन सोसाइटी द्वारा संचालित शिक्षण संस्थान के दक्षिण में मिली हुई प्रतिवादी दि धामपुर शुगर मिल्स लि0 की आराजी खाता नं0 00007 खसरा नम्बर 381 स्थित ग्राम मोहड़ा में है, जिसे वादपत्र के अन्त में विवरण विवादित सम्पत्ति सूची–ब में दिखाया गया है। जिसमें प्रार्थी दि धामपुर शुगर मिल्स लि0 बायलर का निर्माण करने की जुस्तजु में है, जिससे प्रियंका मार्डन सोसाइटी द्वारा संचालित शिक्षण

संस्थानों में शिक्षा ग्रहण कर रहे छात्र/छात्राओं स्वास्थ्य पर बहुत प्रतिकूल असर पड़ेगा व बायलर में कभी भी विस्फोट हो सकता है, जिससे छात्र/छात्राओं की जिन्दगी खतरे में पड़ सकती है। बायलर के संचालन से बहुत अधिक प्रदूषण होता है। बायलर से निकलने वाली राख व गैस से बहुत ही गम्भीर बीमारियाँ होने का खतरा हमेशा बना रहेगा व बायलर संयन्त्र से होने वाले शोर शराबे व प्रदूषण से स्कूल में शिक्षा ग्रहण कर रहे छात्र/छात्राओं को काफी डिस्टर्बेंस होगा, जिससे उनके शिक्षा ग्रहण करने में बाधा उत्पन्न होने से उनका भविष्य बर्बाद होने का खतरा हमेशा बना रहेगा। किसी भी स्कूल कॉलेज, अस्पताल के निकट बायलर जैसे खतरनाक संयन्त्र स्थापित नहीं किये जा सकते हैं। प्रतिवादी, वादीगण के बार–बार बायलर स्कूल से लगी भूमि पर बनाने से बना करने पर सुनवा नहीं हो रहा है, आमादा फिसाद है। वादीगण का प्रथमदृष्टया वाद है तथा सुविधा सन्तुलन का सिद्धान्त भी वादीगण के हक में है। अतः उपरोक्तानुसार वादीगण का प्रार्थना पत्र कागज संख्या 6–ग स्वीकार किया जाए।

प्रतिवादी की ओर से आपत्ति कागज संख्या ग–31 मय शपथ पत्र 32–ग द्वारा कथन किया गया कि वादी ने प्रार्थनापत्र अस्थाई निषेधाज्ञा प्रतिवादी कम्पनी द्वारा किये जा रहे कार्यों में अनावश्यक व्यवधान उत्पन्न करने की नियत से योजित किया है। धामपुर शुगर मिल्स लि0 धामपुर कम्पनी अधिनियम के अन्तर्गत एक पंजीकृत कम्पनी है, जिसकी स्थापना वर्ष 1933 में की गयी थी। धामपुर शुगर मिल्स लि0 धामपुर क्षेत्र के गन्ना किसानों से गन्ना क्रय करके बैक्यूम प्रकिया से सार्वजनिक हित में चीनी का उत्पादन करती है। धामपुर शुगर मिल्स ने अपनी इकाई का विस्तार करते हुए आसवनी (डिस्टलरी) भी स्थापित की है, जिसमें अल्कोहल, स्प्रिट, एथानोल, इथाईल, एसीटेट, सी0ओ0टू0 आदि का उत्पादन किया जाता है। प्रतिवादी कम्पनी के द्वारा समय–समय पर विस्तारीकरण का कार्य करके क्षेत्रवासियों को रोजगार भी उपलब्ध कराकर जनहित में कार्य कर रही है। प्रतिवादी कम्पनी धामपुर शुगर मिल्स लि0 ने पूर्व में ही 170 टन क्षमता के दो ब्वायलर स्थापित किये थे, इसके बाद 40 टन क्षमता का एक और ब्वायलर स्पेन्ट वाश को जलाने के लिए स्लोप फायड ब्वायलर लगाया था। केन्द्रीय प्रदूषण नियन्त्रण बोर्ड ने निर्देशित किया कि तरल पदार्थ शून्य निस्तारण हेतु नवीनतम तकनीकी

पर आधारित ब्वायलर दिनांक 31—03—2016 तक लगाये। प्रतिवादी उत्तरदाता धामपुर शुगर मिल्स लि0 धामपुर ने अपनी आराजी गाटा सं0 381 स्थित ग्राम मोहड़ा जो राजस्व अभिलेखों में आबादी धामपुर शुगर मिल्स लि0 दर्ज है में ब्वायलर का निर्माण शुरू कर दिया, जिसका 85 प्रतिशत कार्य पूर्ण हो चुका है और जिसका निरीक्षण श्रीमान डिप्टी डायरेक्टर ऑफ ब्वायलर्स कानपुर द्वारा दिनांक 16—09—17 को भी किया जा चुका है। निर्मित ब्वायलर द्वारा डिस्टलरी यूनिट से निकलने वाले स्पेन्ट वाश में समर्थित इन्धन को मिलाकर स्टीम पैदा कर विद्युत का उत्पादन किया जायेगा। उ0प्र0 प्रदूषण नियन्त्रण बोर्ड के मानक के अनुसार 84 मीटर ऊँची चिमनी निर्मित की जा चुकी है। ब्वायलर में स्पेन्ट वाश ईंधन के रूप में जलने के बाद जो भी राख व गैस निकलेगी, उसका भण्डारण व निस्तारण प्रदूषण नियन्त्रण बोर्ड के मानको के अनुसार किया जायेगा। लिहाजा इससे किसी गम्भीर बीमारी के पैदा होने की सम्भावना नगण्य है। दिनांक 04—09—17 को कोर्ट अमीन के द्वारा उत्तरदाता कम्पनी के प्रतिनिधि के सामने निर्मित ब्वायलर की फरनेश से चिमनी की दूरी तथा चिमनी से प्रियंका मार्डन स्कूल के पीछे की चाहरदीवारी की दूरी नापी गयी थी, परन्तु कोर्ट अमीन द्वारा प्रस्तुत अपनी रिपोर्ट में दूरी को नहीं दर्शाया गया है। प्रियंका मार्डन स्कूल के पीछे की चाहरदीवारी निर्मित Boiler Furance से लगभग 710 फिट की दूरी पर है एवं निर्मित चिमनी से लगभग 385 फीट की दूरी पर है। चिमनी की ऊंचाई 84 मीटर होने की वजह से निकलने वाला धुँआ वातावरण में समाहित हो जायेगा, जिससे स्कूल के छात्र—छात्राओं पर कोई प्रतिकूल प्रभाव नहीं पड़ेगा और न ही छात्र छात्राओं की जिन्दगी/जीवन पर कोई प्रतिकूल असर पड़ेगा। प्रतिवादी उत्तरदाता कम्पनी को निदेशक ब्वायलर्स उ0प्र0 जी0टी0 रोड कानपुर के द्वारा निर्धारित शुल्क जमा करने के उपरान्त उत्तरदाता कम्पनी को इरेक्शन कार्य प्रारम्भ करने की अनुमति उनके अधिकृत इरेक्शनकर्ता मै0 सफायर इरेक्शन सर्विस इण्डिया लि0 नई दिल्ली को निर्धारित प्रतिबन्धों के साथ प्रदान की गयी थी। दि ब्वायलर अधिनियम 1923 में दिये गये सुरक्षा मानकों के अनुसार ही ब्वायलर निर्मित किया गया है। अतः ब्वायलर में विस्फोट की सम्भावना नगण्य है। निर्मित ब्वायलर से किसी भी प्रकार का कोई शोर शराबा उत्पन्न नहीं होगा। प्रतिवादी की कम्पनी धामपुर शुगर मिल्स लि0 के समीप कोई हॉस्पिटल स्थित नहीं है। वादीगण का कोई प्रथमदृष्टया वाद नहीं है और न ही सुविधा का सन्तुलन वादीगण के पक्ष में है तथा अस्थाई निषेधाज्ञा जारी न होने से वादीगण

की कोई अपूर्णनीय क्षति भी नहीं है, ऐसी दशा में वादी कोई अस्थाई निषेधाज्ञा प्राप्त करने का अधिकारी नहीं है। अतः उपरोक्तानुसार प्रार्थना पत्र अस्थायी निषेधाज्ञा निरस्त किया जाये।

वादीगण की ओर से अपने प्रार्थना पत्र कागज संख्या 6–ग के समर्थन में दस्तावेजी साक्ष्य के रूप में सूची सबूत कागज संख्या 9–ग से सत्य प्रतिलिपि नक्शा कागज संख्या 10–ग, उद्धरण खतौनी कागज संख्या 11/1–ग ल0 11/8–ग एवं सूची सबूत कागज संख्या ग–23 से कारण बताओ नोटिस कार्यालय नियत प्राधिकारी/उपजिलाधिकारी, विनियमित क्षेत्र धामपुर, बिजनौर कागज संख्या ग–24, नियत प्राधिकारी/उपजिलाधिकारी, विनियमित क्षेत्र धामपुर, बिजनौर द्वारा निर्गत पत्रांक 211/वि0क्षे0–धामपुर–अवैध निर्माण/2017–18 दि0 11–09–2017 की छायाप्रति कागज संख्या 25–ग, प्रमाण पत्र कागज संख्या 26–ग, सोसाइटी के नवीकरण का प्रमाण पत्र की छायाप्रति कागज संख्या 27–ग, सी0बी0एस0ई0 के प्रमाण पत्र की छायाप्रति कागज संख्या 28–ग, उत्तर प्रदेश स्टेट मेडिकल फैकल्टी का पत्रांक सं0 5449/12 दि0 27–08–2012 की छायाप्रति कागज संख्या 29–ग व उप सचिव, उ0प्र0 शासन का पत्र सं0 843/15–11–2016 की छायाप्रति कागज संख्या 30–ग एवं सूची सबूत कागज संख्या 41–ग से मूल अखबार कागज संख्या 42–ग दाखिल किये गये हैं।

प्रतिवादी की ओर से अपने कथन के समर्थन में दस्तावेजी साक्ष्य के रूप में अनुलग्नक–1 के रूप में उ0प्र0 प्रदूषण नियन्त्रण बोर्ड के निर्देश की छायाप्रति कागज संख्या 32/7–ग, अनुलग्नक–2 के रूप में उ0प्र0 प्रदूषण नियन्त्रण बोर्ड, बिजनौर का सन्दर्भ सं0 139/एन0ओ0सी0–287/बिजनौर–17 दि0 02–05–2017 की प्रति कागज संख्या 32/8–ग, अनुलग्नक–3(1) के रूप में निदेशक ब्वायलर्स, उ0प्र0 जी0टी0 रोड, कानपुर का पत्रांक 436–37/ब्वा0/2017 दि0 20–03–2017 की प्रति कागज संख्या 32/9–ग, अनुलग्नक–3(2) के रूप में चालान फार्म की प्रति कागज संख्या 32/10–ग, अनुलग्नक–3(3) के रूप में धामपुर शुगर मिल्स लि0 का पत्र दि0 06–03–2017 की प्रति कागज संख्या 32/11–ग, फोटोग्राफ कागज संख्या 32/12–ग एवं सूची

नं3

सबूत कागज संख्या 33-ग से धामपुर शुगर मिल्स लि0 का पत्र कागज संख्या 34-ग, बुक लैट छायाप्रति कागज संख्या 35-ग दाखिल किये गये हैं।

अमीन कमीशन रिपोर्ट मय नक्शा पत्रावली पर कागज संख्या 16-ग दाखिल है।

7- मैंने उभय पक्ष के विद्वान अधिवक्ता की बहस सुनी तथा पत्रावली का अवलोकन किया।

8- प्रार्थना पत्र 6-ग के निस्तारण हेतु निम्नलिखित तीन बिन्दुओं पर विचार किया जाना आवश्यक है-

(i)- प्रथमदृष्टया मामला किस के पक्ष में है?

(ii)- सुविधा का सन्तुलन किस पक्षकार की तरफ है?

(iii)- क्या अस्थाई व्यादेश का आदेश जारी न किये जाने से वादीगण को अपूर्णनीय क्षति होना सम्भाव्य है?

(i)- **प्रथमदृष्टया मामला**-प्रथमदृष्टया मामले से तात्पर्य यह है कि वादीगण के पक्ष में विचारण किये जाने योग्य विधिक महत्वपूर्ण प्रश्न प्रस्तुत मामले में अन्तरग्रस्त है।

वादीगण द्वारा प्रार्थना पत्र कागज संख्या 6-ग में कथन किया गया कि उनके द्वारा संचालित सोसाइटी प्रियंका मार्डन स्कूल सोसाइटी प्री-प्राईमरी से कक्षा 12 तक सी0बी0एस0सी0 से मान्यता प्राप्त स्कूल व कॉलेज ऑफ मेडिकल साईन्स एण्ड रिसर्च सेन्टर व प्रियंका कॉलेज ऑफ प्रोफेशनल ऐजुकेशन है। उक्त स्कूल/कॉलेज सम्पत्ति खाता नं0 00077 खसरा नं0 356-अ, 356-ब, 379 स्थित ग्राम/मौजा मोहड़ा में है, जिसका विवरण वादपत्र के अन्त में सम्पत्ति सूची-अ में दिया गया है। उक्त संस्था द्वारा संचालित शिक्षण संस्थान के दक्षिण में मिली हुई प्रतिवादी दि धामपुर शुगर मिल्स लि0 की आराजी खाता नं0 00007 खसरा नम्बर 381 स्थित ग्राम मोहड़ा में है, जिसे वादपत्र के अन्त में विवरण विवादित सम्पत्ति सूची-ब में दिखाया गया है। जिसमें प्रार्थी दि धामपुर शुगर मिल्स लि0 बायलर का निर्माण करने की जुस्तजु में है। बायलर के संचालन से बहुत अधिक प्रदूषण होता है। जबकि प्रतिवादी द्व रा आपत्ति में कथन किया गया कि वादी प्रतिवादी कम्पनी द्वारा किये जा

Om

रहे कार्यों में अनावश्यक व्यवधान उत्पन्न कर रहा है। धामपुर शुगर मिल्स लि0 धामपुर कम्पनी अधिनियम के अन्तर्गत एक पंजीकृत कम्पनी है, जिसकी स्थापना वर्ष 1933 में की गयी थी। धामपुर शुगर मिल्स लि0 धामपुर क्षेत्र के गन्ना किसानों से गन्ना क्रय करके वैक्यूम प्रक्रिया से सार्वजनिक हित में चीनी का उत्पादन करती है। धामपुर शुगर मिल्स ने अपनी इकाई का विस्तार करते हुए आसवनी (डिस्टलरी) भी स्थापित की है, जिसमें अल्कोहल, स्प्रिट, एथानोल, इथाईल, एसीटेट, सी0ओ0टू0 आदि का उत्पादन किया जाता है। प्रतिवादी कम्पनी धामपुर शुगर मिल्स लि0 ने पूर्व में ही 170 टन क्षमता के दो ब्वायलर स्थापित किये थे, इसके बाद 40 टन क्षमता का एक और ब्वायलर स्पेन्ट वाश को जलाने के लिए स्लोप फायड ब्वायलर लगाया था। केन्द्रीय प्रदूषण नियन्त्रण बोर्ड ने निर्देशित किया कि तरल पदार्थ शून्य निस्तारण हेतु नवीनतम तकनीकी पर आधारित ब्वायलर दिनांक 31--03--2016 तक लगाये। प्रतिवादी ने अपनी आराजी गाटा सं0 381 स्थित ग्राम मोहड़ा जो राजस्व अभिलेखों में आबादी धामपुर शुगर मिल्स लि0 दर्ज है में ब्वायलर का निर्माण शुरू कर दिया, जिसका 85 प्रतिशत कार्य पूर्ण हो चुका है और जिसका निरीक्षण श्रीमान डिप्टी डायरेक्टर ऑफ ब्वायलर्स कानपुर द्वारा दिनांक 16--09--17 को भी किया जा चुका है। निर्मित ब्वायलर द्वारा डिस्टलरी यूनिट से निकलने वाले स्पेन्ट वाश में समर्थित इन्धन को मिलाकर स्टीम पैदा कर विद्युत का उत्पादन किया जायेगा। उ0प्र0 प्रदूषण नियन्त्रण बोर्ड के मानक के अनुसार 84 मीटर ऊँची चिमनी निर्मित की जा चुकी है। ब्वायलर में स्पेन्ट वाश ईंधन के रूप में जलने के बाद जो भी राख व गैस निकलेगी, उसका भण्डारण व निस्तारण प्रदूषण नियन्त्रण बोर्ड के मानकों के अनुसार किया जायेगा। लिहाजा इससे किसी गम्भीर बीमारी के पैदा होने की सम्भावना नगण्य है। प्रियंका मार्डन स्कूल के पीछे की चाहरदीवारी निर्मित Boiler Furance से लगभग 710 फिट की दूरी पर है एवं निर्मित चिमनी से लगभग 385 फीट की दूरी पर है। चिमनी की ऊचांई 84 मीटर होने की वजह से निकलने वाला धुँआ वातावरण में समाहित हो जायेगा, जिससे स्कूल के छात्र--छात्राओं पर कोई प्रतिकूल प्रभाव नहीं पड़ेगा। प्रतिवादी कम्पनी को निदेशक ब्वायलर्स उ0प्र0 जी0टी0 रोड कानपुर के द्वारा निर्धारित शुल्क जमा करने के उपरान्त कम्पनी को इरेक्शन कार्य प्रारम्भ करने की अनुमति उनके अधिकृत इरेक्शनकर्ता मै0 सफायर इरेक्शन सर्विस इण्डिया लि0 नई दिल्ली को निर्धारित प्रतिबन्धों

के साथ प्रदान की गयी थी। दि ब्वायलर अधिनियम 1923 में दिये गये सुरक्षा मानकों के अनुसार ही ब्वायलर निर्मित किया गया है।

पत्रावली में दाखिल उद्धरण खतौनी कागज संख्या 11/1–ग के अनुसार खसरा संख्या 356अ रकबई 0.5550 है0, खसरा संख्या 356ब रकबई 0.5640 है0, खसरा संख्या 379 रकबई 0.4570 है0 के बाबत वादी संस्था का नाम राजस्व अभिलेखों में दर्ज है। प्रपत्र कागज संख्या 11/3–ग ल0 11/7–ग के अनुसार खसरा संख्या 381 रकबई 1.8360 है0 के बाबत प्रतिवादी धामपुर शुगर मिल्स का नाम राजस्व अभिलेखों में दर्ज है तथा प्रपत्र कागज संख्या 11/8–ग के अनुसार खसरा संख्या 380 रकबई 0.1160 है0 अकृषिक भूमि–जलमग्न भूमि के रूप में राजस्व अभिलेखों में दर्ज है। प्रपत्र कागज संख्या 24–ग जो कि नियत प्राधिकारी/उपजिलाधिकारी, विनियमित क्षेत्र धामपुर, जिला बिजनौर द्वारा निर्गत कारण बताओं नोटिस की छायाप्रति है, जो कि बिना मानचित्र स्वीकृत कराये हाल का निर्माण तथा चिमनी एवं मशीनरी शेड आदि का निमार्ण कार्य से सम्बन्धित है। उक्त नोटिस का जवाब प्रतिवादी धामपुर शुगर मिल्स लि0 द्वारा दिया गया, जिसकी प्रति कागज संख्या 34–ग पत्रावली पर दाखिल है, जिसमें यह उल्लेख है कि भूतल व प्रथम तल पर किसी हाल का निर्माण नहीं किया गया है तथा धामपुर शुगर मिल्स लि0 की डिस्टलरी यूनिट के द्वारा निकलने वाले स्पेन्ट वाश को जलाने के लिए एक 75 Ton/Hr. क्षमता का ब्वायलर निर्माण किया गया है, जो उ0प्र0 प्रदूषण नियन्त्रण बोर्ड, लखनऊ के द्वारा जारी किये गये निर्देशों दिनांक 04–03–2015 के अनुपालन में किया गया है। उक्त जवाब में यह उल्लेख किया गया कि प्रार्थी द्वारा किसी विनियमित क्षेत्र को न तो विकसित किया गया है और न ही किसी प्रकार का कोई निर्माण अथवा कोई तात्विक परिवर्तन ही किया गया है और ना ही कोई विस्तर अथवा खुदाई की गई है। प्रपत्र कागज संख्या 27–ग जो कि वादी संस्था के नवीकरण का प्रमाण पत्र की छायाप्रति है। इस प्रकार यह स्पष्ट है कि वादी संस्था खसरा संख्या 356–अ, 356–ब, 379 स्थित ग्राम/मौजा मोहडा में स्थापित है तथा प्रतिवादी दि धामपुर शुगर मिल्स लि0 आराजी खसरा संख्या 381 स्थित ग्राम मोहडा में स्थापित है, जो कि वर्ष 1933 में स्थापित की गई थी। प्रतिवादी कम्पनी धामपुर क्षेत्र के गन्ना किसानों से गन्ना क्रय करके चीनी का उत्पादन करती है।

प्रतिवादी के विद्वान अधिवक्ता द्वारा तर्क दिया गया कि

प्रतिवादी कम्पनी धामपुर शुगर मिल्स लि0 ने पूर्व में ही 170 टन क्षमता के दो ब्वायलर स्थापित किये थे, इसके बाद 40 टन क्षमता का एक और ब्वायलर स्पेन्ट वाश को जलाने के लिए स्लोप फायड ब्वायलर लगाया था। केन्द्रीय प्रदूषण नियन्त्रण बोर्ड ने निर्देशित किया कि तरल पदार्थ शून्य निस्तारण हेतु नवीनतम तकनीकी पर आधारित ब्वायलर दिनाक 31-03-2016 तक लगाये। प्रतिवादी द्वारा अपने कथन के समर्थन में उत्तर प्रदेश प्रदूषण नियन्त्रण बोर्ड के निर्देश की छायाप्रति कागज संख्या 32/7-ग पत्रावली पर दाखिल की है। प्रपत्र कागज संख्या 32/8-ग जो कि उत्तर प्रदेश प्रदूषण नियन्त्रण बोर्ड, बिजनौर का 75 टन/घंटा स्लोप ब्वायलर के सम्बन्ध में पत्र दिनांकित 02-05-2017 की प्रति है, जिसके अनुसार 75 टन/घंटा स्लोप ब्वायलर के प्रस्ताव पर सैद्धान्तिक अनापत्ति दी गई थी, जिसके कम सं0-1 में वर्णित है कि उद्योग द्वारा दोनों स्लोप ब्वालयर का संचालन नियमित किया जाना सुनिश्चित किया जाए। प्रपत्र कागज संख्या 32/9-ग जो कि प्रभारी निदेशक, ब्वायलर्स, उत्तर प्रदेश का पत्रांक 436-37/ब्वा0/2017 दिन0 20-03-2017 की छायाप्रति है, जिसके अनुसार ब्वायलर का इरेक्शन कार्य प्रारम्भ करने की अनुमति प्रदान की गई। प्रतिवादी द्वारा यह भी कथन किया गया कि उसको निदेशक ब्वायलर्स उ0प्र0 जी0टी0 रोड, कानपुर के पत्रांक संख्या 436-37/ब्वा0/2017 दिनांक 20-03-2017 के द्वारा निर्धारित शुल्क जमा करने के उपरान्त कम्पनी को Eraction of No 75 TPH Spent Wash Incinerator Boiler Maker's of No KCP No 82 को इरेक्शन कार्य प्रारम्भ करने की अनुमति अधिकृत इरेक्शनकर्ता मै0 सफायर इरेक्शन सर्विस इंडिया लि0, नई दिल्ली को निर्धारित प्रतिबन्धों के साथ प्रदान की गयी थी। प्रतिवादी द्वारा अपने कथन के समर्थन प्रपत्र कागज संख्या 32/10-ग एवं 32/11-ग पत्रावली पर दाखिल किया गया है। प्रतिवादी के विद्वान अधिवक्ता द्वारा तर्क दिया गया कि कन्वेन्शनल ब्वायलर से जो धुआं राख आदि पूर्व में निकलता था उसके सम्बन्ध में मानक निर्धारित किये गये थे, जिसके अनुसार 150 एसपीएम निर्धारित किया गया था। प्रतिवादी कम्पनी द्वारा जो ब्वायलर निर्मित किया गया है वह सरकार द्वारा निर्धारित मानकों से भी उच्च श्रेणी का है, जिससे कोई नुकसान भी नहीं है। इसी प्रकार के इरेक्शन ब्वायलर लगाये जा चुके हैं, जो मानकों के अनुसार कार्य कर रहे है तथा उनसे कोई शोर शराबा प्रदूषण आदि नहीं हो रहा है। वादी संस्था के पीछे की चाहरदीवारी निर्मित ब्वायलर से

77

लगभग 710 फिट की दूरी पर है एवं निर्मित चिमनी से लगभग 385 फीट की दूरी पर है, चिमनी की उंचाई 84 मीटर होने की वजह से निकलने वाला धुआं वातावरण में समाहित हो जायेगा, जिससे किसी के जीवन पर कोई प्रतिकूल प्रभाव नहीं पड़ेगा। दि ब्वायलर अधिनियम, 1923 में दिये गये सुरक्षा मानकों के अनुसार ही ब्वायलर निर्मित किया गया है, जिसमें विस्फोट की सम्भावना नगण्य है। निर्मित ब्वायलर से किसी भी प्रकार का कोई शोर शराबा उत्पन्न नहीं होगा। इस प्रकार स्पष्ट है कि वादी संस्था खसरा संख्या 356अ, 356ब व खसरा संख्या 379 में स्कूल/कॉलेज संचालित है तथा प्रतिवादी कम्पनी खसरा संख्या 381 रकबई 1.8360 है0 आदि में स्थापित है तथा प्रतिवादी कम्पनी चीनी का उत्पादन करती है तथा उ0प्र0 प्रदूषण नियन्त्रण बोर्ड के मानक के अनुसार 84 मीटर उंची चिमनी निर्मित की जा चुकी तथा वादी संस्था उससे लगभग 710 फिट की दूरी पर है। वादीगण द्वारा ऐसा कोई प्रपत्र पत्रावली पर दाखिल नहीं किया जिससे यह स्पष्ट हो कि बायलर से वादी संस्था के छात्र/छात्राओं के स्वास्थ्य पर प्रतिकूल असर पडेगा, जबकि यह स्पष्ट है कि प्रतिवादी कम्पनी वर्ष 1933 से स्थापित है। इस स्तर पर मामले के गुणावगुण पर विचारण नहीं किया जा सकता तथा पत्रावली में अभी साक्ष्य आना भी शेष है। इस स्तर पर प्रथमदृष्टया वादीगण का मामला गठित नहीं होता है।

(ii)- सुविधा का सन्तुलन

(iii)- अपूर्णनीय क्षति

चूंकि वादीगण अपने पक्ष में प्रथमदृष्टया मामला साबित करने में असफल रहा है। अतः अपूर्णनीय क्षति व सुविधा के सन्तुलन के सम्बन्ध में अलग से कोई विचार किये जाने की कोई आवश्यकता नहीं है, जैसा कि माननीय उच्चतम न्यायालय द्वारा काशीमठ संस्थान बनाम श्रीमद सुधिन्द्र तीर्थ स्वामी ए.आई.आर. 2010 एस.सी. 296 के मामले में भी अभिनिर्धारित किया गया है।

उपरोक्त विवेचना के आधार पर वादीगण का प्रार्थना पत्र कागज संख्या 6-ग निरस्त किये जाने योग्य है।

आदेश

वादीगण का प्रार्थना पत्र कागज संख्या 6-ग निरस्त किया जाता है।

सिविल जज, सीनियर डिवीजन,
बिजनौर

मुख्य प्रतिलिपि
केन्द्रीय प्रतिलिपि विभाग
जिला जज, बिजनौर

ANNEXURE-R2/L

न्यायालय जिला जज, बिजनौर

प्रकीर्ण अपील नंबर– /2019

1– प्रियंका मॉडर्न स्कूल सोसायटी ग्राम मोहड़ा परगना व तहसील धामपुर, जि0 बिजनौर द्वारा अध्यक्ष श्रीमती शान्ति देवी पत्नी स्व0 श्री हरि सिंह प्रियंका मॉर्डन स्कूल सोसायटी ग्राम मोहड़ा, परगना व तहसील धामपुर, जि0 बिजनौर।

2– राणा प्रियंका सिंह आयु 28 वर्ष पुत्री श्री अशोक कुमार राणा प्रबन्धक प्रियंका मॉडर्न स्कूल सोसायटी ग्राम मोहड़ा, परगना व तहसील धामपुर, जि0 बिजनौर निवासी ग्राम ठाठ जट परगना व तहसील धामपुर, जि0 बिजनौर।

बनाम

दी धामपुर शुगर मिल्स लि0 परगना व तहसील धामपुर, जि0 बिजनौर द्वारा प्रबन्धक धामपुर शुगर मिल लि0।

प्रकीर्ण अपील विरूद्ध आदेश न्यायालय सिविल जज जी0डि0, बिजनौर मूल वाद सं0–347/2017 प्रियंका मॉडर्न सोसायटी बनाम धामपुर शुगर मिल लि0 में पारित आदेश दिनांकित–28–05–2019 जो माननीय अवर न्यायालय द्वारा अपीलांट/वादी के प्रार्थना–पत्र अन्तरिम निषेधाज्ञा पर पारित किया गया।

...मूल्यांकन–5,50,000/–

कोर्ट फीस पेड– 2/–

प्रकीर्ण अपील के आधार

1– यह कि माननीय अवर न्यायालय द्वारा पारित प्रश्नगत आदेश बिल्कुल गलत व विधि विरूद्ध है जो कि किसी भी दशा में पोषणीय नहीं है।

2– यह कि माननीय अवर न्यायालय द्वारा जो प्रश्नगत आदेश पारित किया है, वह वादी/अपीलांट के अन्तरिम निषेधाज्ञा पर पारित किया गया है।

3– यह कि अन्तरिम निषेधाज्ञा प्रार्थना–पत्र पर आदेश पारित करते समय माननीय अवर न्यायालय के लिये यह अवश्यक था कि वह

Scanned with CamScanner

प्रार्थना-पत्र अन्तरिम निषेधाज्ञा पर सुनवाई के समय तीनों आवश्यक तत्व प्रथम दृष्टया केस, सुविधा संतुलन का सिद्धांत और अपूर्णीय क्षति, इन तीनों आवश्यक तत्वों का अलग-अलग विश्लेषण कर माननीय अवर न्यायालय तीनों आवश्यक तत्वों के निष्कर्ष पर आदेश पारित करते। माननीय अवर न्यायालय द्वारा केवल प्रथम दृष्टया केस पर ही स्पष्टीकरण कर प्रश्नगत आदेश पारित किया है और सुविधा संतुलन एवं अपूर्णीय क्षति के संबंध में आदेश में उल्लिखित कर दिया गया कि इन पर अलग से विचार किये जाने की आवश्यकता नहीं है जबकि अन्तरिम निषेधाज्ञा प्रार्थना-पत्र पर आदेश पारित करते समय उपरोक्त तीनों आवश्यक तत्वों पर अलग-अलग विचार कर तीनों बिन्दुओं पर आदेश पारित करना आवश्यक था तदनुसार माननीय अवर न्यायालय द्वारा पारित प्रश्नगत आदेश विधिक रूप से त्रुटिपूर्ण है।

4- यह कि माननीय अवर न्यायालय के समक्ष तथ्यों एवं साक्ष्यों से पूर्णतः स्पष्ट था कि वादीगण/अपीलांट द्वारा संचालित सोसायटी प्रियंका मॉडर्न स्कूल सोसायटी प्राईमरी से कक्षा-12 तक सी0बी0एस0ई0 से मान्यता प्राप्त स्कूल/कॉलिज ऑफ मेडिकल साईन्स एण्ड रिसर्च सेन्टर एवं प्रियंका कॉलेज ऑफ प्रोफेशनल एजुकेशन है।

5- यह कि उक्त स्कूल/कॉलिज सम्पत्ति खाता नंबर-0077 खसरा नंबर-356अ व 356ब व 379 स्थित ग्राम/मौजा मोहड़ा में है, जिसका विवरण वाद पत्र के अन्त में सम्पत्ति सूची "अ" में दिया गया है और इसके संबंध में माननीय अवर न्यायालय के समक्ष वादी/अपीलांट द्वारा उक्त सम्पत्ति के संबंध में सूची अभिलेख ग-9 से नक्शा सत्यप्रतिलिपि कागज नंबर- 10-ग, उद्वरण खतौनी 1-ग ता 11-ग/8 दाखिल की है, जिससे माननीय अवर न्यायालय के समक्ष पूर्णतः स्पष्ट था कि वादी/अपीलांट उक्त आराजी के संकमणीय भूमिधर मालिक काबिज हैं, जिससे प्रतिपक्षी रेस्पोन्डेन्ट का कोई मतलब वास्ता नहीं है।

6- यह कि वादी अपीलांट के उक्त प्रियंका मॉडर्न सोसायटी के द्वारा संचालित शिक्षण संस्थान में हजारों की संख्यों में छात्र-छात्रायें शिक्षा

Scanned with CamScanner

प्रार्थना-पत्र अन्तरिम निषेधाज्ञा पर सुनवाई के समय तीनों आवश्यक तत्व प्रथम दृष्टया केस, सुविधा संतुलन का सिद्धांत और अपूर्णीय क्षति, इन तीनों आवश्यक तत्वों का अलग-अलग विश्लेषण कर माननीय अवर न्यायालय तीनों आवश्यक तत्वों के निष्कर्ष पर आदेश पारित करते। माननीय अवर न्यायालय द्वारा केवल प्रथम दृष्टया केस पर ही स्पष्टीकरण कर प्रश्नगत आदेश पारित किया है और सुविधा संतुलन एवं अपूर्णीय क्षति के संबंध में आदेश में उल्लिखित कर दिया गया कि इन पर अलग से विचार किये जाने की आवश्यकता नहीं है जबकि अन्तरिम निषेधाज्ञा प्रार्थना-पत्र पर आदेश पारित करते समय उपरोक्त तीनों आवश्यक तत्वों पर अलग-अलग विचार कर तीनों विन्दुओं पर आदेश पारित करना आवश्यक था तदनुसार माननीय अवर न्यायालय द्वारा पारित प्रश्नगत आदेश विधिक रूप से त्रुटिपूर्ण है।

4- यह कि माननीय अवर न्यायालय के समक्ष तथ्यों एवं साक्ष्यों से पूर्णतः स्पष्ट था कि वादीगण/अपीलांट द्वारा संचालित सोसायटी प्रियंका मॉडर्न स्कूल सोसायटी प्राईमरी से कक्षा-12 तक सी0बी0एस0ई0 से मान्यता प्राप्त स्कूल/कॉलिज ऑफ मेडिकल साईन्स एण्ड रिसर्च सेन्टर एवं प्रियंका कॉलेज ऑफ प्रोफेशनल एजुकेशन है।

5- यह कि उक्त स्कूल/कॉलिज सम्पत्ति खाता नंबर-0077 खसरा नंबर-356अ व 356ब व 379 स्थित ग्राम/मौजा मोहड़ा में है, जिसका विवरण वाद पत्र के अन्त में सम्पत्ति सूची "अ" में दिया गया है और इसके संबंध में माननीय अवर न्यायालय के समक्ष वादी/अपीलांट द्वारा उक्त सम्पत्ति के संबंध में सूची अभिलेख ग-9 से नक्शा सत्यप्रतिलिपि कागज नंबर- 10-ग, उद्वरण खतौनी 1-ग ता 11-ग/8 दाखिल की है, जिससे माननीय अवर न्यायालय के समक्ष पूर्णतः स्पष्ट था कि वादी/अपीलांट उक्त आराजी के संकमणीय भूमिधर मालिक काविज हैं, जिससे प्रतिपक्षी रेस्पोन्डेन्ट का कोई मतलब वास्ता नहीं है।

6- यह कि वादी अपीलांट के उक्त प्रियंका मॉडर्न सोसायटी के द्वारा संचालित शिक्षण संस्थान में हजारों की संख्यों में छात्र-छात्रायें शिक्षा

Scanned with CamScanner

ग्रहण करते हैं। उक्त कॉलेज सोसायटी में संचालित शिक्षण संस्थान के दक्षिण में मिले हुऐ धामपुर शुगर मिल्स लि0 की आराजी खाता नंबर–0077 खसरा नंबर–381 स्थित ग्राम मोहड़ा में है, जिसे वाद पत्र के अन्त में विवरण विवादित सम्पत्ति सूची "ब" में उल्लिखित किया गया है।

7— यह कि उक्त सम्पत्ति विवरण वाद पत्र के अन्त में सूची "ब" में जो दिया गया है, उसमें रेस्पोन्डेन्ट दी धामपुर शुगर मिल्स लि0 अपना बॉयलर निर्माण करने की फिराक में है, जिससे वादी/अपीलांट द्वारा संचालित शिक्षण संस्थान में शिक्षा ग्रहण कर रहे हजारों की संख्यां में छात्र–छात्राओं पर प्रतिकूल असर पड़ेगा। बॉयलर में कभी भी विस्फोट हो सकता है, जिससे हजारों की संख्या में छात्र–छात्राओं का जीवन खतरे में है। बॉयलर के संचालन से अत्यधिक प्रदूषण होगा और बॉयलर से निकलने वाली राख व गैस से भी गम्भीर बीमारी होने का खतरा हमेशा बना रहेगा।

8— यह कि बॉयलर संयंत्र से होने वाले शोर व प्रदूषण से वादी/अपीलांट के शिक्षण संस्थान में शिक्षा ग्रहण कर रहे हजारों छात्र–छात्राओं का जीवन व कैरियर भी खतरे में पड़ जायेगा और बरबाद होने की आशंका रहेगी। किसी भी स्कूल कॉलेज/अस्पताल के निकट बॉयलर जैसा तकनीकी संयत्र स्थापित नहीं किया जा सकता है।

9— यह कि वादी/अपीलांट द्वारा प्रतिवादी रेस्पोन्डेन्ट से कई बार वादी अपीलांट के शिक्षण संस्थान से लगी भूमि पर बॉयलर संयत्र लगाने को मना किया परन्तु वह सुनवा नहीं हुऐ तदनुसार वादी अपीलांट द्वारा रेस्पोन्डेन्ट प्रतिवादी के विरूद्ध माननीय अवर न्यायालय के समक्ष मूल वाद योजित कर अन्तरिम निषेधाज्ञा प्रार्थना–पत्र प्रस्तुत किया।

10— यह कि माननीय अवर न्यायालय के समक्ष वादी/अपीलांट के अन्तरिम निषेधाज्ञा प्रार्थना–पत्र से पूर्णतः स्पष्ट एवं सिद्ध था कि प्रथम दृष्टया वादी/अपीलांट का केस वाद पत्र में वर्णित सम्पत्ति सूची "अ" से सावित है तथा प्रतिवादी रेस्पोन्डेन्ट के द्वारा संचालित दी धामपुर शुगर मिल्स लि0 इसके दक्षिण में सम्पत्ति सूची वाद पत्र के अन्त में वर्णित सूची "ब" है।

Scanned with CamScanner

11— यह कि रेस्पोन्डेन्ट प्रतिवादी द्वारा वादी अपीलांट के अन्तरिम निषेधाज्ञा प्रार्थना—पत्र पर आपत्ति मुख्यतः इस आशय से की गयी कि उन्होंने बॉयलर लगाने के लिए स्थानीय प्रशासन आदि से स्वीकृति प्राप्त कर ली है ऐसा कोई अभिलेख प्रस्तुत नहीं किया गया है। बॉयलर रेस्पोन्डेन्ट/प्रतिवादी वादी से लगी हुई दक्षिण की आराजी पर न लगाकर अन्यत्र भी लगा सकते हैं।

12— यह कि रेस्पोन्डेन्ट प्रतिवादी द्वारा ऐसा कोई भी साक्ष्य प्रस्तुत नहीं किया कि प्रश्नगत बॉयलर लगने के कारण वादी अपीलांट के शिक्षण संस्थान में पढ़ रहे हजारो छात्र—छात्राओं का भविष्य व कैरियर दांव पर नहीं लगेगा।

13— यह कि माननीय अवर न्यायालय के समक्ष कमीशन रिपोर्ट से भी उक्त तथ्य पूर्णतः सिद्ध एवं स्पष्ट थे परन्तु माननीय अवर न्यायालय द्वारा भी ऐसा कोई संज्ञान प्रश्नगत आदेश में नहीं लिया गया।

14— यह कि माननीय अवर न्यायालय के समक्ष संदेह से परे पूर्णतः सिद्ध एवं स्पष्ट था कि वादी अपीलांट का प्रथम दृष्टया केस है, सुविधा संतुलन का सिद्धांत भी वादी अपीलांट के पक्ष में है तथा वादी अपीलांट को अपूर्णीय क्षति भी कारित होने की सम्भावना है। परन्तु माननीय अवर न्यायालय द्वारा ऐसा न मानकर विधिक रूप से त्रुटि कारित की है।

15— यह कि माननीय अवर न्यायालय द्वारा पारित प्रश्नगत आदेश किसी भी दशा में स्थिर रहने योग्य नहीं है।

अतः प्रार्थना है कि अपील हाजा मय खर्चा हर दो अदालत स्वीकार की जाकर माननीय अवर न्यायालय द्वारा पारित प्रश्नगत आदेश निरस्त किया जाकर वादी अपीलार्थी द्वारा प्रस्तुत प्रार्थना—पत्र अन्तरिम निषेधाज्ञा स्वीकार फरमाया जाये।

दिनांक— 15—07—2019

प्रार्थी/अपीलांट
वादी
प्रियंका मॉर्डन स्कूल सोसायटी

द्वारा—

Scanned with CamScanner

न्यायालय जिला जज, बिजनौर

प्रकीर्ण अपील नंबर– /2019

प्रियंका मॉडर्न स्कूल सोसायटी बनाम दी धामपुर शुगर मिल्स लि0

प्रार्थना–पत्र स्टे

श्रीमान जी ,

सेवा में निवेदन है कि प्रार्थी/अपीलांट ने अपील हाजा माननीय अवर न्यायालय द्वारा पारित प्रश्नगत आदेश दिनांकित–28–05–2019 बिल्कुल गलत व विधि विरूद्ध है जो किसी भी दशा में स्थिर रहने योग्य नहीं है।

1– यह कि माननीय अवर न्यायालय द्वारा जो प्रश्नगत आदेश पारित किया है, वह वादी/अपीलांट के अन्तरिम निषेधाज्ञा पर पारित किया गया है। अन्तरिम निषेधाज्ञा प्रार्थना–पत्र पर आदेश पारित करते समय माननीय अवर न्यायालय के लिये यह आवश्यक था कि वह प्रार्थना–पत्र अन्तरिम निषेधाज्ञा पर सुनवाई के समय तीनों आवश्यक तत्व प्रथम दृष्टया केस, सुविधा संतुलन का सिद्धांत और अपूर्णीय क्षति, इन तीनों आवश्यक तत्वों का अलग–अलग विश्लेषण कर माननीय अवर न्यायालय तीनों आवश्यक तत्वों के निष्कर्ष पर आदेश पारित करते। माननीय अवर न्यायालय द्वारा केवल प्रथम दृष्टया केस पर ही स्पष्टीकरण कर प्रश्नगत आदेश पारित किया है और सुविधा संतुलन एवं अपूर्णीय क्षति के संबंध में आदेश में उल्लिखित कर दिया गया कि इन पर अलग से विचार किये जाने की आवश्यकता नहीं है जबकि अन्तरिम निषेधाज्ञा प्रार्थना–पत्र पर आदेश पारित करते समय उपरोक्त तीनों आवश्यक तत्वों पर अलग–अलग विचार कर तीनों विन्दुओं पर आदेश पारित करना आवश्यक था तदनुसार माननीय अवर न्यायालय द्वारा पारित प्रश्नगत आदेश विधिक रूप से त्रुटिपूर्ण है।

2– यह कि माननीय अवर न्यायालय के समक्ष तथ्यों एवं साक्ष्यों से पूर्णतः स्पष्ट था कि वादीगण/अपीलांट द्वारा संचालित सोसायटी प्रियंका मॉडर्न स्कूल सोसायटी प्राईमरी से कक्षा–12 तक सी0बी0एस0ई0 से मान्यता प्राप्त स्कूल/कॉलिज ऑफ मेडिकल साईन्स एण्ड रिसर्च सेन्टर एवं प्रियंका कॉलेज ऑफ प्रोफेशनल एजुकेशन है।

Scanned with CamScanner

3— यह कि वादी अपीलांट के उक्त प्रियंका मॉडर्न सोसायटी के द्वारा संचालित शिक्षण संस्थान में हजारों की संख्यों में छात्र—छात्रायें शिक्षा ग्रहण करते हैं। उक्त कॉलेज सोसायटी में संचालित शिक्षण संस्थान के दक्षिण में मिले हुऐ धामपुर शुगर मिल्स लि0 की आराजी खाता नंवर—0077 खसरा नंवर—381 स्थित ग्राम मोहड़ा में है, जिसे वाद पत्र के अन्त में विवरण विवादित सम्पत्ति सूची "व" में उल्लिखित किया गया है। उक्त सम्पत्ति विवरण वाद पत्र के अन्त में सूची "व" में जो दिया गया है, उसमें रेस्पोन्डेन्ट दी धामपुर शुगर मिल्स लि0 अपना बॉयलर निर्माण करने की फिराक में है, जिससे वादी/अपीलांट द्वारा संचालित शिक्षण संस्थान में शिक्षा ग्रहण कर रहे हजारों की संख्यों में छात्र—छात्राओं पर प्रतिकूल असर पड़ेगा। बॉयलर में कभी भी विस्फोट हो सकता है, जिससे हजारों की संख्या में छात्र—छात्राओं का जीवन खतरे में है। बॉयलर के संचालन से अत्यधिक प्रदूषण होगा और बॉयलर से निकलने वाली राख व गैस से भी गम्भीर बीमारी होने का खतरा हमेशा बना रहेगा।

4— यह कि बॉयलर संगंत्र से होने वाले शोर व प्रदूषण से वादी/अपीलांट के शिक्षण संस्थान में शिक्षा ग्रहण कर रहे हजारों छात्र—छात्राओं का जीवन व कैरियर भी खतरे में पड़ जायेगा और बरबाद होने की आशंका रहेगी। किसी भी स्कूल कॉलेज/अस्पताल के निकट बॉयलर जैसा तकनीकी संयत्र स्थापित नहीं किया जा सकता है। वादी/अपीलांट द्वारा प्रतिवादी रेस्पोन्डेन्ट से कई बार वादी अपीलांट के शिक्षण संस्थान से लगी भूमि पर बॉयलर संयत्र लगाने को मना किया परन्तु वह सुनवा नहीं हुऐ तद्नुसार वादी अपीलांट द्वारा रेस्पोन्डेन्ट प्रतिवादी के विरूद्ध माननीय अवर न्यायालय के समक्ष मूल वाद योजित कर अन्तरिम निषेधाज्ञा प्रार्थना—पत्र प्रस्तुत किया।

10— यह कि प्रार्थी/वादी अपीलांट का प्रथम दृष्टया केस है और सुविधा संतुलन का सिद्धांत भी प्रार्थी वादी/अपीलांट के पक्ष में है तथा यदि प्रतिवादीगण/रेस्पोन्डेन्ट को उनके उक्त कुकृत्य के लिऐ निषेधित नहीं किया

Scanned with CamScanner

गया तो प्रार्थी/वादी अपीलांट के विधिक अधिकारों का हनन होने के साथ ही साथ अपूर्णीय क्षति भी कारित होगी।

अतः प्रार्थना है कि बजरिये अस्थाई निषेधाज्ञा प्रतिवादी/रेस्पोन्डेन्ट को आदेशित किया जाये कि वह स्वयं अथवा अपने एजेन्ट या सर्वेन्ट या अन्य किसी के द्वारा वादी/अपीलांट प्रियंका मॉडर्न स्कूल सोसायटी द्वारा संचालित शिक्षण संस्थान के दक्षिण में लगे बॉयलर को ताफैसला अपील संचालित करने अथवा कराने से बाज रहे।

दिनांक— 15—07—2019

प्रार्थी/अपीलांट
वादी
प्रियंका मॉर्डन स्कूल सोसायटी

द्वारा—

Scanned with CamScanner

तद्नुसार अपील दिनांक–2–7–2019 तक हो सकती थी। इस प्रकार अपील दायर करने में 15 दिन का विलम्ब हुआ है जो मेरे द्वारा जान–बूझकर नहीं किया गया है बल्कि प्रश्नगत आदेश की जानकारी न होने के कारण विलम्ब हुआ है। न्याय हित में अपील योजित करने में जो विलम्ब हुआ है, वह क्षमा किये जाने योग्य है। मैं नेकनियति से अपील को चलाना चाहती हूँ। न्याय हित मे अपील दायर करने में जो विलम्ब हुआ है, वह क्षमा किये जाकर अपील अंगीकृत होने योग्य है।

4– मैं शपथपूर्वक बयान करती हूँ कि उपरोक्त शपथपत्र का प्रस्तर सं0–1 ता 3 का विवरण मेरे ज्ञानानुसार सही है, कुछ झूठ नहीं है, न ही कुछ छिपाया गया है, ईश्वर मेरी सहायता करे।

ह0–

ग0श0–

दिनांक– 17–07–2019

ह0–

Scanned with CamScanner

न्यायालय जिला जज, बिजनौर

प्रकीर्ण अपील नंबर– /2019

1– प्रियंका मॉडर्न स्कूल सोसायटी ग्राम गोहड़ा परगना व तहसील धामपुर, जि0 बिजनौर द्वारा अध्यक्ष श्रीमती शान्ति देवी पत्नी स्व0 श्री हरि सिंह प्रियंका मॉर्डन सोसायटी ग्राम गोहड़ा, परगना व तहसील धामपुर, जि0 बिजनौर।

2– राणा प्रियंवद सिंह आयु 28 वर्ष पुत्री श्री अशोक कुमार राणा प्रबन्धक प्रियंका मॉडर्न स्कूल सोसायटी निवासी ग्राम ठाठ जट, परगना व तहसील धामपुर, जि0 बिजनौर।

बनाम

दी धामपुर शुगर मिल्स लि0 परगना व तहसील धामपुर, जि0 बिजनौर द्वारा प्रबन्धक धामपुर शुगर मिल्स लि0 बिजनौर।

<u>प्रार्थना–पत्र अन्तर्गत धारा–5 कानून म्याद अधिनियम</u>

श्रीमान जी ,

निवेदन हैं कि आवेदक के द्वारा प्रकीर्ण अपील माननीय न्यायालय के समक्ष माननीय अवर सिविल जज सी0डि0, बिजनौर द्वारा मूल वाद सं0–347/2017 प्रियंका मॉडर्न सोसायटी बनाम धामपुर शुगर मिल्स लि0 में पारित आदेश दिनांकित–28–05–2019 के विरूद्ध दायर की है। अपीलार्थी को उक्त प्रश्नगत आदेश 28–05–2019 की कोई जानकारी नहीं हुई। अपीलार्थी को उक्त प्रश्नगत आदेश की जानकारी दिनांक–15–7–2019 को रेस्पोन्डेन्ट धामपुर शुगर मिल्स के पैरोकार गुप्ता जी के माध्यम से हुई और उनके द्वारा ही अपीलार्थी को बताया गया कि उक्त प्रश्नगत आदेश पारित हुआ है तब प्रार्थी तुरन्त बिजनौर आयी और अपने अधिवक्ता के माध्यम से पत्रावली का निरीक्षण कराया तो आदेश की जानकारी हुई। अपीलार्थी के द्वारा तुरन्त प्रश्नगत आदेश व फार्मल ओर्डर प्राप्त करने हेतु आदेश की प्रमाणित प्रतिलिपि प्राप्त करने हेतु प्रार्थना–पत्र 4/15–7–2019 व 5/15–7–2019 प्रस्तुत किया और प्रमाणित प्रतिलिपि दिनांक–16–7–2019 को प्रतिलिपि विभाग से तैयार होकर अपीलार्थी को मिली और अपीलार्थी द्वारा दिनांक–18–7–2019 को अपील प्रस्तुत की। अपीलार्थी द्वारा जान–बूझकर अपील दायर करने में कोई विलम्ब नहीं किया गया है। प्रश्नगत आदेश दिनांक–28–05–2019 को पारित

Scanned with CamScanner

ANNEXURE-R2/M

IN THE HIGH COURT OF JUDICATURE AT ALLAHABAD

*****

INDEX

IN

CIVIL MISC. WRIT PETITION NO. OF 2019
(Under Article 226 of the Constitution of India)

(Public Interest Litigation)

DISTRICT – BIJNOR

Shanu Kumar & others .....Petitioners

VERSUS

State of U.P. & Others .....Respondents

Sl. No.	Particulars	Dates	Ann.	Pages
1.	Dates & Events			A-B
2.	Stay Application, Under Chapter XXII Rule 5 of High Court Rules			1-2
3.	Writ Petition U/A 226 of Constitution of India			3-12
4.	The copies of details of the revenue records and other information regarding Erada River		1	13-18
5.	True copies of the Revenue Records of the pieces of land on which Sugar Mill		2	19-21
6.	True copy of the representation and the reminder moved before the Respondent No. 3 District Magistrate and the Respondent No. 2 Secretary U.P. Pollution Control Board, Lucknow	05.08.2019 04.09.2019	3	22-24
7.	Affidavit			25
8.	Vakalatnama			

Dated:-

(SUDHIR DIXIT)
Advocate Roll No. A/S-1417/2012

(UTKARSH DIXIT)
Advocate Roll No. A/U-0840/2016

(ANUPAM SHYAM DWIVEDI)
Advocate Roll No. A/A-0919/2016
Advocates
Counsel For The Petitioners
Consultation Room No. I
High Court Allahabad
Mobile No. 9415800942

A89

IN THE HIGH COURT OF JUDICATURE AT ALLAHABAD

******

DATES & EVENTS

IN

CIVIL MISC. WRIT PETITION NO. OF 2019
(Under Article 226 of the Constitution of India)

(Public Interest Litigation)

DISTRICT – BIJNOR

Shanu Kumar & others .....Petitioners

VERSUS

State of U.P. & Others .....Respondents

Sl. No.	Date	Events
1.		That the Petitioners are agriculturist and Petitioner No. 1 & 2 are residing at Village Alahepur, Dhampur, Police Station Dhampur, District Bijnor and Petitioner No. 3 is of nearby villages to village Alahepur and Petitioners are socially reputed person and the Petitioners do not belong to any political party and the Petitioners does not have any personal benefit from the relief as prayed by way of this Writ Petition and the Petitioners have filed the present Writ Petition in the form of Public Interest Litigation as the question involved in the present Writ Petition directly affects to the general public of the village Naurangabad @ Alahepur and nearby villages in District Bijnor.
2.		That in the Village Naurangabad @ Alahepur Tehsil Dhampur District Bijnor there is a river known as Erada River and this river is lifeline of famers and villagers of the Village Naurangabad @ Alahepur and other villages from where this River passes through.
3.		That there is a Public Limited Company namely Dhampur Sugar Mills Limited, who has established a sugar mill by the name Dhampur Sugar Mills Limited at Village Naurangabad @ Alahepur Tehsil & Police Station Dhampur, District Bijnor and this is very big unit and a large quantity of sugar and other products are manufactured here.
4.		That this Sugar Mill has been established on various Gatas and whose detilas have been shown in the revenue records. That a perusal of Khatauni of 1421-1426 Fasli Years shows that Sugar Mill is in Khasra No. 161Mi, 162Mi, 020, 154, 155 & 156 Village Alahepur Dhampur Tehsil Dhampur District Bijnor.

IN THE HIGH COURT OF JUDICATURE AT ALLAHABAD

******

CIVIL MISC. STAY APPLICATION NO. OF 2019
(Under Chapter XXII Rule 5 of High Court Rules)

On behalf of

Shanu Kumar & others .....Applicants

IN

CIVIL MISC. WRIT PETITION NO. OF 2019
(Under Article 226 of the Constitution of India)

(Public Interest Litigation)

DISTRICT – BIJNOR

1. Shanu Kumar S/o Sri Ram Kumar Singh, R/o Naurangabad @ Alahepur, Dhampur, Police Station Dhampur, District Bijnor.
2. Vineet Kumar S/o Sri Shishupal Singh, R/o Naurangabad @ Alahepur, Dhampur, Police Station Dhampur, District Bijnor.
3. Yogendra Kumar S/o Sri Vijay Pal Singh, R/o Village Siriyawali, Post Bhatpura, Afzalgarh, Dhampur, District Bijnor.

.....Petitioners

VERSUS

1. State of U.P. through Secretary (Environment), U.P. Government Lucknow.
2. U.P. Pollution Control Board, Lucknow, through its Secretary.
3. District Magistrate Bijnor District Bijnor.
4. Sub-Divisional Magistrate, Dhampur, District Bijnor.
5. Dhampur Sugar Mills Limited, through its Chairman, R/o Dhampur Sugar Mills Limited, Post Dhampur, District Bijnor.
6. Sri V.K. Goel, Chairman, Dhampur Sugar Mills Limited, through its Chairman, R/o Dhampur Sugar Mills Limited, Post Dhampur, District Bijnor.
7. Managing Director, Dhampur Sugar Mills Limited, through its Chairman, R/o Dhampur Sugar Mills Limited, Post Dhampur, District Bijnor.
8. Sri A.K. Goel, Vice Chairman/Managing Director, R/o Dhampur Sugar Mills Limited, Post Dhampur, District Bijnor.

.....Respondents

To,

The Hon'ble the chief justice and his other companion judges of the aforesaid court.

The humble petition of the abovenamed Petitioners most respectfully showeth as under.

1. That full facts and circumstances of the case have been given in the accompanying writ petition, which forms part of this application.

PRAYER

It is, therefore most respectfully prayed that this Hon'ble court may graciously be pleased to issue a writ, order or direction in the nature of ad-interim mandamus commanding the Respondent No. 1 to 4 to take appropriate legal action against Respondent No. 5 to 8 and also to remove the illegal encroachment by the Respondent No. 5 to 8 upon the River Erada near the area of Village Naurangabad @ Alahepur, Tehsil Dhampur District Bijnor and also to command the Respondents No. 2 U.P. Pollution Control Board, Lucknow to initiate proceedings against the Respondent No. 5 to 8 under the provisions of The Water (Prevention and Control of Pollution) Act-1974, and/or to pass such other and further order which this Hon'ble court may deem fit and proper in the circumstances of the case.

Dated:-

(SUDHIR DIXIT)
Advocate Roll No. A/S- 1417/2012

(UTKARSH DIXIT)
Advocate Roll No. A/U-0840/2016

(ANUPAM SHYAM DWIVEDI)
Advocate Roll No. A/A-0919/2016
Advocates
Counsel For The Petitioners
Consultation Room No. I
High Court Allahabad
Mobile No. 9415800942

IN THE HIGH COURT OF JUDICATURE AT ALLAHABAD

******

CIVIL MISC. WRIT PETITION NO. OF 2019
(Under Article 226 of the Constitution of India)

(Public Interest Litigation)

DISTRICT – BIJNOR

1. Shanu Kumar S/o Sri Ram Kumar Singh, R/o Naurangabad @ Alahepur, Dhampur, Police Station Dhampur, District Bijnor.
2. Vineet Kumar S/o Sri Shishupal Singh, R/o Naurangabad @ Alahepur, Dhampur, Police Station Dhampur, District Bijnor.
3. Yogendra Kumar S/o Sri Vijay Pal Singh, R/o Village Siriyawali, Post Bhatpura, Afzalgarh, Dhampur, District Bijnor.

.....Petitioners

VERSUS

1. State of U.P. through Secretary (Environment), U.P. Government Lucknow.
2. U.P. Pollution Control Board, Lucknow, through its Secretary.
3. District Magistrate Bijnor District Bijnor.
4. Sub-Divisional Magistrate, Dhampur, District Bijnor.
5. Dhampur Sugar Mills Limited, through its Chairman, R/o Dhampur Sugar Mills Limited, Post Dhampur, District Bijnor.
6. Sri V.K. Goel, Chairman, Dhampur Sugar Mills Limited, through its Chairman, R/o Dhampur Sugar Mills Limited, Post Dhampur, District Bijnor.
7. Managing Director, Dhampur Sugar Mills Limited, through its Chairman, R/o Dhampur Sugar Mills Limited, Post Dhampur, District Bijnor.
8. Sri A.K. Goel, Vice Chairman/Managing Director, R/o Dhampur Sugar Mills Limited, Post Dhampur, District Bijnor.

.....Respondents

To,

The Hon'ble the chief justice and his other companion judges of the aforesaid court.

The humble petition of the above named Petitioner most respectfully showeth as under;

1. That this is the first writ petition by the Petitioners before this Hon'ble Court for the relief prayed and no other Writ Petition has been filed by the Petitioners or is pending or has been rejected by this Hon'ble High Court at Allahabad or its Branch at Lucknow.

2. That the Petitioners state that they have not received any notice or information of any caveat for filling the present Writ Petition.

3. That the Petitioners are agriculturist and Petitioner No. 1 & 2 are residing at Village Alahepur, Dhampur, Police Station Dhampur, District Bijnor and Petitioner No. 3 is of nearby villages to village Alahepur and Petitioners are socially reputed person and the Petitioners do not belong to any political party and the Petitioners does not have any personal benefit from the relief as prayed by way of this Writ Petition and the Petitioners have filed the present Writ Petition in the form of Public Interest Litigation as the question involved in the present Writ Petition directly affects to the general public of the village Naurangabad @ Alahepur and nearby villages in District Bijnor.

4. That in the Village Naurangabad @ Alahepur Tehsil Dhampur District Bijnor there is a river known as Erada River and this river is lifeline of famers and villagers of the Village Naurangabad @ Alahepur and other villages from where this River passes through. That the details of the revenue records and other information

regarding Erada River are bearing jointly filed herewith and marked as **Annexure No. 1** to this Writ Petition.

5. That there is a Public Limited Company namely Dhampur Sugar Mills Limited, who has established a sugar mill by the name Dhampur Sugar Mills Limited at Village Naurangabad @ Alahepur Tehsil & Police Station Dhampur, District Bijnor and this is very big unit and a large quantity of sugar and other products are manufactured here.

6. That this Sugar Mill has been established on various Gatas and whose detilas have been shown in the revenue records. That a perusal of Khatauni of 1421-1426 Fasli Years shows that Sugar Mill is in Khasra No. 161Mi, 162Mi, 020, 154, 155 & 156 Village Alahepur Dhampur Tehsil Dhampur District Bijnor. The true copies of the Revenue Records of the pieces of land on which Sugar Mill is established are being filed herewith and marked as **Annexure No. 2** to this Writ Petition.

7. That the petitioners have filed this Writ Petition to show the plight of resident of Village Naurangabad @ Alahepur and other nearby area as the Sugar Mill has been established on the River bed of River Erada and the encroachment of is such a big scale which has caused nearly death of River Erada and secondly the sugar mill is also causing environmental pollution by directly discharging the waste of the sugar mill into the River and also to throw it in open area causing bad smell and air pollution also.

8. That the above noted Dhampur Sugar Mills is causing pollution in water and air and the pollution, which is being exerted by the mill and that pollution is also causing various diseases in the resident of nearby area and moreover the mill has also illegally encroached the land, which is River bed of River Erada and by this way the existence of the River Erada is in acute danger.

9. That the act of the Respondent is against the provisions of The Water (Prevention and Control of Pollution) Act-1974, The Air (Prevention and Control of Pollution) Act-1981, Environment (Protection), Act-1986 and other allied laws.

10. That the petitioners also moved applications before the Respondent District Magistrate and other concerned authorities, by which the petitioners prayed for removing the illegal encroachment over the river bed of River Erada and also to restrain the sugar mill from polluting the water of River Erada, but no action has been taken. The petitioners are annexing the last representation dated 05.08.2019 and the reminder dated 04.09.2019 moved before the Respondent No. 3 District Magistrate and the Respondent No. 2 Secretary U.P. Pollution Control Board, Lucknow jointly as **Annexure No. 3** to this Writ Petition.

11. That the Hon'ble Supreme Court in the case Hinch Lal Tiwari Vs. Kamla Devi (AIR-2001-3215-SC) has held as follows: -

> *"The material resources like forest, tanks, ponds, hillock, mountain etc. are nature's bounty. They maintain delicate ecological balance. They need to be protected for a proper and healthy environment, which enable people to enjoy a quality life which is essence of the guaranteed right under Article 21 of the Constitution. The Government, including revenue authorities, i.e. respondents 11 to 13, having noticed that a pond is falling in disuse, should have bestowed their attention to develop the same which would, on one hand, have prevented ecological disaster and on the other provided better environment for the benefit of public at large. Such vigil is the best protection against knavish attempts to seek allotment in non-abadi sites".*

12. That the Hon'ble Supreme Court in the case of M.K. Balakrishnan Vs. Union of India reported in (AIR-2009-1916-SC) has held as follows :-

"3. In our opinion the right to get water is a part of the right to life guaranteed by Article 21 of the Constitution. In this connection, it has been observed by the Court in Delhi Water Supply and Sewage Disposal Undertaking and Anr. Vs. State of Haryana and Ors. 1996 (2) SCC 572:

"Water is a gift of nature. Human hand cannot be permitted to convert this bounty into a curse, an oppression. The primary use to which water is put being drinking, it would be mocking nature to force the people who live on the bank of a river to remain thirsty"....

Similarly in Chameli Singh and Ors. Vs. State of U.P. and Ors. 1996(2) SCC 549 this Court observed:

"..... Right to live guaranteed in any civilized society implies the right to food, water, decent environment, education, medical care and shelter. There are basic human rights known to any civilized society. All civil, political, social and cultural rights enshrined in the Universal Declaration of Human Rights and Convention or under the Constitution of India cannot be exercised without these basic human rights."

13. That the Hon'ble Supreme Court in the case of Jagpal Singh Vs. State of Punjab reported in (AIR-2011-1123-SC) again reiterated the same principle as follows :-

"8. The present is a case of land recorded as a village pond. This court in Hinch Lal Tiwari Vs. Kamla Devi, AIR 2001 SC 3215 (followed by the Madras High Court in L. Krishnan Vs. State of Tamil Nadu, 2005(4) CTC 1 Madras) held that land recorded a pond must not be allowed to be allotted to anybody for construction of a house or any allied purpose. The Court ordered the respondents to vacate the land they had illegally occupied, after taking away the material of the house. We pass a similar order in this case.

In this connection we wish to say that our ancestors were not fools. They knew that in certain years there may be droughts or water shortages for same other reason, and water was also required for cattle to drink and bathe in etc. hence they built a pond attached to every village, a tank attached to every temple, etc. there were their traditional rain water harvesting methods, which served them for thousands of years.

Over the last few decades, however, most of these ponds in our country have been filled with earth and built upon by greedy people, thus destroying their original character. This has contributed to the water shortages in the country".

14. That the similar matter came up for consideration before a full bench of Hon'ble Supreme Court in the case Meghwal Samaj Siksha Samiti Vs. Lakh Singh report (AIR-SCW-2011-3769) and the Hon'ble Court considering the observation made by the Hon'ble Surpeme Court in the case of Hinch Lal Tiwari Vs. Kamla Devi (AIR-2001-3215-SC) has held as follows: -

"There is concurrent finding that a pond exists and the area covered by it varies in the rainy season. In such a case no part of it could have been allotted to anybody for construction of house building or any allied purpose. It is important to notice that the material resources like forest, tanks, ponds, hillock, mountain etc. are nature's bounty. They maintain delicate ecological balance. They need to be protected for a proper and healthy environment, which enable people to enjoy a quality life which is essence of the guaranteed right under Article 21 of the Constitution. The Government, including revenue authorities, i.e. respondents 11 to 13, having noticed that a pond is falling in disuse, should have bestowed their attention to develop the same which would, on one hand, have prevented ecological disaster and on the other provided better environment for the benefit of public at large. Such vigil is the best protection against knavish attempts to seek allotment in non-abadi sites".

15. That from the above it is most respectfully submitted that the act of Respondents is completely illegal and also violative of Article 21 of the Constitution of India.

16. That the act of Respondents is also against the provisions of The Water (Prevention and Control of Pollution) Act-1974.

17. That the concerned Respondents are not taking any action on the applications moved by the petitioners as well as other persons.

18. That the act of Respondents is completely illegal and is also in violation of Article 21 of the Constitution of India.

19. That the act of Respondents are highly arbitrary, unjust, unreasonable and against the provisions of natural justice and equity.

20. That the in action of the Respondents also shows unprofessional attitude and failure to perform the statutory duty on the part of Respondents.

21. That it is expedient in the interest of justice that this Hon'ble Court may kindly be pleased to issue a writ, order or direction in the nature of mandamus commanding the Respondent No. 1 to 4 to take appropriate legal action against Respondent No. 5 to 8 and also to remove the illegal encroachment by the Respondent No. 5 to 8 upon the River Erada near the area of Village Naurangabad @ Alahepur, Tehsil Dhampur District Bijnor.

22. That it is expedient in the interest of justice that this Hon'ble Court may kindly be pleased to issue a writ, order or direction in the nature of mandamus commanding the Respondents No. 2 U.P. Pollution Control Board, Lucknow to initiate proceedings against the Respondent No. 5 to 8 under the provisions of The Water (Prevention and Control of Pollution) Act-1974, The Air (Prevention and Control of Pollution) Act-1981 and other allied laws.

23. That it is expedient in the interest of justice that this Hon'ble Court may kindly be pleased to issue a writ, order or direction in the nature of ad-interim mandamus commanding the Respondent No. 1 to 4 to take appropriate legal action against Respondent No. 5 to 8 and also to remove the illegal encroachment by the Respondent No. 5 to 8 upon the River Erada near the area of Village Naurangabad @ Alahepur, Tehsil Dhampur District Bijnor and also to command the Respondents No. 2 U.P. Pollution Control Board, Lucknow to initiate proceedings against the Respondent No. 5 to 8 under the provisions of The Water (Prevention and Control of Pollution) Act-1974.

24. That the Petitioners have no efficacious speedy and alternative remedy except to approach to this Hon'ble Court under Article 226 of the Constitution of India, inter alia on the following amongst other grounds;

GROUNDS

A) Because Dhampur Sugar Mills is causing pollution in water and air and the pollution, which is being exerted by the mill and that pollution is also causing various diseases in the resident of nearby area and moreover the mill has also illegally encroached the land, which is River bed of River Erada and by this way the existence of the River Erada is in acute danger.

B) Because act of the Respondent is against the provisions of The Water (Prevention and Control of Pollution) Act-1974, The Air (Prevention and Control of Pollution) Act-1981, Environment (Protection), Act-1986 and other allied laws.

C) Because act of Respondents is completely illegal and is also in violation of Article 21 of the Constitution of India.

D) Because the act of Respondents is also against the provisions of The Water (Prevention and Control of Pollution) Act-1974.

E) Because the concerned Respondents are not taking any action on the applications moved by the petitioners as well as other persons.

F) Because the act of Respondents is also violative of Article 14 & 21 of the Constitution of India.

G) Because the act of Respondents are highly arbitrary, unjust, unreasonable and against the provisions of natural justice and equity.

H) Because the in action of the Respondents also shows unprofessional attitude and failure to perform the statutory duty on the part of Respondents.

PRAYER

It is, therefore, Most Respectfully prayed that this Hon'ble Court may kindly be pleased to: -

i- Issue a writ, order or direction in the nature of mandamus commanding the Respondent No. 1 to 4 to take appropriate legal action against Respondent No. 5 to 8 and also to remove the illegal encroachment by the Respondent No. 5 to 8 upon the River Erada near the area of Village Naurangabad @ Alahepur, Tehsil Dhampur District Bijnor;

ii- issue a writ, order or direction in the nature of mandamus commanding the Respondents No. 2 U.P. Pollution Control Board, Lucknow to initiate proceedings against the Respondent No. 5 to 8 under the provisions of The Water (Prevention and Control of Pollution) Act-1974.

iii- Issue any other writ order or direction in the like nature, which this Hon'ble Court may deem fit and proper in the circumstances of the case;

iv- Award the costs of the petition to the Petitioners.

Dated:-

(SUDHIR DIXIT)
Advocate Roll No. A/S- 1417/2012

(UTKARSH DIXIT)
Advocate Roll No. A/U-0840/2016

(ANUPAM SHYAM DWIVEDI)
Advocate Roll No. A/A-0919/2016
Advocates
Counsel For The Petitioners
Consultation Room No. I
High Court Allahabad
Mobile No. 9415800942

ANNEXURE-R2/N

Court No. - 4

Case :- PUBLIC INTEREST LITIGATION (PIL) No. - 2474 of 2019

Petitioner :- Shanu Kumar And 2 Others
Respondent :- State Of U.P. And 7 Others
Counsel for Petitioner :- Sudhir Dixit,Anupam Shyam Dwivedi,Utkarsh Dixit
Counsel for Respondent :- C.S.C.,Hari Nath Tripathi

Hon'ble Bala Krishna Narayana,J.
Hon'ble Shamim Ahmed,J.

Written instructions produced before us by the respondent no. 2 have been taken on record.

Heard learned counsel for the petitioners, learned standing counsel for the respondent nos. 1, 3 and 4, Sri Vishnu Pratap Singh for respondent no. 2 and Sri Shakti Swaroop Nigam, learned counsel appearing for the respondent nos. 5 to 8.

The instant PIL has been filed on behalf of petitioner nos. 1 and 2 who are agriculturists while petitioner no. 2 is the Pradhan of a nearby village.

Following prayers have been made by the petitioner in this writ petition :

I. Issue a writ, order or direction in the nature of mandamus commanding the respondent nos. 1 to 4 to take appropriate legal action against respondent nos. 5 to 8 and also to remove the illegal encroachment by the respondent nos. 5 to 8 upon the River Erada near the area of Village Naurangabad @ Alahepur, Tehsil Dhampur, District Bijnor;

II. Issue a writ, order or direction in the nature of mandamus commanding the respondent no. 2, U.P. Pollution Control Board, Lucknow to initiate proceedings against the respondent nos. 5 to 8 under the provisions of The water (Prevention and Control of Pollution) Act, 1974.

III. Issue any other writ, order or direction in the like nature, which this Hon'ble Court may deem fit and proper in the circumstances of the case.

IV. Award the cost of the petition to the petitioners.

Upon perusing the averments made in the writ petition and the documents appended thereto, the grievance of the petitioner appears to be against the installation of zero discharge plant on the land appurtenant to Priyanka

Modern School situate in Village Naurangabad @ Alahepur, Tehsil Dhampur, District Bijnor by the proprietor of Dhampur.

Sri Shakti Swaroop Nigam, learned counsel appearing for the respondent nos. 5 to 8 has argued that the instant PIL is a proxy litigation at the behest of one Ashok Kumar Rana (M.L.A.), who is the Manager of Priyanka Modern School and before filing of the instant PIL, he had filed Original Suit No. 347 of 2017 against the respondent nos. 5 and 6 for permanent injunction restraining them from installing zero discharge plant on the land adjacent to the school premises after civil court declined to grant interim injunction. He next submitted that the respondent nos. 5 and 6 have installed zero discharge plant after obtaining no objection certificate from the respondent no. 2 and hence the instant PIL which on the face of the record malicious and motivated is liable to be dismissed.

Sri Vishnu Pratap Singh, learned counsel appearing for the respondent no. 2 has submitted on the basis of the written instructions received by him from Assistant Environment Engineer which are in the form of a written narrative and which bear the signatures of S.K. Tripathi, Assistant Scientist and Sri J.P. Maurya, Regional Officer that the zero discharge plant has been installed by the respondent nos. 5 and 6 after obtaining no objection certificate from the respondent no. 2 after the inspection of the place of installation by the Officers who have signed the written instructions.

Having heard the learned counsel for the parties at great length and perused the material brought on record, we are not inclined to interfere in this matter in view of the statement made by Sri Vishnu Pratap Singh, learned counsel appearing for the respondent no. 2 on the basis of the instructions received by him.

PIL is accordingly dismissed.

Order Date :- 14.1.2020
SA